Filed by Sourik Banerjee Advocate

Sl No. 1 Dt.....

DISTRICT: NORTH 24 PARGANAS

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO 65/2025/EZ
IN THE MATTER OF;
NARATTAM DATTA RAY;
...PETITIONER
-Versus –
STATE OF WEST BENGAL & ORS.
... RESPONDENTS

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PLACE : KOLKATA
DATE : July 17, 2026

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

Sourik Banerjee

Advocate For the Respondents Nos. 4 to 21
10, OLD POST OFFICE STREET RIGHT WING, 2ND FLOOR, ROOM NO. 66, KOLKATA-700001
MOBILE NO. 9748921386
Email :legal@rahulpoddarandcompany.com
Enrolment Number : F/5356/5672/2024

17 JUL 2026

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BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 65/2025/EZ

IN THE MATTER OF;

NARATTAM DATTA RAY;

...PETITIONER

-Versus –

STATE OF WEST BENGAL & ORS.

... RESPONDENTS

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NOS. 4 TO 21 TO THE ORIGINAL APPLICATION FILED BY THE PETITIONER BEARING O.A. NO. 65/2025/EZ.

I, AMIT SINGH, son of Lalit Mohan Singh, aged about 43 years, by faith Hindu, by occupation – Service, residing at 2 Baishnab Seth 1st Lane, Beadon Street, Kolkata – 700006, do hereby solemnly affirm and say as follows:-

1. I am the authorized signatory of the added respondents being Respondent Nos. 4 to 12 and Authorized representative of Respondents no 13 to 21 as such, and I am well conversant with the facts and circumstances of the case and I am as such competent to swear and affirm this affidavit on behalf of the added respondents. I am otherwise competent to affirm the instant affidavit.

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2. I say that the added respondents being respondents no 4 to 21 have been added as parties in the present proceeding vide order dated May 6, 2026 passed by this Hon'ble Tribunal and a copy of the petition being the email dated March 26, 2025 issued purportedly by Reckjoani Grambasi Brinda through a contact person, Narattam Datta Ray, being the basis of the instant proceeding was learnt out by the added respondents through the order of this Hon'ble Tribunal dated April 16, 2025. The extract of the said complaint was quoted in the order of this Hon'ble Tribunal dated April 16, 2025 and a copy of the complaint thereof has been downloaded and is annexed hereto and is marked with the letter "A". I deny and dispute the contents thereof and for ease of reference, refer to the said email as the "said petition". I say that the petition is not maintainable in its present form before this Hon'ble Tribunal and is liable to be dismissed with exemplary cost.

3. Save and except what are matters of record and those which are specifically admitted by me herein, I deny and dispute various statements and allegations made in the said petition as if the same are set out in seriatim herein and are specifically traversed.

4. Before I deal with the various allegations made in the said petition which runs in two paragraphs, I say and state as follows:-

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a) I say that the said petition is not maintainable in law and in the facts of the case and is liable to be dismissed with exemplary costs since through the petition, the petitioner being the applicant in the proceeding, has sought to mislead this Hon'ble Tribunal and has also attempted to misstate the facts in a manner and with the intention to prejudice this Hon'ble Tribunal against the added respondents.

b) The applicant had consciously not arrayed the added respondents as parties to the proceeding since the applicant was aware that had the added respondents been arrayed as parties by the applicant, true facts would then be unearthed and the nefarious design of the applicant would come to the fore before this Hon'ble Tribunal.

c) The intent of the applicant has always been one to harass the added respondents who have always followed the letters of the law and have taken all necessary permission prior to starting and continuing with the work in issue.

d) The applicant had no *locus standi* to file the said petition before this Hon'ble Tribunal since the pond in issue did not belong to the applicant and the applicant filed the petition as a misadventure with the sole purpose of harassing the added respondents who have incurred extreme costs and huge damages for the illegalities perpetrated by the applicant for which the added respondents reserve



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Aik Homes LLP
Black Realtors LLP
Aik Dwellers LLP
Aik Realty Pvt Ltd
Aik Builders LLP
Amit Singh
J.R. Infraprojects Pvt. Ltd.
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their right to initiate appropriate proceeding against the applicant in appropriate forum.

e) The allegations of a pond purportedly being a century old water body being attempted to be filled during night hours and allegation against police authorities are absolutely bad in law and the fact that media has been involved deliberately by the applicant highlight the presence of elements on whose nefarious design the petition has been filed by the applicant before this Hon'ble Tribunal to misuse the machinery of law.

f) The allegation that regardless of the pond, the water body was being filled up is ill-found since the water body is a private property which was duly purchased by the answering respondents and it could not be contended in any manner that the construction activities were being carried out by the answering respondents without adhering to appropriate administrative procedure, as alleged or at all.

g) The allegations made in the paragraphs of the petition are not only baseless, but borne out of the extreme prejudice and an attempt to stall the construction work which has been initiated and is being carried out by the answering respondents upon following the due procedures in law and taking necessary administrative permission as statutorily mandated on the added respondents.

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h) The applicant had successfully put a spanner on the construction work although the answering respondents have fulfilled all necessary check boxes, as are statutorily required. The same fact has already been confirmed by the State authorities vide appropriate affidavit filed in this proceeding before this Hon'ble Tribunal.

i) It is for the act of the applicant who was being backed by the individuals having a clout which is far from being legal that the construction work was stalled without any order of injunction by the Hon'ble Tribunal due to local situations for which the added respondents were facing a loss of more than Rs.4 Lakhs per day and the applicant is liable to compensate the answering respondents for such amount and the right of the answering respondents for initiating appropriate legal action against the applicant is duly reserved and should not be hit by the participation of the answering respondents in the present proceeding.

j) The brief facts are discussed in the following paragraphs of the instant affidavit which would evince the stand of the added respondents in the proceeding.

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5. I say that the added respondents were shocked and bewildered upon coming to learn that a fact finding committee had visited the premises being L.R. Dag Nos. 579 consisting approximately 0.74 acre and 1176 consisting of 0.99 acre in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat on May 2, 2025 without any intimation to the added respondents, through their representatives, who are the owners of the said property. On enquiry, the said team disclosed to the representatives of the added respondents that the visit was pursuant to an order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata on April 16, 2025 in Original Application No. 65/2025/EZ.

6. I say that on coming to learn of the said order passed by this Hon'ble Tribunal, the added respondents immediately requested its legal team to enquire as to whether any order has been passed by this Hon'ble Tribunal and the added respondents' legal team, upon research, came across the order passed by this Hon'ble Tribunal on April 16, 2025 wherein, inter alia, a complaint filed by Narattam Datta Ray was set out verbatim by the Hon'ble Tribunal. A copy of the said order dated April 16, 2025 is annexed hereto and is marked with the letter "B".

7. I say that upon perusing the said order, it became apparent and clear to the added respondents that the entirety of the facts were not placed before the Hon'ble Tribunal and the Hon'ble Tribunal was misled to

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believe the contention of the original petitioner i.e. Narattam Datta Ray although such allegation is baseless, misconceived, harassive and arbitrary against the added respondents, who are bonafide purchasers of the property in issue and who have applied for and have successfully been permitted by the competent authority to convert the pond (pukur) while having the same restored at the other property which is adjacent and which has also been purchased by the added respondents.

8. The added respondents had purchased the following properties from the erstwhile owners with all rights, title and interest over the said properties and the brief description of the said properties are as follows:-

Property in Schedule-I

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "the first property").

Property in Schedule-II

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423

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under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the Second property")

Copies of the Sale Deeds of the said properties, as referred to hereinabove dated June 15, 2023 and January 25, 2024 are serially annexed hereto and are marked with the letters "C" and "D" respectively. The properties are individually referred to as the 1st property and 2nd property and collectively referred to as "the said properties", for ease of reference.

9. I say that the added respondents are bona fide purchasers of the said properties against valuable consideration and have acquired absolute right, title and interest in the said properties which are not encumbered in any manner. The said properties were purchased by the added respondents for the purpose of constructing multi-storied buildings for which conversion of the land was necessary. It is pertinent to state that the land against Dag No. 579 was recorded as a "Pukur" (pond) and the plot against L.R. Dag No. 1176 was recorded as "Danga". Moreover, the plot against L.R. Dag Nos. 413 and 423 were recorded as "Bagan" and "Danga" respectively.

10. I say that the added respondents for the purpose of proceeding with the construction, duly applied for conversion of the said land and the said conversion was duly permitted by the authorities, impleaded as

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Respondent No. 1 as also contained in the order of this Hon'ble Tribunal dated April 16, 2025. The said respondent was pleased to permit the conversion of the land against L.R. Dag No. 579 from "Pukur" to "Bahutal Abasan" (multi-storied building) and the land against L.R. Dag No. 1176 was converted from "Danga" to "Bahutal Abasan" (multi-storied building). I say that the land against L.R. Dag nos. 413 and 423 which were original classified as "Bagan" and "Danga" were converted to "Pukur". Copies of the said conversion certificates permitting the respective conversion by the Respondent No. 1 in favour of the added respondents are serially marked with the letters "E", "F" and "G" respectively.

11. I say that it is pertinent to state that the area of the converted plot of land from "Bagan" and "Danga" to "Pukur" in L.R. Dag Nos. 413 and 423 is much more than the original "Pukur" as existed in L.R. Dag No. 579 and the added respondents, to dispel any apprehension of the Hon'ble Tribunal, have tabulated a chart which indicates the area and the classification to evince that the conversion of land as aforesaid to "Pukur" not only safeguards the original area of the "Pukur", but in fact provides for an area which is much more than the original "Pukur" which existed in Dag No. 579. A copy of the said chart, for ease and convenience of the Hon'ble Tribunal, is annexed hereto and is marked with the letter "H".

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12. I say that the added respondents, after the permission being granted for conversion of the said land by the Respondent No.1 which was duly granted after necessary inspection, initiated the work of construction.

13. I say that on April 7, 2025 at about 11.00 a.m., individuals and musclemen interrupted the work of construction and demanded money from the added respondents' representative who were present at the said premises, for permitting the construction to be carried on. The same was not acceded to by the added respondents and/ or their representatives and as such, the individuals threatened to have the construction stalled while they boasted of their high connections in media and political circles. I say that it was also informed by the said individuals that they were/are members of a club which was famous in the area, allegedly by the name of "Rajarhat Reckjoani Grambasi Brinda". I say that the added respondents requested the said individuals not to impede the work of construction since the said work was being carried out by following due process of law and taking necessary permission for such construction.

14. I say that the said individuals persisted with their threat while hurling out abusive threats and also attempted to attack the representatives of the added respondents who were present at the site of the property. I say that it has become clear to the added respondents and their

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representatives that the said individuals, identities of whom are not known to the added respondents or their representatives, that unless the money which had been illegally demanded by them, is paid, they would not permit the construction process to proceed and they would, with the connivance of the media, make sure that the work of construction is stalled.

15. I say that the added respondents having no other remedy, approached the Officer-in-Charge, Rajarhat Police Station by a written complaint on April 8, 2025.

16. I say that the police authorities failed to take any step which compelled the added respondents to file a petition before the Court of the Learned Judicial Magistrate at Barasat in M.P. Case No. 708 of 2025. A copy of the said application filed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 is annexed hereto and is marked with the letter "I".

17. I say that on April 16, 2025, the Executive Magistrate at Barasat was pleased to direct the Officer-in-Charge, Rajarhat Police Station, to enquire into the matter and submit a report by the next date and to keep strict vigil on the law and order situation in the concerned area and the

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Block Land & Land Reforms Officer, Rajarhat was also directed to submit report on the next date which has been fixed on June 24, 2025. The matter is *sub judice*. A copy of the said order passed by the Learned Executive Magistrate at Barasat, North 24 Parganas on April 16, 2025 is annexed hereto and is marked with the letter "J".

18. I say that that the allegation levelled by Narattam Datta Ray in Original Application No.65/2025/EZ did not allege a violation which needs to be examined through the principles of sustainable development or precautionary principles and there is no allegation of pollution which would entail the application of polluter pays principles and as such, the said principles have no application in the present facts and circumstances.

19. I say that the added respondents had no locus to initiate the instant proceeding since neither was the applicant owner of the pond in issue nor was the petition filed in the nature of Public Interest Litigation (in short "PIL") and the same could not have been filed so because applicant was well aware that appropriate permission had been taken by the answering respondents and in order to harass the answering respondents and to misuse the machinery of law, the applicant deliberately did not make the added respondents parties to the proceeding and sought an order which would effectively affect the added respondents which itself is a bad action in law.

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20. I say that it is pertinent to bring on record the fact that although a report was filed by the State authorities on July 10, 2025 in support of the actions of the added respondents, in a petition before the Hon'ble High Court at Calcutta filed by the added respondents, being W.P.A. No. 10540 of 2025 for enforcing an order dated April 16, 2025 passed by the Learned Executive Magistrate, Barasat (Sadar), North 24 Parganas, which was then in force, by a competent authority in law, an order was passed in favour of the said order being in force by the Hon'ble Court. A copy of the said petition (without annexure) and the order passed therein are annexed hereto and are collectively marked with the letter "K".

21. I say that an appeal therefrom was preferred by the applicant before the Hon'ble Division Bench although the applicant was not a party before the Writ Court and the said appeal being M.A.T. No.869 of 2025 was disposed of vide an order dated June 30, 2025 by directing the matter to be re-heard by the Hon'ble Writ Court. Further, the said exercise was no longer fruitful since the cause of action in the writ proceeding had ceased to have effect and as such, the writ petition was withdrawn by the added respondents. A copy of the said withdrawal order dated December 23, 2025 is annexed hereto and is marked with the letter "L".

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22. I say that after the withdrawal of the said writ petition, nothing remained of the High Court proceeding and on the basis of what has been stated hereinabove, the instant petition, which is filed without any *locus standi*, is required to be dismissed with exemplary cost.

23. That the statements made in paragraphs 2,6,8,10,11,16,17,20,21 of the foregoing Affidavit are derived from documents which I verily believe to be true and correct and the statements made in paragraphs 1,5,9,12,13,14,15 are true to my knowledge and those made in paragraphs 3,4,7,18,19,22,23 are my humble submissions before this Hon'ble Tribunal.

Amit Singh
By the pen of responded no. 4 to 12

Amit Singh
DEPONENT By the pen of responded no 13 to 21

Prepared in my office

Soumik Banerjee.
Advocate

Identified by me

Soumik Banerjee.

Advocate

Solemnly Affirmed & Declared Before me on Identification of Ld Advocate

Mita Biswas.
MITA BISWAS NOTARY
Govt. of India. Regd No 13500

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REGN. NO.-13500
GOVT. OF INDIA

17 JUL 2026

VERIFICATION

I, AMIT SINGH the deponent withnamed do hereby solemnly affirm and verify that the contents made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed thereform

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Verified at Kolkata, on this the 6th day of July,2026

Amit Singh
By the pen of respondent no
4 to 12

Amit Singh
By the pen of respondent no
13 to 21

DEPONENT

Identified by me

Soumik Banerjee.
Advocate

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

(15) A 16

Fwd: Request for Immediate Intervention to Prevent Filling of Century-Old Pond in Our Village

OA-65/2025/EZ

rr rrgb2025@gmail.com
Mon, 31 Mar 2025 2:07:35 PM +0530

To "acsenvwb" <acsenvwb@gmail.com>, "environmentwb" <environmentwb@gmail.com>, "dsfisheries" <dsfisheries@gmail.com>, "registrarngt-kolkata" <registrarngt-kolkata@gov.in>

Tags Not in Contacts

---------- Forwarded message ---------
From: **RAJARHAT RECKJOANI GRAMBASI BRINDA** <rrgb2025@gmail.com>
Date: Wed, Mar 26, 2025 at 2:00 PM
Subject: Request for Immediate Intervention to Prevent Filling of Century-Old Pond in Our Village
To: <seclr@wb.gov.in>
Cc: <cs-westbengal@nic.in>, <wb.secyhome@gmail.com>, <cpbdn@policewb.gov.in>, <kakoli.dastidar@sansad.nic.in>, <dm-bar-wb@nic.in>, <psbdneast@policewb.gov.in>, <sukanta.majumdar@sansad.nic.in>

Respected Sir/Madam,

There is a large pond, measuring around four to five bighas, located in our area. The details of the pond are as follows: Plot No. 579, Khatian No. 1176, Mouza – Reckjoani (J.L No. - 13), 22.632101-88.478953 situated near the 211 Bus Road of Rajarhat, opposite the playing field of the R.F.A. Club. This century-old waterbody is currently under an attempt to be filled, particularly during the night hours. According to Rajarhat Police Station, permission to fill the pond has been granted by the District Magistrate (DM).
However, the villagers have opposed the filling of the pond, and as a result, the police have threatened to arrest us. Recently, when some media personnel arrived, the police jeep immediately left the scene. Due to the villagers' resistance, the filling of the pond has been temporarily halted. There are rumours that the pond has been sold for promotional purposes, though we are still unclear about the situation.

According to current regulations, regardless of the pond's records, no waterbody can be filled. The ongoing filling activities are being conducted without adhering to proper administrative procedures. This pond is a point of pride for our village and plays an important role in environmental conservation. It is essential that this pond remain intact for the benefit of the community and the environment.

We kindly request that, on behalf of all the residents of the village, you take the necessary administrative steps to prevent the filling of the pond. We would be immensely grateful for your support in this matter.

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Sincerely,

Reckjoani Grambasi Brinda

Contact Person - Narattam Datta Ray

Contact No. - +91 +91 90517 24944

15 -A- 17

Fwd: Request for Immediate Intervention to Prevent Filling of Century-Old Pond in Our Village

OA-65/2025/EZ

rr rrgb2025@gmail.com
Mon, 31 Mar 2025 2:07:35 PM +0530

To "acsenvwb" <acsenvwb@gmail.com>, "environmentwb" <environmentwb@gmail.com>, "dsfisheries" <dsfisheries@gmail.com>, "registrarngt-kolkata" <registrarngt-kolkata@gov.in>

Tags Not in Contacts

---------- Forwarded message ---------
From: **RAJARHAT RECKJOANI GRAMBASI BRINDA** <rrgb2025@gmail.com>
Date: Wed, Mar 26, 2025 at 2:00 PM
Subject: Request for Immediate Intervention to Prevent Filling of Century-Old Pond in Our Village
To: <secir@wb.gov.in>
Cc: <cs-westbengal@nic.in>, <wb.secyhome@gmail.com>, <cpbdn@policewb.gov.in>, <kakoli.dastidar@sansad.nic.in>, <dm-bar-wb@nic.in>, <psbdneast@policewb.gov.in>, <sukanta.majumdar@sansad.nic.in>

Respected Sir/Madam,

There is a large pond, measuring around four to five bighas, located in our area. The details of the pond are as follows: Plot No. 579, Khatian No. 1176, Mouza – Reckjoani (J.L No. - 13), 22.632101-88.478953 situated near the 211 Bus Road of Rajarhat, opposite the playing field of the R.F.A. Club. This century-old waterbody is currently under an attempt to be filled, particularly during the night hours. According to Rajarhat Police Station, permission to fill the pond has been granted by the District Magistrate (DM).
However, the villagers have opposed the filling of the pond, and as a result, the police have threatened to arrest us. Recently, when some media personnel arrived, the police jeep immediately left the scene. Due to the villagers' resistance, the filling of the pond has been temporarily halted. There are rumours that the pond has been sold for promotional purposes, though we are still unclear about the situation.

According to current regulations, regardless of the pond's records, no waterbody can be filled. The ongoing filling activities are being conducted without adhering to proper administrative procedures. This pond is a point of pride for our village and plays an important role in environmental conservation. It is essential that this pond remain intact for the benefit of the community and the environment.

We kindly request that, on behalf of all the residents of the village, you take the necessary administrative steps to prevent the filling of the pond. We would be immensely grateful for your support in this matter.

Sincerely,

Reckjoani Grambasi Brinda

Contact Person - Narattam Datta Ray

Contact No. - +91 +91 90517 24944

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13600 ★ GOVT. OF INDIA

B- 18

Item No.01 Court No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No.65/2025/EZ

Narattam Datta Ray Applicant(s)

Versus

State of West Bengal & Ors. Respondent(s)

Date of hearing: 16.04.2025

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s) : Mr. Narattam Datta Ray, in person

ORDER

1. Mr. Narattam Datta Ray, the Applicant, is present in person.

2. The present Original Application is being registered on the basis of a letter petition dated 26.03.2025 and 31.03.2025 received in the Office of the Registry, National Green Tribunal, Eastern Zone Bench, Kolkata filed by the Applicant, Narattam Datta Ray, Reckjoani Grambasi Brinda alleging that a large pond measuring about four to five bighas opposite the playing field of the R.F.A. Club is being filled up particularly during night hours on an alleged permission granted by the District Magistrate (DM).

3. The allegation in the letter petition is as under:-

"There is a large pond, measuring around four to five bighas, located in our area. The details of the pond are as follows: Plot No.579, Khatian No.1176, Mouza – Reckjoani (J.L No.-13), 22.632101-88.478953 situated near the 211 Bus Road of Rajarhat, opposite the playing field of the R.F.A. Club. This century-old waterbody is currently under an attempt to be filled, particularly during the night hours. According to Rajarhat Police

NOTARY GOVT. OF INDIA KOLKATA WB BISWAS REGN. NO.-13500

Station, permission to fill the pond has been granted by the District Magistrate (DM).

However, the villagers have opposed the filling of the pond, and as a result, the police have threatened to arrest us. Recently, when some media personnel arrived, the police jeep immediately left the scene. Due to the villager's resistance, the filling of the pond has been temporarily halted. There are rumours that the pond has been sold for promotional purposes, though we are still unclear about the situation.

According to current regulations, regardless of the pond's records, no waterbody can be filled. The ongoing filling activities are being conducted without adhering to proper administrative procedures. This pond is a point of pride for our village and plays an important role in environmental conservation. It is essential that this pond remain intact for the benefit of the community and the environment."

4. Matter requires consideration.

5. We direct the following members to be impleaded in the array of Respondents:-

   i) District Magistrate & Collector, District- North 24 Parganas, Reckjoani, Rajarhat, West Bengal;

   ii) Department of Environment, Government of West Bengal, Bidhannagar, Kolkata, through its Principal Secretary;

   iii) West Bengal Pollution Control Board, through its Member Secretary;

6. Issue notice to the Respondents, returnable within four weeks.

7. Mr. Sibojyoti Chakrabarti, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1 and 2, District Magistrate & Collector, District- North 24 Parganas and

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

Department of Environment, State Respondents respectively, Government of West Bengal.

8. Mr. Dipanjan Ghosh, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.3, West Bengal Pollution Control Board.

9. All the Respondents shall file their counter-affidavits within four weeks.

10. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

    i. District Magistrate, District- North 24 Parganas or his representative not below the rank of Additional District Magistrate (ADM); and

    ii. Senior Scientist, West Bengal Pollution Control Board;

11. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the letter petition.

12. The West Bengal Pollution Control Board shall also inspect the site in question and submit its Inspection Report on affidavit within four weeks with regard to the allegations made in the letter petition.

13. The District Magistrate, District- North 24 Parganas shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.

14. The Applicant shall serve e-copy/soft copy of the Original Application along with the letter petition and all its annexures upon Mr. Sibojyoti Chakrabarti and Mr. Dipanjan Ghosh, learned Counsel for the Respondents, within 24 hours.

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

15. **List on 19.05.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Satyagopal Korlapati, EM

April 16, 2025,
Original Application No.65/2025/EZ
OM



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भारतीय गैर न्यायिक

भारत

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TEN RUPEES Rs.10

INDIA

INDIA NON JUDICIAL

पश्चिमबंग पश्चिम बंगाल WEST BENGAL A.R.A. IV 82AB 072797

Certified that the Document is admitted of Registration. The SignatureSheat and the endorsement sheets attached to this document are the part this Document.

Additional Registrar of Assurances-IV, Kolkata

15 JUN 2023

Additional Registrar of Assurances-IV, Kolkata

THIS INDENTURE OF CONVEYANCE made this 15th day of JUNE Two Thousand and Twenty-Three **BETWEEN (1) ABHIJIT PAL** (having Aadhaar No.434583857528 and PAN BORPP8007E) son of Late Manik Chandra Pal residing at

Abhijit Pal

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

Government of West Bengal
GRIPS 2.0 Acknowledgement Receipt
Payment Summary

140620232009803110

GRIPS Payment Detail

GRIPS Payment ID:	140620232009803110	**Payment Init. Date:**	14/06/2023 19:43:07
Total Amount:	4753004	**No of GRN:**	1
Bank/Gateway:	SBI EPay	**Payment Mode:**	SBI Epay
BRN:	9916869193519	**BRN Date:**	14/06/2023 19:43:52
Payment Status:	Successful	**Payment Init. From:**	Department Portal

Depositor Details

Depositor's Name:	Ms AMBUD BUILDCON PVT LTD
Mobile:	8017171857

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	1920232400980311l8	Directorate of Registration & Stamp Revenue	4753004
		Total	**4753004**

IN WORDS: **FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.**

DISCLAIMER: **This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.**

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Government of West Bengal
GRIPS 2.0 Acknowledgement Receipt
Payment Summary

24

140620232009803110

GRIPS Payment Detail

GRIPS Payment ID:	140620232009803110	**Payment Init. Date:**	14/06/2023 19:43:07
Total Amount:	4753004	**No of GRN:**	1
Bank/Gateway:	SBI EPay	**Payment Mode:**	SBI Epay
BRN:	9916869193519	**BRN Date:**	14/06/2023 19:43:52
Payment Status:	Successful	**Payment Init. From:**	Department Portal

Depositor Details

Depositor's Name:	Ms AMBUD BUILDCON PVT LTD
Mobile:	8017171857

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240098031118	Directorate of Registration & Stamp Revenue	4753004
		Total	**4753004**

IN WORDS: **FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.**

DISCLAIMER: **This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.**

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Govt. of West Bengal
Directorate of Registration & Stamp Revenue
GRIPS eChallan

19202324009803111 8

GRN Details

GRN:	192023240098031118	**Payment Mode:**	SBI Epay
GRN Date:	14/06/2023 19:43:07	**Bank/Gateway:**	SBIePay Payment Gateway
BRN :	9916869193519	**BRN Date:**	14/06/2023 19:43:52
Gateway Ref ID:	231657465080	**Method:**	HDFC Retail Bank NB
GRIPS Payment ID:	140620232009803110	**Payment Init. Date:**	14/06/2023 19:43:07
Payment Status:	Successful	**Payment Ref. No:**	2001545851/4/2023 [Query No/*/Query Year]

Depositor Details

Depositor's Name:	Ms AMBUD BUILDCON PVT LTD
Address:	11/1 SARAT BOSE ROAD, IDEAL PLAZA
Mobile:	8017171857
EMail:	ARPIT288AG9@GMAIL.COM
Period From (dd/mm/yyyy):	14/06/2023
Period To (dd/mm/yyyy):	14/06/2023
Payment Ref ID:	2001545851/4/2023
Dept Ref ID/DRN:	2001545851/4/2023

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2001545851/4/2023	Property Registration- Stamp duty	0030-02-103-003-02	3800020
2	2001545851/4/2023	Property Registration- Registration Fees	0030-03-104-001-16	950014
3	2001545851/4/2023	Mutation/Conversion -Receipt	0029-00-800-028-27	2970
			Total	**4753004**

IN WORDS: **FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.**

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MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Government of West Bengal
GRIPS 2.0 Acknowledgement Receipt
Payment Summary

150620232009917998

GRIPS Payment Detail

GRIPS Payment ID:	150620232009917998	**Payment Init. Date:**	15/06/2023 15:02:47
Total Amount:	463824	**No of GRN:**	1
Bank/Gateway:	HDFC Bank	**Payment Mode:**	Online Payment
BRN:	54236389	**BRN Date:**	15/06/2023 15:03:36
Payment Status:	Successful	**Payment Init. From:**	GRIPS Portal

Depositor Details

Depositor's Name:	Arpit Giria
Mobile:	8017171857

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240099179991	Directorate of Registration & Stamp Revenue	463824
		Total	**463824**

IN WORDS: **FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.**

DISCLAIMER: **This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.**

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MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Govt. of West Bengal

Directorate of Registration & Stamp Revenue
GRIPS eChallan

192023240099179991

GRN Details

GRN:	192023240099179991	**Payment Mode:**	Online Payment
GRN Date:	15/06/2023 15:02:47	**Bank/Gateway:**	HDFC Bank
BRN :	54236389	**BRN Date:**	15/06/2023 15:03:36
GRIPS Payment ID:	150620232009917998	**Payment Init. Date:**	15/06/2023 15:02:47
Payment Status:	Successful	**Payment Ref. No:**	2001545851/15/2023 [Query No/*/Query Year]

Depositor Details

Depositor's Name:	Arpit Giria
Address:	36, Rowland Road, Euphoria Heights, Ballygunge
Mobile:	8017171857
Depositor Status:	Buyer/Claimants
Query No:	2001545851
Applicant's Name:	Mr Subhash Naskar
Address:	A.R.A. - IV KOLKATA
Office Name:	A.R.A. - IV KOLKATA
Identification No:	2001545851/15/2023
Remarks:	Sale, Sale Document Payment No 15
Period From (dd/mm/yyyy):	15/06/2023
Period To (dd/mm/yyyy):	15/06/2023

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2001545851/15/2023	Property Registration- Stamp duty	0030-02-103-003-02	370992
2	2001545851/15/2023	Property Registration- Registration Fees	0030-03-104-001-16	92832
			Total	**463824**

IN WORDS: **FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.**

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KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

48GT Road , Post Office Bally, Police Station Bally Howrah, Pin Code - 711201, **(2) (SM.) CHAITALI KHATUA** (having Aadhaar No.359332163726 and PAN AFOPK7148E) wife of Shibendu Khatua residing at 407 GT road, Post Office and Police Station Bally, Howrah, Pin Code - 711201, **(3) (SM.) MITRA PAL** (having Aadhaar No.870635563767 and PAN ASVPP0622Q), wife of Ackkari Pal residing at 22/3 Palghat Lane (South) Belurmath, Bally, Post Office Belur Math, Police Station Bally, Howrah, Pin Code - 711202, **(4) DILIP KUMAR PAUL** (having Aadhaar No. 6875 5911 4633 and PAN AJOPP5265D), son of Monmotha Nath Pal residing at 2 R-4/1, 25C, Radha Madhab Dutta Garden Lane, Beleghata, H.O., Post Office and Police Station Beleghata, Pin Code - 700010, **(5) SAUMIK PAUL** (having PAN CALPP7872C), son of Dilip Kumar Paul residing at 25 C, Radhamadhab Dutta Garden Lane, Flat No.2R-4/1 Post Office and Police Station Beliaghata, Pin Code - 700010, **(6) (SM.) RADHA RANI BOSE** (having Aadhaar No.6429 7072 7069 and PAN ADPPB5050P), wife of Prakash Ranjan Bose and daughter of Late Dinesh Chandra Pal residing at Naipukur, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code 700135, **(7) (SM.) CHAITALI PAL** (also known as Chaitalij Paul) (having Aadhaar No.3075 8895 7174 and PAN BOGPP6564R), wife of Tapan Kumar Pal and daughter of Late Dinesh Chandra Pal residing at 108/73 South Kodalia, New Barrackpure (m), Post Office and Police Station New Barrackpore, District North 24 Parganas, Pin Code - 700131, **(8) (SM.) SHYAMALI PAUL** (having Aadhaar No.9454 8959 9142 and PAN BDNPP3524R), wife of Late Mahamaya Paul and daughter of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, **(9) SANKAR KUMAR PAL** (having Aadhaar No.8488 8467 3664 and PAN BNRPP3263M), son of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, **(10) (SM.) BHARATI PAL** (having Aadhaar No.9227 4550 6554 and PAN AUHPP6788K), wife of Late Asit Kumar Pal residing at Reckjoani, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, **(11) (SM.) ISHIKA PAL** (having Aadhaar No.2837 4570 3650 and PAN BORPP9794L), wife of Satyajit Mazumder and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code -700135, **(12) (SM.) SUBHASREE PAL** (having Aadhaar No.614683982621 and PAN BORPP7638R), wife of Mainak Paul and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Pal Para, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, **(13)** (SM.) **JHUNU PAL** (having Aadhaar No.628110656254 and PAN BISPP6510K), wife of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, **(14) (MS.) CHHANDOSREE PAL** (having Aadhaar No.642006874135

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

and PAN CJAPP5192B), daughter of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, **(15) AMAR PAL** (having Aadhaar No.290222592988 and PAN ANOPP8153E), son of Late Krishna Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, **(16) (SMT.) SHUBHRA PYNE** (having Aadhaar No.870894311307 and PAN BDAPP6815L), wife of Chandra Shekhar Pyne and daughter of Late Shib Prasad Pal residing at C-1059,Sector-B, Opposite C M S Mahanagar Junior Wing, Post Office Mahanagar S.O, Police Station Lucknow, Pin Code - 226006, and **(17) ABHISHEK PAL** (having Aadhaar No.916799389363 and PAN AJWPP1381L), son of Late Subhranshu Mohan Pal residing at 10/45/2, N.N Road, South Dum Dum(M), Post Office and Police Station Dum Dum, District North 24 Parganas, Pin Code - 700028, hereinafter collectively referred to as "the **VENDORS"** (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective heirs executors administrators and legal representatives) of the **ONE PART AND (1) ATK CONTOURS INFRA LLP**, (having LLPIN ABA-6847, PAN ABYFA4137B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, **(2) ATK HOMES LLP**, (having LLPIN ABA-6850, PAN ABYFA3939R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, **(3) PLACID REALTORS LLP**, (having LLPIN ABA-6854, PAN ABCFP0237B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designate Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, **(4) ATK DWELLERS LLP**, (having LLPIN ABA-6848, PAN ABYFA3947R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REG. NO.-13500

registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, **(5) ATK BRICKS LLP**, (having LLPIN ABA-7960, PAN ABYFA3583H) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, Kolkata , Pin Code 700046, **(6) ATK CHATTELS REALTY PRIVATE LMITED**, (having CIN U70109WB2023PTC259909 and PAN AAYCA2537M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, **(7) ATK STONEWORKS LLP**, (having LLPIN ABA-7406, PAN ABXFA7166P) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72,Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata , Pin Code 700046, **(8) T. R. INFRAPROJECTS PRIVATE LIMITED**, (having CIN U70200WB2011PTC161197 and PAN AAJCA3354M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Faiyaz Alam (having Aadhaar 488227229010 and PAN AIAPA8023F) son of Barkat Ali, residing at 39, Ripon Street, Post Office and Police Station Park Street, Kolkata, Pin Code 700016, **(9) KZAR PROPERTIES PRIVATE LIMITED**, (having CIN U70102WB2013PTC197052 and PAN AAFCK3838G) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Mohammed Firoz (having Aadhaar 329928092314 and PAN AAHPF5415H) son of Md Ayub, residing at 39B, Gorasthan Lane, Post Office Circus Avenue and Police Station Beniapukur, Kolkata, Pin Code 700017, (10) AMBUD

NOTARY KOLKATA MITADIBWAS REGN. NO.-13500 GOVT. OF INDIA

BUILDCON PRIVATE LIMITED, (having CIN U45309WB2017PTC220814 and PAN AAPCA5221P) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No.N310, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(11) AMBUD PROPERTIES LLP**, (having LLPIN AAL-3954, PAN ABKFA5851C) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(12) AMBUD CONSTRUCTION LLP**, (having LLPIN AAL-4418, PAN ABKFA5850D) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(13) RAHARA REALTORS LLP**, (having LLPIN AAL-4618, PAN AAXFR1629M) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(14) NILGIRI INFRAPROPERTIES LLP**, (having LLPIN AAL-6806, PAN AAOFN9421G) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(15) REKSHA SPACES PRIVATE LIMITED**, (having CIN U68100WB2023PTC261547 and PAN AAMCR6339J) a Company incorporated under the Companies Act, 2013 having its

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registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(16) REKSHA REAL ESTATES PRIVATE LIMITED**, (having CIN U68200WB2023PTC261930 and PAN AAMCR6713Q) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(17) REKSHA HIGHRISE PRIVATE LIMITED**, (having CIN U68200WB2023PTC261958 and PAN AAMCR6747A) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(18) REKSHA APARTMENTS PRIVATE LIMITED**, (having CIN U68200WB2023PTC262150 and PAN AAMCR6935L) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its ~~Designated Partner~~ Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, hereinafter collectively referred to as "the **PURCHASERS**" (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective successors or successors-in-office and/or assigns) of the **OTHER PART:**

WHEREAS

A. One Subasini Dasi was the sole and absolute owner of **ALL THAT** piece or parcel of land containing an area 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 satak more less comprised in R.S. Dag No.579 under R.S Khatian No.3466 (formerly C.S. Dag No.544, C.S Khatian No.1477) and (ii) 0.99 acre or 99 satak more less comprised in R.S. Dag No.1176 under R.S Khatian No.2024/1 (formerly C.S. Dag No.1111, C.S Khatian No.2074) all in Mouza Rajpur Jaynagar, J.L

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No.13, Police Station Rajarhat in the District of North 24 Parganas, morefully and particularly mentioned and described in the **SCHEDULE** hereunder written and hereinafter referred to as "the **said Property**". The name of the said Subasini Dasi was recorded as Raiyat in the Records of Rights published under the West Bengal Estates Acquisition Act, 1953 in respect of R.S Dag No.1176 under the said R.S Khatian No. 2024/1.

B. One Dilip Kumar Roy and Manik Lal Singh were occupants of the said Property and were ejected pursuant to the Order dated 19th December, 1966 in Title Appeal No. 916 of 1966 passed by the Fifth Court of the Subordinate Judge, Alipore and possession was delivered on 30th November 1969 in Title Execution Case No. 96 of 1969 in the Court of the Third Munsif, Sealdah 24 Parganas in respect of the said Property along with other properties. Consequently the erroneous recording of their names in the records were also deleted in respect of Dag No.579 and the Records of Rights under the West Bengal Land Reforms Act were subsequently issued in the names of the sons of the said Subasini Dasi in respect of the said Property.

C. The said Subasini Dasi, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 9th December 1980 leaving her surviving her three sons namely Ramesh Chandra Paul (since deceased), Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four daughters namely Latika Pal (since deceased), Rekha Pal (since deceased), Chapala Pal (since deceased) and Suprabha Pal (also known as Suprova Pal) (since deceased) as her only heirs, heiresses and legal representatives (her husband having predeceased her) who all upon her death inherited and became entitled to the said property in equal shares.

D. The said R.S Dag Nos.579 and 1176 continued to be numbered as L.R Dag Nos.579 and 1176 respectively in the Records of Rights published under the West Bengal Land Reforms Act, 1955, the names of Dinesh Chandra Pal, Krishna Chandra Pal and Ramesh Chandra Pal are mutated as Raiyats under the L. R. Khatian Nos. 4579, 4580 and 4581 equally in respect of the said Property.

E. The said Ramesh Chandra Paul (also known as Ramesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died unmarried and intestate on 30th September 1993 leaving him surviving his two said brothers namely Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four sisters namely the said Rekha Pal (since deceased), Latika Pal (since deceased), Chapala Pal (since

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deceased) and Suprabha Pal (since deceased) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided 1/7th (one-seventh) part or share in the said Property in equal shares.

F. The said Dinesh Chandra Paul (also known as Dinesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 21st August 1996 leaving him surviving his wife namely Indu Bala Paul (since deceased) and three sons namely Gopinath Pal (since deceased), Asit Kumar Pal (since deceased) and Sankar Kumar Pal (the Vendor No. 9 hereto), and three daughters namely Radha Rani Bose (also known as Radha Bose) (the Vendor No.6 hereto), Chaitali Pal (the Vendor No.7 hereto) and Shyamali Paul, (the Vendor No.8 hereto) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided 1/6th (one-sixth) part or share in the said Property in equal shares. The said Indu Bala Paul, who was a Hindu during her lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 9th October 1999 leaving her surviving her said heirs, heirssess and legal representatives who all upon her death inherited and became entitled to her entire undivided 1/42nd (one-forty second) part or share in the said property in equal shares.

G. The said Rekha Paul (also known as Rekha Pal), who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 26th December 2002 leaving her surviving her one son namely Abhijit Pal (the Vendor No.1 hereto) and three daughters namely Sm. Chaitali Khatua (the Vendor No.2 hereto), Pritha Paul (since deceased) and Mitra Pal (the Vendor No.3 hereto) as her only heirs, heiresses and legal representatives (husband of Rekha Paul namely Manik Chandra Paul (also known as Manik Chandra Pal) predeceased her on 21st May 1993) who all upon his death inherited and became entitled to her entire undivided 1/6th (one-sixth) part or share in the said Property in equal shares.

H. The said Pritha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate and issuless on 26th August 2004 leaving her surviving her husband namely Dilip Kumar Paul (the Vendor No.4 hereto) and one son namely Soumik Paul (the Vendor No.5 hereto) as her only heirs and legal representatives who both upon her

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death inherited and became entitled to her entire undivided 1/24th (one-twenty fourth) part or share in the said Property in equal shares.

I. The said Latika Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 2nd October 2010 leaving her surviving her brother namely Krishna Chandra Pal and two sisters namely Chapala Pal and Suprabha Pal as her only heirs, heiresses and legal representatives (husband of Latika Pal namely Sukumar Pal predeceased her on 2nd September 1996) who all upon her death inherited and became entitled to her entire undivided 1/6th (one-sixth) part or share in the said Property in equal shares.

J. The said Krishna Chandra Paul (also known as Krishna Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 16th November 2012 leaving him surviving his only son namely Amar Pal (the Vendor No.15 hereto) as his only heir and legal representative (wife of Krishna Chandra Pal namely Susama Pal predeceased him on 11th April 2012) who upon his death inherited and became entitled to his entire undivided 2/9th (two-ninth) part or share in the said Property.

K. The said Gopinath Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 29th May 2013 leaving him surviving his wife namely Jhunu Pal (the Vendor No.13 hereto) and one daughter namely Chhandosree Pal (the Vendor No.14 hereto) as his only heiresses and legal representatives who both upon his death inherited and became entitled to his entire undivided 1/36th (one-thirty sixth) part or share in the said Property in equal shares.

L. The said Asit Kumar Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 19th July 2019 leaving him surviving his wife namely Bharati Pal (the Vendor No.10 hereto) and two daughters namely Ishika Pal (the Vendor No. 11 hereto) and Subhasree Pal (the Vendor No. 12 hereto) as his heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided 1/36th (one-thirty sixth) part or share in the said Property in equal shares.

M. The said Chapala Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 12th September 2021 leaving her surviving her only daughter namely Shubhra Pyne (the Vendor No.16 hereto) as her only heiress and legal representative (husband of the

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Abhijit Pal

Chapala Pal namely Sibprasad Pal predeceased her on 12th May 1995) who upon her death inherited and became entitled to her entire undivided 2/9th (two-ninth) part or share in the said Property.

N. The said Suprabha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 11th August 2021 leaving her surviving her only son namely Abhishek Pal (the Vendor No.17 hereto) as her only heir and legal representative (husband of Suprabha Pal namely Subhrangshu Mohan Pal predeceased her on 16th January 2013) who upon his death inherited and became entitled to her entire undivided 2/9th (two-ninth) part or share in the said Property.

O. By a Deed of Gift dated 4th December 2017 and registered with Additional District Sub-Registrar Rajarhat in Book I Volume Number 1523-2017 Pages 357676 to 357705 Being No. 152311856 for the year 2017, the said Saumik Paul (the Vendor No.5 hereto) in consideration of natural love and affection towards his father Dilip Kumar Paul (the Vendor No.4 hereto), granted conveyed and transferred, by way of gift, amongst other properties, **ALL THAT** piece or parcel of land containing an area of 1.4449 Satak comprising of (i) 0.61675 Satak more or less out of 1/48th (one-forth eighth) part or share, being portion in R.S and L.R Dag No. 579 and (ii) 0.82815 Satak more or less out of 1/48th (one-forth eighth) part or share, being portion in R.S and L.R Dag No.1176 in the said Property, absolutely and forever and upon such gift, the said Saumik Paul remained the Owner of portion measuring (i) 0.92 Satak more or less in R.S and L.R Dag No. 579 and (ii) 1.232 Satak more or less in R.S and L.R Dag No. 1176 in the said Property.

P. The Vendors are the absolute owners of the said Property and in 'khas' vacant and peaceful possession of the same and are paying khajana to the Government of West Bengal in respect of the said Property. Area owned by the Vendors in the said Property is as follows:-

Sl. No.	Name	Area owned by the Vendors in L.R Dag No.579 (in Satak more or less)	Area owned by the Vendors in L.R Dag No.1176 (in Satak more or less)
1	ABHIJIT PAL	3.084	4.125

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2	(SM.) CHAITALI KHATUA	3.084	4.125
3	(SM.) MITRA PAL	3.084	4.126
4	DILIP KUMAR PAUL	2.157	2.888
5	SAUMIK PAUL	0.92	1.232
6	(SM.) RADHA RANI BOSE	2.055	2.746
7	(SM.) CHAITALI PAL	2.055	2.746
8	(SM.) SHYAMALI PAUL	2.055	2.746
9	SANKAR KUMAR PAL	2.055	2.746
10	(SM.) BHARATI PAL	0.686	0.92
11	(SM.) ISHIKA PAL	0.686	0.92
12	(SM.) SUBHASREE PAL	0.686	0.92
13	(SM.) JHUNU PAL	1.029	1.38
14	(MS.) CHHANDOSREE PAL	1.029	1.38
15	AMAR PAL	16.445	22
16	(SMT.) SHUBHRA PYNE	16.445	22
17	ABHISHEK PAL	16.445	22
TOTAL		74	99

Q. **AND WHEREAS** the Vendors have approached the Purchasers to purchase All That the said Property free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession and in connection with the sale of the said Property, the Vendors have made the following representations and assurances:-

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(i) That the Vendors are the absolute owners of the said Property having clear good marketable title thereto free from all encumbrances mortgages, charges liens, lispendens, annuity, debutters, wakf, devseva, trusts, benami transactions, attachments, bargadar, bhagchasi, leases, tenancies, occupancy rights, uses, acquisition, requisition, vesting, alignment, claims, demands and liabilities whatsoever or howsoever.

(ii) The Vendors and their predecessors named above have been in open, continuous, uninterrupted "khas" vacant peaceful possession of the said Property since last more than 57 years without any claim or objection whatsoever or howsoever;

(iii) That the facts recited above are all true and correct;

(iv) That the said Property or any part thereof is not affected by any right of way water light support drainage or any other easement with any person or property and no material suppression have been made by the Vendors to the Purchasers;

(v) That save and except the Vendors no other person has any right title or interest in the said Property or any part or share thereof and nor any person or persons has made any claim or raised any dispute in respect of or relating to the said Property or any part or share thereof in any manner whatsoever;

(vi) That neither the Vendors nor the predecessor-in-title of the Vendors have at any time held any land in excess of the Ceiling Limits prescribed under the West Bengal Land Reforms Act, 1955 or the West Bengal Estates Acquisition Act, 1953 or any other applicable law;

(vii) That no notice or claim has been received by the Vendors which would affect the ownership, user, enjoyment and transfer of the Vendors in respect of the said Property;

(viii) That there is no action, suit, appeal or litigation in respect of the said Property or in any way concerning therewith or any part or share thereof pending or filed at any time heretofore;

(ix) That no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof and that save and except the Vendors no other person can

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claim any right title or interest whatsoever in the said Property or any part thereof.

(x) That save those relating to sale of the said Property to the Purchasers hereto, the Vendors have not dealt with or encumbered the said Property in any manner nor entered upon any agreement or contract in respect thereof.

(xi) That the said Property or any part thereof is not affected by or subject to (a) any mortgage including mortgage by deposit of title deeds or anomalous mortgage under the Transfer of Property Act, (b) any charge lien lispendens or annuity, (c) any right of residence or maintenance under any testamentary disposition settlement or other documents or under any law, (d) any trust resulting or constructive arising under any debutter name benami transaction or otherwise, (e) any debutter wakf or devseva, (f) any attachment including attachment before judgement of any Court or authority, (g) any right of way water right support drainage or any other easement with any person or property, (h) any right of any person under any agreement or otherwise, (i) any burden or obligation other than payment of Khajana / Revenue, (j) any other encumbrance of any kind whatsoever or any decree or order including any injunction or prohibitory order.

(xii) That the said Property is abutting directly on the public road on its Northern side.

(xiii) That there shall be no difficulty in mutation of the name of the Purchasers as owners in the Records of Rights and other records of the concerned Block Land and Land Reforms Office and other government records in respect of the said Property upon its purchase by the Purchasers;

R. **AND WHEREAS** the Vendors have contracted for sale and transfer of the said Property and all properties benefits and rights appurtenant thereto free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession thereof and relying on the aforesaid representations and assurances made and/or contained on the part of the Vendors and believing the same to be true and correct and acting on faith thereof, the Purchasers have agreed to purchase the same at and for a total consideration of

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Rs.10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only.

I. **NOW THIS INDENTURE WITNESSETH** that in pursuance of the said agreement and in consideration of the sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred only of the lawful money of the Union of India in hand and well and truly paid by the Purchasers to the Vendors at or before the execution hereof (the receipt whereof the Vendors do hereby as also by the receipt and memo of consideration hereunder written admit and acknowledge and of and from the payment of the same and every part thereof forever release discharge and acquit the Purchasers and the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be) the Vendors do hereby grant sell convey transfer assign and assure unto and to the Purchasers herein in equal shares **ALL THAT** pieces and parcels of land containing an area of 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 Sataks more or less being the entire L.R. Dag No.579 and (ii) 0.99 acre or 99 Sataks more or less being the entire L.R. Dag No.1176 both recorded under L.R. Khatian Nos.4579, 4580 and 4581 (formerly R.S Dag Nos.579 and 1176 recorded under R.S. Khatian Nos.3466 and 2024/1 respectively) in Mouza Reckjoani, J.L. No.13 in the District of North 24 Parganas morefully and particularly mentioned and described in the **FIRST SCHEDULE** hereunder written and hereinafter referred to as "the **said Property**" **TOGETHER WITH** their respective parts or shares of and in the said Property as recited above or otherwise **TOGETHER WITH** all and singular the tangible and intangible assets dwelling room edifices fixtures gates courts courtyards compound boundaries, areas sewers drains ways paths passages fences hedges ditches trees water water courses lights and all manner of former and other rights liberties benefits privileges easements appendages and appurtenances whatsoever belonging or in any way appertaining thereto or reputed or known to be part or parcel or member thereof which now is or are or heretofore were or was held used occupied or enjoyed therewith **AND** reversion or reversions remainder or remainders and rents issues and profits thereof and all and every part thereof **AND** all the Raiyati and entire share estate right title interest inheritance use trust possession property claim easements quasi easements privileges claims and demand whatsoever of the Vendors out of or upon the entirety of the said L.R. Dag Nos.579 and 1176 and properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be **TOGETHER WITH** all deeds pattahs muniments writings and evidences of title in anywise relating to or connected with the said Property or any part thereof which now are or is or hereafter may be in possession power custody or control of the Vendors or any person or persons from whom the Vendors may

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procure the same without any action or suit at law or in equity **AND TOGETHER WITH** all easements and share, right, title and interest of the Vendors of and in the abutting passages/roadways for beneficial use and enjoyment of the said Property **TOGETHER WITH** all legal incidence thereof **TO HAVE AND TO HOLD** the same and all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be, unto and to the use of the Purchasers absolutely and forever for a perfect and indefeasible estate of inheritance in fee simple in possession without any manner of condition use trust or other thing whatsoever to alter defeat encumber or make void the same and free from all encumbrances, mortgages, charges, liens, lis pendens, leases, tenancies, occupancy rights, uses, bargadar, vesting, debutters, trusts, attachments, acquisition, requisition, claims, demands and liabilities whatsoever or howsoever.

II. THE VENDORS DO HEREBY COVENANT WITH THE PURCHASERS as follows:

(i) **THAT** notwithstanding any act deed matter or thing by the Vendors or their predecessors-in-title done omitted executed or knowingly permitted or suffered to the contrary the Vendors are now lawfully rightfully and absolutely seized and possessed of and/or otherwise well and sufficiently entitled to the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be without any manner of encumbrances charges conditions uses trusts or any other thing whatsoever to alter defeat encumber or make void the same;

(ii) **AND THAT** the Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act deed matter or thing whereby the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be or any part thereof can or may be impeached encumbered or affected in title;

(iii) **AND THAT** notwithstanding any act deed or thing whatsoever done as aforesaid the Vendors have now in themselves good right, full power and absolute authority and indefeasible title to grant sell convey transfer assign and assure all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid according to the true intent and meaning of these presents;

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(iv) **AND THAT** the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be now are free from all claims demands encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lispendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully rightfully or equitably claiming any estate or interest therein through under or in trust for the Vendors and their predecessors-in-title.

(v) **AND THAT** the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be constitutes the entire one hundred percent share in the said Dag Nos.579 and 1176 comprised in the said Property without any remainder or residue and the Purchasers shall by virtue of the sale made hereby be and exclusively entitled to any reversion, remainder or residue attributable to the Vendors if found in such Dag. Furthermore, the Vendors have accepted that the shares of each of them as contained above and if at any time it is reflected that the shares are more or less, then the Vendors have by way of family settlement accepted and/or be deemed to have accepted their shares as contained in this deed to be final and binding on them and to have conveyed their entire shares to the Purchasers by these presents and shall not have any right to raise any dispute, claim, or objection whatsoever at any time hereafter with regard thereto.

(vi) **AND THAT** the Purchasers shall or may at all times hereafter peaceably and quietly hold use possess and enjoy the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be and receive the rents issues and profits thereof without any lawful eviction interruption claim or demand whatsoever from or by the Vendors or any person or persons having or lawfully rightfully or equitably claiming as aforesaid and free and clear and freely and clearly and absolutely acquitted exonerated and discharged from or by the Vendors and all person or persons having or lawfully rightfully or equitably claiming as aforesaid and by and at the costs of the Vendors effectually saved defended kept harmless and indemnified of from and against all manner of former and other estate right title interest charges mortgages encumbrances charges leases tenancies occupancy rights restrictions restrictive covenants liens attachments bargadars lispendens uses debutters trusts acquisition requisition alignment claims demands and liabilities whatsoever or howsoever.

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(vii) **AND THAT** the Vendors and all person or persons having or lawfully rightfully or equitably claiming any estate or interest in the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be through under or in trust for the Vendors or his predecessors-in-title shall and will from time to time and at all times hereafter at the request and costs of the Purchasers do and execute or cause to be done and executed all such acts deeds and things for further better and more perfectly assuring the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid as shall or may reasonably be required by the Purchasers.

III. AND THE VENDORS DO HEREBY DECLARE AND ASSURE THE PURCHASERS as follows:-

a) **THAT** the said Property or any portion thereof is not affected by any attachment including the attachment under any certificate case or any proceedings started at the instance of the Income Tax Authorities or the Estate Duty Authority or other Government authorities under the Public Demands Recovery Act or any other Acts or otherwise whatsoever and there is no certificate case or proceedings against the Vendors for realisation of the arrears of Income Tax or Wealth Tax or Gift Tax or other taxes or dues or otherwise under the Public Demands Recovery Act or any other Acts for the time being in force.

b) **AND THAT** the said Property or any portion thereof is not affected by any notice or scheme of acquisition, requisition or alignment of the Kolkata Metropolitan Development Authority, West Bengal Housing Infrastructure Development Corporation or the Government or any other Public body or authorities.

c) **AND THAT** no declaration or notification is made or published for acquisition or requisition of or alignment on the said Property or any portion thereof under the Land Acquisition Act or The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 or any other Act for the time being in force and that the said Property or any portion thereof is not affected by any notice of acquisition or requisition or alignment under any Act or Case whatsoever.

d) **AND THAT** there is no impediment under the provisions of the Urban Land (Ceiling & Regulation) Act, 1976 and/or West Bengal Estates Acquisition Act, 1953 and/or West Bengal Land Reforms Act, 1955 and/or any other act or legislation of

NOTARY KOLKATA SUCHITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

otherwise for the Vendors to grant sell convey transfer assign and assure the properties benefits advantages and rights hereby granted sold conveyed transferred assigned and assured in favour of the Purchasers in the manner aforesaid.

e) **AND THAT** the Purchasers shall be entitled to get their names mutated in the Records of Rights under the West Bengal Land Reforms Act, 1955 as raiyats in respect of the said Property and for such purpose the heirs and legal representatives of all three recorded persons under Khatian Nos. 4579, 4580 and 4581 being legal heirs of Late Subasini Dasi do hereby give and shall be deemed to have given consent by these presents and confirm that the entire shares of each such recorded persons have been conveyed to the Purchasers by these presents.

f) **AND THAT** the Vendors have represented and assured to the Purchasers that there is no action, suit, appeal or litigation in respect of the said Property or any part or share thereof pending or filed at any time heretofore and that the said Property has been in uninterrupted exclusive ownership and possession and enjoyment of the Vendors since becoming the owner thereof without any claim, obstruction, dispute or impediment whatsoever or howsoever from or by any person and that no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof And That save and except the Vendors no other person can claim any right title or interest whatsoever in the said Property or any part thereof and without prejudice to or affecting the covenant for protection and indemnity given by the Vendors hereinabove, the Vendors agree to pay the entire market value of the said Property at the material time and to indemnify and keep the Purchasers fully saved harmless and indemnified from and against all losses damages costs claims demands action or proceeding that the Purchasers may suffer or incur owing to any defect or deficiency being found in the title or possession of the Vendors or in case any of the representation or assurances made and/or contained on the part of the Vendors being found to be false.

g) **AND THAT** all rates, taxes, Khajana/land revenue and other outgoings and impositions payable in respect of the said Property has duly been paid and there is no amount in arrears or outstanding in connection therewith.

THE [redacted] SCHEDULE ABOVE REFERRED TO:

(SAID PROPERTY)

Abhijit Pal

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 satak more or less being entire L.R Dag Nos.579 and 1176 (as described below) in Mouza Reckjoani, J.L No.13, Police Station Rajarhat, within the jurisdiction of Rajarhat Bishnupur no.1 Gram Panchayat, Additional District Sub Registry Office Rajarhat in the District of North 24 Parganas:-

RS Dag and Khatian Number	**LR Dag and Khatian Number**	**Classification**	**Total Area in Dag (Acre)**	**Area of Dag being subject matter of Sale (Acre)**
Dag No. 579 recorded in Khatian Nos. 3466	Dag No. 579 recorded in Khatian Nos.4579, 4580 and 4581	Sali	0.74	0.74
Dag No. 1176 recorded in Khatian Nos.2024/1	Dag No. 1176 recorded in Khatian Nos.4579, 4580 and 4581	Danga	0.99	0.99
			TOTAL	**1.73**

The Said Property is delineated in the plan annexed hereto duly bordered thereon in **"RED"** and the same is butted and bounded as follows.

The entire R.S and L.R Dag No.579 butted and bounded as follows:

ON THE **NORTH** : By Public Road, L.R Dag No.577 and partly by L.R Dag No.578;

ON THE **SOUTH** : Partly by each of L.R Dag Nos.580, 581 and 586;

ON THE **EAST** : By L.R Dag No.1176;

ON THE **WEST** : By L.R Dag No.576 and partly by L.R Dag No.1793;

The entire R.S and L.R Dag No.1176 butted and bounded as follows:

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ON THE **NORTH**	:	By L.R Dag No.1177 and partly by each of L.R Dag Nos.578 and 1179;
ON THE **SOUTH**	:	Partly by each of L.R Dag Nos.1175 and 1174;
ON THE **EAST**	:	Partly by each of L.R. Dag Nos. 1180, 1174 and 1177;
ON THE **WEST**	:	By L.R Dag Nos.579, 581, 582 and partly by L.R Dag No.578.

OR HOWSOEVER OTHERWISE the same now are or is or heretofore were or was situated butted bounded called known numbered described or distinguished. The classification of L.R Dag No.579 has been erroneously recorded as Pukur which is to be corrected. **Be it mentioned** that the structures and several residential dwelling rooms with cemented flooring on the said property measures about 1500 Square feet more or less.

IN WITNESS WHEREOF the parties hereto have hereunto set and subscribed their respective hands and seals the day month and year first above written.

SIGNED SEALED AND DELIVERED by the abovenamed **VENDORS** at Kolkata in the presence of: (1) (2) (CHANDRA SHEKHAR PANDE) C-1059, Sect-13, Mahanagar Lucknow. 226006 Shibendu kumar Khatua.	Abhijit Pal (ABHIJIT PAL)
	Mitra Pal. (MITRA PAL)
	Chaitali Khatua (CHAITALI KHATUA)
Dilip Kumar Paul (DILIP KUMAR PAUL)	Saumik Paul (SAUMIK PAUL)

NOTARY * KOLKATA * MITA BISWAS REGN. NO.-1350/21 * GOVT OF INDIA *

Radharani Bose (RADHA RANI BOSE)	Chaitali Pal. (CHAITALI PAL)
Shyamali Paul (SHYAMALI PAUL)	Sankar Kumar Pal (SANKAR KUMAR PAL)
Bharati Pal (BHARATI PAL)	Ishika Pal. (ISHIKA PAL)
Subhasree Pal (SUBHASREE PAL)	Jhunu Pal. (JHUNU PAL)
Chhandosree Pal. (CHHANDOSREE PAL)	Amar Pal. (AMAR PAL)
Shubhra Pyne (SHUBHRA PYNE)	Abhisheek Pal (ABHISHEK PAL)

SIGNED SEALED AND DELIVERED by the abovenamed **PURCHASERS** at Kolkata in the presence of:

(1) Read (C.S.Pyne)

(2) Shibendu kumar Khatua.
407, G.T. Road, Bally. Howrah.
Pin-711201.

(3) Rama Bagaria Adv.
2 More Street
Kol-01

ATK CONTOURS INFRA LLP
PLACID REALTORS LLP
ATK STONEWORKS LLP
ATK HOMES LLP
ATK DWELLERS LLP
ATK BRICKS LLP
ATK CHATTELS REALTY PVT LTD

Authorised Signatory
SYED ABRAR IMAM
Designated Partner / Director

NOTARY
KOLKATA
GOVT. OF INDIA
SUMITA BISWAS
REGN. NO.-13509

T. R. INFRAPROJECTS PVT. LTD.

Director

KZAR PROPERTIES PVT. LTD.

Director

AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRAPROPERTIES LLP

DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED

DIRECTOR / AUTHORISED SIGNATORY

Drafted by me:

Advocate
C/o DSP Law Associates,
Advocates
4D, Nicco House,
1B Hare Street,
Kolkata-700001 (763/2012)

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

RECEIPT AND MEMO OF CONSIDERATION

RECEIVED by the abovenamed Vendors of and from the within named Purchasers the within mentioned sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only being the consideration in full payable under these presents as per memo written hereinbelow:

MEMO OF CONSIDERATION:

Sl. No.	By or out of Cash/Demand draft/Cheque Numbers	Date	Bank & Branch	Amount (in Rs. P.)
1	000003	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
2	000021	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
3	000006	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
4	000007	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
5	000008	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
6	000009	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
7	000010	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
8	000022	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

9	000013	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
10	000015	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
11	000016	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
12	000017	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
13	000024	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
14	000019	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
15	000023	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,744.00
16	363705	01/06/2023	IDBI BANK, KOLKATA	187,000.00
17	363720	01/06/2023	IDBI BANK, KOLKATA	187,000.00
18	363707	01/06/2023	IDBI BANK, KOLKATA	121,000.00
19	363708	01/06/2023	IDBI BANK, KOLKATA	121,000.00
20	363709	01/06/2023	IDBI BANK, KOLKATA	121,000.00
21	363710	01/06/2023	IDBI BANK, KOLKATA	374,000.00
22	363711	01/06/2023	IDBI BANK, KOLKATA	374,000.00

NOTARY GOVT. OF INDIA KOLKATA MITA SINHA REGN NO.-13500

23	363721	01/06/2023	IDBI BANK, KOLKATA	374,000.00
24	363713	01/06/2023	IDBI BANK, KOLKATA	374,000.00
25	363715	01/06/2023	IDBI BANK, KOLKATA	88,000.00
26	363716	01/06/2023	IDBI Bank, KOLKATA	88,000.00
27	363717	01/06/2023	IDBI Bank, KOLKATA	88,000.00
28	363723	01/06/2023	IDBI BANK, KOLKATA	374,000.00
29	363719	01/06/2023	IDBI BANK, KOLKATA	374,000.00
30	363722	01/06/2023	IDBI BANK, KOLKATA	47,744.00
31	000003	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
32	000018	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
33	000005	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
34	000006	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
35	000007	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
36	000008	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
37	000009	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
38	000021	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
39	000011	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
40	000013	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT OF INDIA

41	000014	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
42	000015	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
43	000022	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
44	000017	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
45	000020	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00
46	000486	01/06/2023	ICICI BANK, KOLKATA	187,000.00
47	000488	01/06/2023	ICICI BANK, KOLKATA	121,000.00
48	000489	01/06/2023	ICICI BANK, KOLKATA	121,000.00
49	000490	01/06/2023	ICICI BANK, KOLKATA	121,000.00
50	000491	01/06/2023	ICICI BANK, KOLKATA	374,000.00
51	000492	01/06/2023	ICICI BANK, KOLKATA	374,000.00
52	000494	01/06/2023	ICICI BANK, KOLKATA	374,000.00
53	029059	01/06/2023	AXIS BANK, KOLKATA	187,000.00
54	029075	01/06/2023	AXIS BANK, KOLKATA	187,000.00
55	029061	01/06/2023	AXIS BANK, KOLKATA	121,000.00
56	029062	01/06/2023	AXIS BANK, KOLKATA	121,000.00
57	029063	01/06/2023	AXIS BANK, KOLKATA	121,000.00
58	029064	01/06/2023	AXIS BANK, KOLKATA	374,000.00

NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGN NO.-13500

59	029065	01/06/2023	AXIS BANK, KOLKATA	374,000.00
60	029074	01/06/2023	AXIS BANK, KOLKATA	374,000.00
61	029067	01/06/2023	AXIS BANK, KOLKATA	374,000.00
62	029069	01/06/2023	AXIS BANK, KOLKATA	88,000.00
63	029070	01/06/2023	AXIS BANK, KOLKATA	88,000.00
64	029071	01/06/2023	AXIS BANK, KOLKATA	88,000.00
65	029077	01/06/2023	AXIS BANK, KOLKATA	374,000.00
66	029073	01/06/2023	AXIS BANK, KOLKATA	374,000.00
67	029076	01/06/2023	AXIS BANK, KOLKATA	47,744.00
68	365801	01/06/2023	IDBI BANK, KOLKATA	187,000.00
69	365819	01/06/2023	IDBI BANK, KOLKATA	187,000.00
70	365803	01/06/2023	IDBI BANK, KOLKATA	121,000.00
71	365804	01/06/2023	IDBI BANK, KOLKATA	121,000.00
72	365805	01/06/2023	IDBI BANK, KOLKATA	121,000.00
73	365806	01/06/2023	IDBI BANK, KOLKATA	374,000.00
74	365807	01/06/2023	IDBI BANK, KOLKATA	374,000.00
75	365817	01/06/2023	IDBI BANK, KOLKATA	374,000.00
76	365809	01/06/2023	IDBI BANK, KOLKATA	374,000.00

NOTARY GOVT OF INDIA KOLKATA MITALI SAHA REGN. NO.-13500

77	365811	01/06/2023	IDBI BANK, KOLKATA	88,000.00
78	365812	01/06/2023	IDBI BANK, KOLKATA	88,000.00
79	365814	01/06/2023	IDBI BANK, KOLKATA	88,000.00
80	365820	01/06/2023	IDBI BANK, KOLKATA	374,000.00
81	365816	01/06/2023	IDBI BANK, KOLKATA	374,000.00
82	365818	01/06/2023	IDBI BANK, KOLKATA	47,744.00
83	024277	01/06/2023	AXIS BANK, KOLKATA	187,000.00
84	042970	01/06/2023	AXIS BANK, KOLKATA	187,000.00
85	024279	01/06/2023	AXIS BANK, KOLKATA	121,000.00
86	024280	01/06/2023	AXIS BANK, KOLKATA	121,000.00
87	042956	01/06/2023	AXIS BANK, KOLKATA	121,000.00
88	042957	01/06/2023	AXIS BANK, KOLKATA	374,000.00
89	042958	01/06/2023	AXIS BANK, KOLKATA	374,000.00
90	042968	01/06/2023	AXIS BANK, KOLKATA	374,000.00
91	042960	01/06/2023	AXIS BANK, KOLKATA	374,000.00
92	042962	01/06/2023	AXIS BANK, KOLKATA	88,000.00
93	042963	01/06/2023	AXIS BANK, KOLKATA	88,000.00
94	042965	01/06/2023	AXIS BANK, KOLKATA	88,000.00

NOTARY * GOVT. OF INDIA * KOLKATA MITA BISWAS REGN. NO.-15600

95	042971	01/06/2023	AXIS BANK, KOLKATA	374,000.00
96	042967	01/06/2023	AXIS BANK, KOLKATA	374,000.00
97	000221	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
98	000237	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
99	000223	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
100	000224	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
101	000225	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
102	000226	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
103	000227	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
104	000236	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
105	000229	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
106	000231	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
107	000232	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
108	000233	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
109	000239	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
110	000235	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
111	000238	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00

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112	000767	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
113	000783	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
114	000769	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
115	000770	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
116	000771	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
117	000772	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
118	000773	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
119	000782	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
120	000775	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
121	000777	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
122	000778	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
123	000779	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
124	000785	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
125	000781	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
126	000784	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13501/

127	313174	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	4,553.00
128	313177	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	3,980.00
129	313184	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
130	313182	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
131	313176	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
132	313172	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
133	313180	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,960.00
134	313179	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
135	313173	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
136	313175	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
137	313178	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
138	313187	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00

NOTARY
KOLKATA
MITA BISWAS
REGN NO. [illegible]
GOVT. OF INDIA

139	313183	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
140	313186	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
141	313185	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	2,294,050.00
142	052382	05/06/2023	IDBI BANK, KOLKATA	4,553.00
143	052383	05/06/2023	IDBI BANK, KOLKATA	3,980.00
144	052384	05/06/2023	IDBI BANK, KOLKATA	6,320.00
145	052385	05/06/2023	IDBI BANK, KOLKATA	6,320.00
146	052386	05/06/2023	IDBI BANK, KOLKATA	6,320.00
147	052387	05/06/2023	IDBI BANK, KOLKATA	8,533.00
148	052388	05/06/2023	IDBI BANK, KOLKATA	7,960.00
149	052389	05/06/2023	IDBI BANK, KOLKATA	8,533.00
150	052390	05/06/2023	IDBI BANK, KOLKATA	8,533.00
151	052392	05/06/2023	IDBI BANK, KOLKATA	7,486.00
152	052393	05/06/2023	IDBI BANK, KOLKATA	[illegible].00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. [illegible]3500

153	052394	05/06/2023	IDBI BANK, KOLKATA	7,486.00
154	052395	05/06/2023	IDBI BANK, KOLKATA	8,533.00
155	052396	05/06/2023	IDBI BANK, KOLKATA	8,533.00
156	052397	05/06/2023	IDBI BANK, KOLKATA	2294050.00
157	004910	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
158	004911	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
159	004912	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
160	004914	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
161	004915	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
162	004916	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
163	004917	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
164	004918	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
165	004919	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
166	004921	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
167	004922	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

168	004923	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
169	004924	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
170	004925	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
171	004926	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
172	508892	05/06/2023	ICICI BANK, KOLKATA	4,553.00
173	508893	05/06/2023	ICICI BANK, KOLKATA	190,980.00
174	508894	05/06/2023	ICICI BANK, KOLKATA	6,320.00
175	508895	05/06/2023	ICICI BANK, KOLKATA	6,320.00
176	508896	05/06/2023	ICICI BANK, KOLKATA	6,320.00
177	508897	05/06/2023	ICICI BANK, KOLKATA	8,533.00
178	508898	05/06/2023	ICICI BANK, KOLKATA	7,960.00
179	508899	05/06/2023	ICICI BANK, KOLKATA	382,533.00
180	UTR No. 000136521231	15/06/2023	ICICI BANK, KOLKATA	8,533.00
181	508956	05/06/2023	ICICI BANK, KOLKATA	95,486.00
182	508957	05/06/2023	ICICI BANK, KOLKATA	95,486.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 43500

183	508958	05/06/2023	ICICI BANK, KOLKATA	95,486.00
184	508959	05/06/2023	ICICI BANK, KOLKATA	382,533.00
185	508960	05/06/2023	ICICI BANK, KOLKATA	382,533.00
186	508961	05/06/2023	ICICI BANK, KOLKATA	2,294,050.00
187	500672	05/06/2023	AXIS BANK, KOLKATA	4,553.00
188	500657	05/06/2023	AXIS BANK, KOLKATA	3,980.00
189	500658	05/06/2023	AXIS BANK, KOLKATA	6,320.00
190	500659	05/06/2023	AXIS BANK, KOLKATA	6,320.00
191	500676	05/06/2023	AXIS BANK, KOLKATA	6,320.00
192	500661	05/06/2023	AXIS BANK, KOLKATA	8,533.00
193	500662	05/06/2023	AXIS BANK, KOLKATA	7,960.00
194	500663	05/06/2023	AXIS BANK, KOLKATA	8,533.00
195	500664	05/06/2023	AXIS BANK, KOLKATA	8,533.00
196	500666	05/06/2023	AXIS BANK, KOLKATA	7,486.00
197	500667	05/06/2023	AXIS BANK, KOLKATA	7,486.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 1390

198	500668	05/06/2023	AXIS BANK, KOLKATA	7,486.00
199	500669	05/06/2023	AXIS BANK, KOLKATA	8,533.00
200	500670	05/06/2023	AXIS BANK, KOLKATA	8,533.00
201	500671	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
202	053064	05/06/2023	IDBI BANK, KOLKATA	4,553.00
203	053065	05/06/2023	IDBI BANK, KOLKATA	3,980.00
204	053066	05/06/2023	IDBI BANK, KOLKATA	6,320.00
205	053067	05/06/2023	IDBI BANK, KOLKATA	6,320.00
206	053068	05/06/2023	IDBI BANK, KOLKATA	6,320.00
207	053069	05/06/2023	IDBI BANK, KOLKATA	8,533.00
208	053070	05/06/2023	IDBI BANK, KOLKATA	7,960.00
209	053071	05/06/2023	IDBI BANK, KOLKATA	8,533.00
210	053072	05/06/2023	IDBI BANK, KOLKATA	8,533.00
211	053074	05/06/2023	IDBI BANK, KOLKATA	7,486.00

NOTARY GOVT OF INDIA KOLKATA MITA BISWASI REGN. NO. 105103

212	053075	05/06/2023	IDBI BANK, KOLKATA	7,486.00
213	053076	05/06/2023	IDBI BANK, KOLKATA	7,486.00
214	053077	05/06/2023	IDBI BANK, KOLKATA	8,533.00
215	053078	05/06/2023	IDBI BANK, KOLKATA	8,533.00
216	053079	05/06/2023	IDBI BANK, KOLKATA	2,294,050.00
217	500688	05/06/2023	AXIS BANK, KOLKATA	4,553.00
218	500673	05/06/2023	AXIS BANK, KOLKATA	3,980.00
219	500674	05/06/2023	AXIS BANK, KOLKATA	6,320.00
220	500675	05/06/2023	AXIS BANK, KOLKATA	6,320.00
221	500660	05/06/2023	AXIS BANK, KOLKATA	6,320.00
222	AXSK 231660001055	15/06/2023	AXIS BANK, KOLKATA	8,533.00
223	500678	05/06/2023	AXIS BANK, KOLKATA	7,960.00
224	500679	05/06/2023	AXIS BANK, KOLKATA	8,533.00
225	500680	05/06/2023	AXIS BANK, KOLKATA	8,533.00

NOTARY
KOLKATA
MITA BISWAS
REGN. NO. 13500
GOVT. OF INDIA

226	500682	05/06/2023	AXIS BANK, KOLKATA	7,486.00
227	500683	05/06/2023	AXIS BANK, KOLKATA	7,486.00
228	500684	05/06/2023	AXIS BANK, KOLKATA	7,486.00
229	500685	05/06/2023	AXIS BANK, KOLKATA	8,533.00
230	500686	05/06/2023	AXIS BANK, KOLKATA	8,533.00
231	500687	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
232	004891	05/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
233	004892	05/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
234	004893	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
235	004894	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
236	004898	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
237	004899	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
238	004900	05/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
239	004901	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT OF INDIA

240	004902	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
241	004904	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
242	004905	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
243	004906	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
244	004907	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
245	004908	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
246	004909	05/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
247	004927	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
248	004928	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
249	004929	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
250	004930	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
251	004931	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
252	004932	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
253	004933	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN NO.-13500

254	004934	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
255	004935	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
256	004937	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
257	004940	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
258	004945	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
259	004946	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
260	004947	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
261	004944	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
262	500694	09/06/2023	AXIS BANK, KOLKATA	47,743.00
263	500693	09/06/2023	AXIS BANK, KOLKATA	47,744.00
264	500695	09/06/2023	AXIS BANK, KOLKATA	47,743.00
265	052788	09/06/2023	IDBI BANK, KOLKATA	47,743.00
266	052787	09/06/2023	IDBI BANK, KOLKATA	47,743.00
267	313203	09/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,743.00

NOTARY KOLKATA MITA BHUNTAR REGN. NO. 3500 GOVT. OF INDIA

Ad Abhijit Pal

268	508938	09/06/2023	ICICI BANK, KOLKATA	47,744.00
269	508939	09/06/2023	ICICI BANK, KOLKATA	47,744.00
270	004963	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
271	004961	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
272	004962	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
273	000760	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
274	000772	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
275	000758	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
276	000757	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
277	000756	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
278	000755	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
279	000754	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
280	000771	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
281	000765	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00

NOTARY ★ KOLKATA MITA DUTTA REGN NO.-13600 ★ GOVT OF INDIA

282	000770	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
283	000763	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
284	000762	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
285	000761	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
286	000768	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
287	000767	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
288	000638	01/06/2023	ICICI BANK LTD., KOLKATA	187,000.00
289	000637	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
290	000636	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
291	000628	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
292	000635	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
293	000630	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
294	000634	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
295	000633	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00

NOTARY GOVT. OF IND

296	ICICR5202305 1500802457	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
297	ICICR5202305 1500803092/	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
298	ICICR5202305 2600807792	26/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
299	:ICICR5202306 0500605166	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
300	ICICR5202306 0500628921	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
301	ICICR5202306 0500628543	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
302	ICICR5202306 0500627331	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
303	ICICR5202306 0500618066	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
304	YESBR520230 51597578947	16/05/2023	YES BANK LTD., KOLKATA	2,294,050.00
305	577530	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
306	577531	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
307	577532	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
308	577533	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
309	577534	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13[illegible]

310	577535	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
311	577536	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
312	577537	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
313	577538	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
314	508946	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
315	577540	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
316	577541	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
317	577542	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
318	577543	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
319	577544	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
320	000689	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
321	577515	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
322	577516	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
323	577517	06/06/2023	ICICI BANK LTD., KOLKATA	127,329.00

NOTARY GOVT. OF INDIA KOLKATA MITA SISWAS REGN. NO.-1350C

324	577518	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
325	577519	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
326	577520	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
327	577521	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
328	577522	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
329	577523	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
330	508948	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
331	577525	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
332	577526	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
333	577527	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
334	577528	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
335	577529	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
336	000646	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
337	577500	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00

NOTARY KOLKATA MITA BISWAS REGN NO. 45910 GOVT. OF INDIA

Abhijit Pal

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338	577501	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
339	577502	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
340	577503	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
341	577504	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
342	577505	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
343	577506	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
344	577507	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
345	577508	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
346	508952	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
347	577510	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
348	577511	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
349	577512	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
350	577513	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
351	577514	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00

NOTARY KOLKATA MITA SISWAS REGN. NO. 1[illegible] GOVT. OF INDIA

352	000623	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
353	577485	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
354	577486	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
355	577487	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
356	577488	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
357	577489	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
358	577490	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
359	577491	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
360	577492	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
361	577493	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
362	508950	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
363	577495	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
364	577496	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
365	577497	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

366	577498	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
367	577499	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
368	000613	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
369	577470	05/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
370	577471	05/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
371	577472	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
372	577473	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
373	577474	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
374	577475	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
375	577476	05/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
376	577477	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
377	577478	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
378	508942	05/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
379	577480	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00

NOTARY KOLKATA MITA BISWAS REGN NO-13500 GOVT. OF INDIA

380	577481	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
381	577482	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
382	577483	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
383	577484	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
384	000691	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
385	577575	06/06/2023	ICICI BANK LTD., KOLKATA	92,553.00
386	577576	06/06/2023	ICICI BANK LTD., KOLKATA	91,980.00
387	577577	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
388	577578	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
389	577579	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
390	577580	06/06/2023	ICICI BANK LTD., KOLKATA	283,533.00
391	577581	06/06/2023	ICICI BANK LTD., KOLKATA	183,960.00
392	577582	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
393	577583	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN NO:13500

394	577585	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
395	577586	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
396	577587	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
397	577588	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
398	577589	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
399	000765	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
400	577560	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
401	577561	06/06/2023	ICICI BANK LTD., KOLKATA	3,980.00
402	577562	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
403	577563	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
404	577564	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
405	577565	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
406	577566	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
407	577567	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
408	577568	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 13592

409	577570	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
410	577571	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
411	577572	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
412	577573	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
413	577574	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
414	000583	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
415	577545	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
416	577546	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
417	577547	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
418	577548	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
419	577549	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
420	577550	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
421	577551	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
422	577552	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
423	577553	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
424	508944	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
425	577555	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
426	577556	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 42000

427	577557	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
428	577558	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
429	577559	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
430	000780	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
431	932560	07/06/2023	YES BANK LTD., KOLKATA	191,553.00
432	932561	07/06/2023	YES BANK LTD., KOLKATA	190,980.00
433	932562	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
434	932563	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
435	932564	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
436	932565	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
437	932567	07/06/2023	YES BANK LTD., KOLKATA	381,960.00
438	932568	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
439	932569	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
440	804659	07/06/2023	YES BANK LTD., KOLKATA	47,744.00
441	932571	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
442	932572	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
443	932573	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
444	932574	07/06/2023	YES BANK LTD., KOLKATA	382,533.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

445	932575	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
446	YESB31661348475	15/06/2023	YES BANK LTD., KOLKATA	47,743.00
447	Cash	----	----	17.00
448	TDS			10,42,748.00
			TOTAL:	**10,42,74,800.00**

(Rupees ten crores forty two lakhs seventy four thousand eighty hundred) only

WITNESSES:- (1) (2)Shibendu Kumar Khatua.	Abhijit Pal (ABHIJIT PAL)
Chaitali Khatua (CHAITALI KHATUA)	Mitra Pal. (MITRA PAL)
Dilip Kumar Paul (DILIP KUMAR PAUL)	Saumik Paul (SAUMIK PAUL)
Radharani Bose (RADHA RANI BOSE)	Chaitali Pal (CHAITALI PAL)
Shyamali Paul (SHYAMALI PAUL)	Sankar Kumar Pal (SANKAR KUMAR PAL)

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

Bharati Pal (BHARATI PAL)	Ishika Pal (ISHIKA PAL)
Subhasree Pal (SUBHASREE PAL)	Jhunu Pal (JHUNU PAL)
Chhandosree Pal. (CHHANDOSREE PAL)	Amar Pal (AMAR PAL)
Shubhra Pyne (SHUBHRA PYNE)	Abhishek Pal (ABHISHEK PAL)

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Out Line Plan showing scanned Mouza Map in respect of entire L.R. Dag Nos.579 and 1176 in Mouza Reckjoani, J. L. No.13, Police Station Rajarhat, in the District of North 24 Parganas, Kolkata 700135. (Subject Area of Sale - 173 satak or 1.73 acre more or less)

N



ATK CONTOURS INFRA LLP
PLACID REALTORS LLP
ATK STONEWORKS LLP
ATK HOMES LLP
ATK DWELLERS LLP
ATK BRICKS LLP
ATK CHATTELS REALTY PVT LTD

SYED ABRAR IMAM
Designated Partner / Director

AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRA PROPERTIES LLP

DIRECTOR / PARTNER / ~~AUTHORISED SIGNATORY~~

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED

Amit Singh

DIRECTOR / ~~AUTHORISED SIGNATORY~~

Abhijit Pal

T. R. INFRAPROJECTS PVT. LTD.

Director

KZAR PROPERTIES PVT. LTD.

Director

NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

8268

Due to shortage of space in plan, the parties are putting their signature hereunder to confirm the plan

Chaitali Khatua
(CHAITALI KHATUA)

Mitra Pal.
(MITRA PAL)

Dilip Kumar Paul
(DILIP KUMAR PAUL)

Saumik Pal
(SAUMIK PAUL)

Radharani Bose
(RADHA RANI BOSE)

Chaitali Pal.
(CHAITALI PAL)

Shyamali Paul
(SHYAMALI PAUL)

Sankar Kumar Pal
(SANKAR KUMAR PAL)

Bharati Pal
(BHARATI PAL)

Ishika Pal.
(ISHIKA PAL)

Subhasree Pal
(SUBHASREE PAL)

Jhunu Pal.
(JHUNU PAL)

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

Chhandosree Pal.
(CHHANDOSREE PAL)

Amar Pal.
(AMAR PAL)

Shubhra Pyne
(SHUBHRA PYNE)

Abishek Pal
(ABHISHEK PAL)

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

84 70 922



	Finger prints of the executant				
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little



	Finger prints of the executant				
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little



	Finger prints of the executant				
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
KOLKATA
MITA BISWAS
REGN. NO. 61500
GOVT. OF INDIA

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

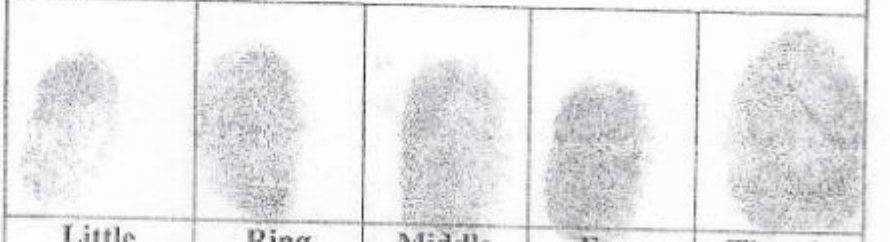
	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

Radharani Bose

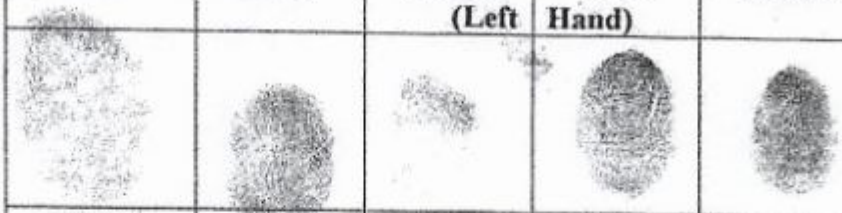
NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

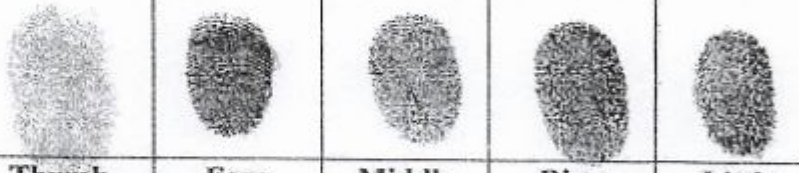
	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
KOLKATA
MITA BISWAS
REGN NO. 15500
GOVT. OF INDIA

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
KOLKATA
MITA BISWAS
REGN. NO. 13500
GOVT. OF INDIA

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

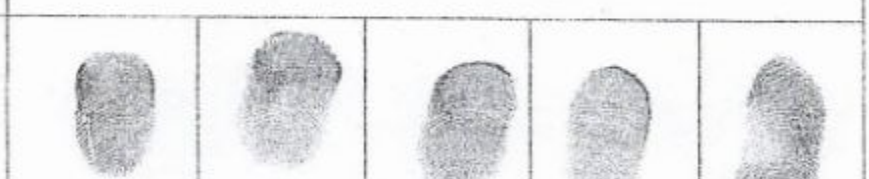
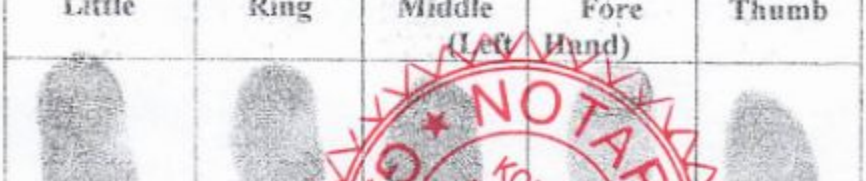
	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
GOVT OF INDIA
KOLKATA
MITA BISWAS
REGN. NO. 13500

89 75 927

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
KOLKATA
MITA BISWAS
REGN. NO. 15000
GOVT. OF INDIA

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY GOVT. OF INDIA KOLKATA

	Finger prints of the executant				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little

	Finger prints of the executant				
Space for pasting Photograph of the executant.					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

117 92

Bandhubhumi - বাংলার জমির তথ্য

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রাণ ও পুনর্বাসন বিভাগের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: [15]নদিয়া-২৪-পরগণা
মৌজা: [07]রাণাঘাট
পৌরসভা: [013]রানাঘাট পৌরসভা

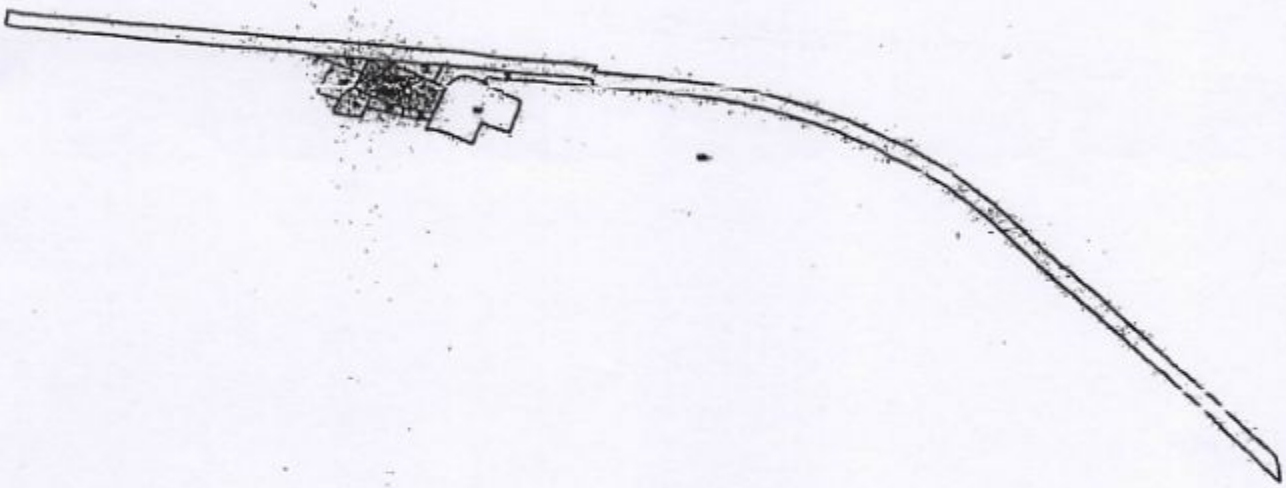
(Live Data As On 03/05/2023 13:30:34)
জে.এল নং (J.L No.): 18 থানা (P.S.): রাণাঘাট

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) দাগের মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
579	বাস্তু	0.74	Click Here

Khatian No. খতিয়ান নং	Owner Name নামের নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
4579	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
4580	কৃষ্ণ চন্দ্র পাল	[illegible]	0.3333	0.2500	Nil
4581	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
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3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13509
GOVT. OF INDIA

8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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GOVT OF INDIA NOTARY KOLKATA MITA BISWAS REGN. NO.-13500

13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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GOVT. OF INDIA NOTARY KOLKATA MITA BISWAS REGN. NO.-1350

10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

Transfer of property for L3

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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NOTARY * KOLKATA MITA BISWAS REGN. NO.-13500 * GOVT. OF INDIA

2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

Transfer of property for L4

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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KOLKATA
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8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONEWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec

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5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES I.LP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

Transfer of property for L3

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0,0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 45310

7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

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ADDITIONAL DISTRICT SUB REGISTRY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec,ATK HOMES LLP-0.0816993 Dec,PLACID REALTORS LLP-0.0816993 Dec,ATK DWELLERS LLP-0.0816993 Dec,ATK BRICKS LLP-0.0816993 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.0816993 Dec,ATK STONEWORKS LLP-0.0816993 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec,AMBUD PROPERTIES LLP-0.0816993 Dec,AMBUD CONSTRUCTION LLP-0.0816993 Dec,RAHARA REALTORS LLP-0.0816993 Dec,NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec,REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

Transfer of property for L4

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
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9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
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13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE/ ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De

Transfer of property for L5

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE/ ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
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8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
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13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEC 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITEI 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE/ ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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Transfer of property for L6		
Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITE 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA RE. ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D

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11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAI ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De

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NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATTELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De

Transfer of property for S1

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
3	MITRA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 13500

9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
10	BHARATI PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
13	JHUNU PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft

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14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
15	AMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATTELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONEWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

155 128

Land Details as per Land Record

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Rekjoyani, J.l No: 13, Pin Code : 700135

Sch No	Plot & Khatian No	Details of Land	Name of Recorded Tenant
L1	LR Plot No:- 579, LR Khatian No:- 4579	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.24000000 Acre,	ABHIJIT PAL
L2	LR Plot No:- 579, LR Khatian No:- 4580	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.25000000 Acre,	ABHIJIT PAL
L3	LR Plot No:- 579, LR Khatian No:- 4581	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.25000000 Acre,	ABHIJIT PAL
L4	LR Plot No:- 1176, LR Khatian No:- 4579	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.33000000 Acre,	ABHIJIT PAL
L5	LR Plot No:- 1176, LR Khatian No:- 4580	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.33000000 Acre,	ABHIJIT PAL
L6	LR Plot No:- 1176, LR Khatian No:- 4581	Owner:অভিজিৎ পাল, Gurdian:পিতা চন্দন পাল, Address:নিজ, Classification:বাস্তু, Area:0.33000000 Acre,	ABHIJIT PAL

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

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Admission of Execution (Under Section 58, W.B. Registration Rules, 1962) [Representative]

Execution is admitted on 15-06-2023 by Syed Abrar Imam, DESIGNATED PARTNER, ATK CONTOURS INFRA LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK HOMES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, PLACID REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK BRICKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK STONEWORKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATTELS REALTY PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Faiyaz Alam, DIRECTOR, T.R.INFRAPROJECTS PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Firoz Mohammed, , Mohammed Firoz DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Arpit Giria, DESIGNATED PARTNER, AMBUD PROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, AMBUD CONSTRUCTION LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, RAHARA REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, NILGIRI INFRAPROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Amit Singh, Director, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

130 116

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962) [Representative]

Execution is admitted on 15-06-2023 by Syed Abrar Imam, DESIGNATED PARTNER, ATK CONTOURS INFRA LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK HOMES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, PLACID REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK BRICKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK STONEWORKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATTELS REALTY PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Faiyaz Alam, DIRECTOR, T.R.INFRAPROJECTS PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Firoz Mohammed, , Mohammed Firoz DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Arpit Giria, DESIGNATED PARTNER, AMBUD PROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, AMBUD CONSTRUCTION LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, RAHARA REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, NILGIRI INFRAPROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Amit Singh, Director, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

131

rtificate of Registration under section 60 and Rule 69.

gistered in Book - I

lume number 1904-2023, Page from 408142 to 408253

ing No 190408448 for the year 2023.

Seal of the Additional Registrar of Assurances, Kolkata

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2023.06.17 12:44:32 +05:30
Reason: Digital Signing of Deed.

lohul Mukhopadhyay) 2023/06/17 12:44:32 PM
DDITIONAL REGISTRAR OF ASSURANCE
FFICE OF THE A.R.A. - IV KOLKATA
est Bengal.

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

(This document is digitally signed.)

157 132

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ing No 190408448 for the year 2023.

Seal of the Additional Registrar of Assurances/IV Kolkata

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2023.06.17 12:44:32 +05:30
Reason: Digital Signing of Deed.

Mohul Mukhopadhyay) 2023/06/17 12:44:32 PM
DDITIONAL REGISTRAR OF ASSURANCE
FFICE OF THE A.R.A. - IV KOLKATA
est Bengal.

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

(This document is digitally signed.)

1097/2024 133 49 1/29/2024



पश्चिमबंग पश्चिम बंगाल WEST BENGAL A.R.A. IV 91AB 330940

Certified that the Document is admitted to Registration. The SignatureSheet and the endorsement sheets attached to this document are the part this Docume...

Additional Registrar of Assurances-IV, Kolkata

Additional Registrar of Assurances-IV, Kolkata

25 JAN 2024

DEED OF CONVEYANCE

THIS DEED OF CONVEYANCE is executed on this 25th Day January of 2024,

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

BY AND BETWEEN

VENDORS:

1. **SAMSUR ALI TARAFDER** (PAN: BBXPT3214Q) (AADHAAR: 582263678150) (VOTER ID NO. WB/20/091/234414) S/o Nurbaks Tarafder, by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati District: North 24 Parganas, West Bengal, Pin - 700136,

2. **SUFIA BIBI** alias Bibi Sufia w/o Samsur Ali Tarafder (PAN: MRGPS1419C) (AADHAAR: 936005176748) by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati , District: North 24 Parganas, West Bengal, Pin - 700136,

Hereinafter jointly referred to as the **"VENDORS/ OWNERS"** (which expression shall unless repugnant to the context or meaning thereof mean and include their successors-in-interest, heirs, executors, administrators, legal representatives and assigns) **OF THE ONE PART**.

AND

PURCHASERS:

1. **AMBUD BUILDCON PRIVATE LIMITED (PAN – AAPCA5221P)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

2. **AMBUD PROPERTIES LLP. (PAN – ABKFA5851C)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

BY AND BETWEEN

VENDORS:

1. **SAMSUR ALI TARAFDER** (PAN: BBXPT3214Q) (AADHAAR: 582263678150) (VOTER ID NO. WB/20/091/234414) S/o Nurbaks Tarafder, by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati District: North 24 Parganas, West Bengal, Pin - 700136,

2. **SUFIA BIBI** alias Bibi Sufia w/o Samsur Ali Tarafder (PAN: MRGPS1419C) (AADHAAR: 936005176748) by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati , District: North 24 Parganas, West Bengal, Pin - 700136,

Hereinafter jointly referred to as the **"VENDORS/ OWNERS"** (which expression shall unless repugnant to the context or meaning thereof mean and include their successors-in-interest, heirs, executors, administrators, legal representatives and assigns) **OF THE ONE PART**.

AND

PURCHASERS:

1. **AMBUD BUILDCON PRIVATE LIMITED (PAN – AAPCA5221P)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

2. **AMBUD PROPERTIES LLP. (PAN – ABKFA5851C)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

3. **AMBUD CONSTRUCTION LLP.** (**PAN – ABKFA5850D**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

4. **RAHARA REALTORS LLP.** (**PAN – AAXFR1629M**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

5. **NILGIRI INFRAPROPERTIES LLP.** (**PAN – AAOFN9421G**), a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN:** BKKPG0009G) (**AADHAAR No.** 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

6. **REKSHA SPACES PRIVATE LIMITED** (**PAN – AAMCR6339J**), a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (**PAN:** BFYPS3622C) (**AADHAAR No.** 314882800560) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan, Kolkata - 700006,

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

137 462

Govt. of West Bengal
Directorate of Registration & Stamp Revenue
GRIPS eChallan

192023240359788608

Details

:	192023240359788608	Payment Mode:	SBI Epay
Date:	25/01/2024 11:47:25	Bank/Gateway:	SBIePay-Payment Gateway
:	6124182229122	BRN Date:	25/01/2024 11:48:05
way Ref ID:	240251939305	Method:	HDFC Retail Bank NB
PS Payment ID:	250120242035978859	Payment Init. Date:	25/01/2024 11:47:25
ment Status:	Successful	Payment Ref. No:	2000193614/8/2024 [Query No/*/Query Year]

ositor Details

ositor's Name:	Ms MANOR SALES AND MARKETING LLP
dress:	11/1 SARAT BOSE ROAD, KOLKATA -700020
bile:	8017171857
ail:	arpit288ag9@gmail.com
riod From (dd/mm/yyyy):	25/01/2024
riod To (dd/mm/yyyy):	25/01/2024
yment Ref ID:	2000193614/8/2024
pt Ref ID/DRN:	2000193614/8/2024

yment Details

No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2000193614/8/2024	Property Registration- Stamp duty	0030-02-103-003-02	906477
2	2000193614/8/2024	Property Registration- Registration Fees	0030-03-104-001-16	226628
			Total	1133105

WORDS: ELEVEN LAKH THIRTY THREE THOUSAND ONE HUNDRED FIVE ONLY.

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

7. **REKSHA REAL ESTATES PRIVATE LIMITED (PAN – AAMCR6713Q)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (**PAN:** BFYPS3622C) (**AADHAAR No.** 314882800560) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

8. **REKSHA HIGHRISE PRIVATE LIMITED (PAN – AAMCR6747A)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (**PAN:** BFYPS3622C) (**AADHAAR No.** 314882800560) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

9. **REKSHA APARTMENTS PRIVATE LIMITED (PAN – AAMCR6935L)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (**PAN:** BFYPS3622C) (**AADHAAR No.** 314882800560) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

10. **ATK CONTOURS INFRA LLP. (PAN – ABYFA4137B)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI8261L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at Residing at 72, Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046.

11. **ATK HOMES LLP. (PAN – ABYFA3939R)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District:

NOTARY KOLKATA SMITA BISWAS REGN. NO. 3500 GOVT. OF INDIA

Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

12. **PLACID REALTORS LLP.** (**PAN – ABCFP0237B**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

13. **ATK DWELLERS LLP.** (**PAN – ABYFA3947R**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

14. **ATK BRICKS LLP.** (**PAN – ABYFA3583H**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

15. **ATK CHATTELS REALTY PVT. LTD.** (**PAN – AAYCA2537M**), a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

16. **ATK STONEWORKS LLP.** (**PAN – ABXFA7166P**), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN:** AAHPI82612L) (**AADHAAR No.** 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

17. **T.R.INFRAPROJECTS PRIVATE LIMITED** (**PAN – AAJCA3354M**), a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FAIYAZ ALAM** S/o, Barkat Ali (**PAN:** AIAPA8023F) (**AADHAAR No.** 488227229010) by faith Muslim, by nationality Indian, Residing at 39, Ripon Street, P.O: Park Street, Police Station: Park Street District: Kolkata Pin 700016

18. **KZAR PROPERTIES PRIVATE LIMITED** (**PAN – AAFCK3838G**), a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FIROZ MOHAMMED** alias **MOHAMMED FIROZ** S/o, Md. Ayub (**PAN:** AAHPF5415H) (**AADHAAR No.** 329922092314) by faith Muslim, by nationality Indian, Residing at 39B Gorosthan Lane P.O: Circus Avenue, Police Station: Beniapukur, District: Kolkata Pin 700017

Purchaser No. 1 to 18 are hereinafter collectively referred to as the **PURCHASERS** (which expression shall unless excluded by or repugnant to the context be deemed to mean and include their legal representatives, heirs, executors, administrators and/or assigns) herein after referred as the **PARTY OF THE OTHER PART**.

"**PARTIES**" shall mean collectively the Owner/Vendors, Purchasers and "**PARTY**" means each of the Owner/Vendors, Purchasers individually.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

SUBJECT MATTER: Sale of All That piece and parcel of **"Bagan"** land measuring an area of **33 Decimal** more or less (out of total area of 43 Decimal in the Plot) comprised in **R.S. Dag No. 413** corresponding to **L.R. Dag No. 413** recorded under **L.R Khatian No. 2124** and All That piece and parcel of **"Danga"** land measuring an area of **44 Decimal** more or less comprised in **R.S. Dag No. 423** corresponding to **L.R. Dag No. 423** recorded under **L.R Khatian No. 2124 and 2125,** in total **77 Decimal** more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, herein collectively referred hereinafter as **"Said Land"** and the same is stated in the following manner:

District	Mouza	Block & Police Station	R.S/ L.R Dag No.	L.R Khatian No.	Classification	Area sold from each decimal	J.L No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadishpur	Rajarhat	413 (P)	2124	Bagan	**33 decimal** (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124	Danga	**36.67 decimal** (having L.R Share 0.8333)		44 decimal	44 decimal
				2125		**7.33 Decimal** (having L.R Share 0.1667)			

1. BACKGROUND (DEVOLUTION OF TITLE):

1.1. All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 was owned by Jobed Ali Mondal S/o late Kanai Mondal and Kuljaan Bibi w/o Late Aminuddin Mondal and Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal.

1.2. By a registered Deed of Conveyance dated 16.04.1936 said 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Kuljaan Bibi w/o Late Aminuddin Mondal and 3. Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal (represented by his mother Kuljaan Bibi) jointly sold All that the piece

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and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Karnadhar Kala S/o Bhuban Chandra Kala, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 12, Pages 291 to 293 being Deed No. 708 for the year 1936,

1.3. By a registered Deed of Conveyance dated 02.02.1940 said Karnadhar Kala S/o Bhuban Chandra Kala sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 16, Pages 8 to 9 being Deed No. 291 for the year 1940,

1.4. By a registered Deed of Conveyance dated 09.03.1943 said Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Nani Gopal Nath S/o Bhut Nath which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 10, Pages 298 to 300 being Deed No. 401 for the year 1943,

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1.5. Said Nani Gopal Nath S/o Bhut Nath recorded his name in the R.S Khatian No. 53, District – 24 Parganas, Mouza: Jagadishpur, J.L No. 27, Police Station: Rajarhat, Re. Sa. 197, Pargana Kolkata, Touzi No. 2998 for 1 Taka Share under Plot No. 413 for an area of 43 Decimal, under Plot No. 414 for an area of 14 Decimal and under Plot No. 423 for an area of 44 Decimal in total 101 Decimal.

1.6. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Harigopal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 97, Pages 120 to 126 being Deed No. 6669 for the year 1965.

1.7. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kanai Lal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 90, Pages 261 to 267 being Deed No. 6670 for the year 1965. Said Kanai Lal Basak recorded the aforesaid

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land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 233

1.8. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal (total area sold 33.66 Decimal from 3 Plots) under C.S Khatian No. 53, at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kala Chand Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 91, Pages 222 to 228 being Deed No. 6671 for the year 1965. Said Kala Chand Basak recorded the aforesaid land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 243,

1.9. Said Hari Gopal Basak died intestate leaving behind him his wife namely 1. Ram Laxmi Basak and three sons namely 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak and three daughters namely 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak and they jointly inherited the aforesaid property left behind by Hari Gopal Basak.

1.10. Said Kala Chand Basak died intestate leaving behind his four sons namely 1. Radha Gobinda Basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak and two daughters namely 5. Durga Rani Basak 6. Ganga Rani Basak and they jointly inherited the aforesaid property left behind by Kala Chand Basak.

1.11. Said Kanailal Basak died intestate leaving behind his wife namely 1. Pushpa Rani Basak five sons namely 2. Bijoy Krishna Basak 3. Biswajit

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Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6.Ranjit Basak 7. Ajit Kumar Basak and six daughters namely 8. Sandhya Basak 9. Arati Basak 10. Gayatri Basak 11. Sabitri Basak 12. Monika Basak 13. Pranati Basak. Subsequently said Ajit Basak died intestate leaving behind him his two daughters namely 1. Moumita Roy 2. Rushmita Kundu and his wife namely 3. Renuka Basak (all being legal heirs of late Kanailal Basak) and they jointly inherited the aforesaid property left behind by Kanailal Basak.

1.12. By a registered Deed of Conveyance dated 25.08.2008 said 1. Ram Laxmi Basak 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.33 Decimal from R.S/L.R dag No. 413 and 14.67 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 213 at Mouza: Jagadishpur, District – North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 15099 to 15122 being Deed No. 10987 for the year 2008.

1.13. By a registered Deed of Conveyance dated 29.08.2008 said 1. Radha Gobinda basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak 5. Durga Rani Basak 6. Ganga Rani Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.34 Decimal from R.S/L.R dag No. 413 and 14.66 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 71 at Mouza: Jagadishpur, District – North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 17311 to 17334 being Deed No. 11103 for the year 2008.

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1.14. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6.Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R Dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District – North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. I, CD Volume No. 1, Pages 17204 to 17228 being Deed No. 00817 for the year 2009.

1.15. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6.Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District – North 24 Parganas, in favour of **Sufiya Bibi** (vendor no. 2 herein) W/o Samsur Ali Tarafder which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. I, CD Volume No. 1, Pages 17318 to 17341 being Deed No. 00822 for the year 2009.

1.16. The vendors herein are the absolute owners of All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413

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corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India

2. **Representations, Warranties and Covenants Regarding Encumbrances:** The Vendors represents, warrant and covenant regarding encumbrances as follows:

2.1. **No Acquisition/Requisition**: The Vendors or the Vendors' predecessors-in-title have not received any notice from any authority for acquisition, requisition or vesting of the Said Land and declare that the said Land has not been affected by any scheme of any local Authority or Government of Statutory Body at any time;

2.2. **No Excess Land**: The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976, West Bengal Land Reforms Act, Estate Acquisition Act or any other statute for the time being in force.

2.3. **Encumbrance by Act of Vendors**: The Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act, deed, matter or thing, including grant of right of easement whereby the Said Land or any part thereof can or may be impeached, encumbered or affected;

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2.4. **Right, Power and Authority to Sell**; The Vendors have good right, full power, absolute authority and indefeasible title to grant, sell, convey, transfer, assign and assure the Said Land to the Purchasers;

2.5. **No Dues**: No tax in respect of the Said Land is due to the local authority and/or any other authority or authorities and no Certificate Case is pending for realization of any dues from the Vendors;

2.6. **No Mortgage**: No mortgage or charge has been created by the Vendors by mortgaging/charging or otherwise over and in respect of the Said Land or any part thereof;

2.7. **Free From All Encumbrances**: the Said Land is free from all claims, demands,, encumbrances, mortgages, charges, liens, attachments, lispendens, uses, debutters, trusts, prohibitions, Income Tax attachment, financial institution charges, statutory prohibitions, acquisitions, requisitions, vesting, bargadars and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully, rightfully or equitably chiming any estate or interest therein through, under or in trust for the Vendors or the Vendors's predecessors-in-title and the title of the Vendors to the Said Property is free, clear and marketable;

2.8. **No Personal Guarantee**: The Said Land has not been affected by or subject to any personal guarantee for securing any financial accommodation;

2.9. **No Bar by Court Order or Statutory Authority**: There is no order of Court or any other statutory authority prohibiting the Vendors from selling, transferring and/or alienating the Said Land or any part thereof;

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3. As agreed upon by the Vendors herein to sell, transfer and convey the said Land in its favour the Purchasers herein at and for a total Consideration of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)**. The Vendors have agreed and accepted the said offer made by the Purchasers herein.

4. Basic Understanding:

Sale of Said Property: The basic understanding between the Vendors and the Purchasers is that by virtue of this Deed of Conveyance the Vendors herein shall sell All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written fully and absolutely to the Purchasers free from all encumbrances of any and every nature whatsoever and with good, bankable and marketable title and together with khas, peaceful and physical, possession and the Purchasers shall purchase the same from the Vendors. The Vendors have handed over copies of the documents of title relating to the Properties, the purchasers being satisfied with the said documents and declaration and assurances made by the Vendors about the title of the Said Land free from all encumbrances agreed to purchase from the Vendors.

4.1. Transfer Hereby Made: The Vendors hereby by virtue of this instant Deed of Conveyance sells, conveys and transfers to the Purchasers the entirety of the Vendor's right, title and interest of whatsoever or howsoever nature in the Said Land, i.e. more or less being All That

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piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written; together with all title, benefits, easement, authorities, claims, demands, usufructs, tangible and intangible rights of whatsoever or howsoever nature of the Vendors in the Said Land and inheritances for access and user thereof, being free from all encumbrances;

5. **Consideration**: The aforesaid transfer is being made in consideration of a total sum of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)** (the said Consideration is hereby paid by the Purchaser, receipt of which the Vendors herein as well as in Receipt of Memo below, written, admit and acknowledge);

6. **Terms of Transfer**

6.1. **Salient Terms**: The transfer being affected by this Conveyance is:

6.2. **Sale**: a sale within the meaning of the Transfer of Property Act, 1882.

6.3. **Absolute**: absolute, irreversible and perpetual;

6.4. **Free from Encumbrances**: as on the date of registration of this deed, free from all claims, demands, encumbrances, mortgages, charges, liens, attachments lispendens, uses, debutters,, trusts, prohibitions,

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Income Tax attachments, financial institution charges, statutory prohibitions, acquisitions,- requisitions, vesting, bargadars and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully, rightfully or equitably claiming any estate or interest therein through, under or in trust for the Vendors or the Vendors' predecessors- in-title;

6.5. **Together with All Other Appurtenances**: together with all other rights the Vendors have in the Said Land and all other appurtenances including but not limited to customary and other rights of easements for beneficial use of the Said Property;

7. **Subject to**: The transfer being affected by this Conveyance is subject to:

7.1. **Indemnification**: express indemnification by the Vendors about the correctness of the Vendors' title, Vendors' authority to sell and non-existence of any encumbrances on the Said Land and this Conveyance is being accepted by the Purchasers on such express indemnification by the Vendors, which if found defective or untrue at any time, the Vendors shall, at all times hereafter, at the costs, expenses, risk and responsibility of the Vendors, forthwith take all necessary steps to remove and/or rectify. To this effect, the Vendors hereby covenant that the Vendors or any person claiming under the Vendors in law, trust and equity, shall, at all times hereafter, indemnifies and keep indemnified the Purchasers and/or the Purchaser's successors-in-interest, of, from and against any loss, damage, costs, charges and expenses, which may be suffered by the Purchasers and/or the Purchaser's successors-in-interest by reason of the aforesaid. Pertinent to mention herein that, if any of the representations, warranties of Vendors as aforesaid is found to be defective or untrue, the Vendors shall, at all times hereafter, at the costs, expenses, risk and responsibility of the Vendors, forthwith take all necessary steps to

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remove and/or rectify the same and if the Purchasers think it necessary to execute any document for further or more perfectly assuring the title of the Said Land, the same shall be executed by the Vendors but the cost in this regard is to be borne by the Purchasers;

7.2. **Transfer of Property Act**: all obligations and duties of vendors and Purchasers as provided in the Transfer of Property Act, 1882 save as contracted to the contrary hereunder;

7.3. **Delivery of Possession**: The Vendors hereby declares and confirms that, the Vendors have already delivered peaceful possession of the Said Property to the Purchasers and hereinafter the Purchasers shall be entitled to hold, possess and enjoy the Said Land as a lawful owner;

7.4. **Holding Possession**: The Vendors hereby covenant that the Purchasers and the Purchaser's assignees shall and may, from time to time, and at all times hereafter, peacefully and quietly enter into, hold, possess, use and enjoy the Said Land and every part thereof to the use of the Purchasers and receive rents, issues And profits thereof and all other benefits, rights and properties hereby granted, sold, conveyed, transferred, assigned and assured or expressed or intended so to be unto and to the Purchasers by the Vendors, without any lawful eviction, hindrance, interruption, disturbance, claim or demand whatsoever from or by the Vendors or any person or persons lawfully or equitably claiming any right or estate therein from under or in trust from the Vendors;

7.5. **No Objection to Mutation**: The Vendors declare that the Purchasers shall be fully entitled to mutate the Purchaser's name in all concerned public and statutory records and the Vendors hereby expressly (i) consent to the same and (2) appoint the Purchasers to sign all papers and documents and take all steps whatsoever or howsoever in this

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regard. The Vendors undertake to cooperate with the Purchasers in all respect to cause mutation of the Said Land in the name of the Purchasers and in this regard shall sign all documents and papers as required by the Purchasers;

7.6. **Further Acts**: The Vendors hereby covenant that the Vendors or any person claiming under the Vendors, shall and will from time to time and at all times hereafter, upon every request and at the cost of the Purchasers and/or Purchaser's successors-in-interest, do and execute or cause to be done and executed all such acts, deeds and things for further or more perfectly assuring the title of the Said Land;

7.7. **Indemnity**: The Vendors hereby indemnify and agree to keep the Purchasers saved, harmless and indemnified against all actions, proceedings, claims, demands, costs, losses or expenses that the Purchasers may suffer or incur hereafter by reason of any claims of any nature whatsoever arising in connection with the Said Land, or any breach of the representations of the Vendors, whether statutory or contractual and the Vendors hereby further undertake and covenant to forthwith pay, reimburse and/or make good such losses, expenses or costs incurred by the Purchasers.

7.8. Clear & Marketable title: The Vendors possesses clear, marketable, unfettered, absolute and unrestricted right, title and interest on the said Land and are the sole, absolute and exclusive owner of the respective portions of the Said Land having peaceful, legal and physical possession thereof and no other person and/or persons have any right, title, interest, claim or concern of any nature therein. The Vendors have duly mutated their name in the L.R. record of rights and paid Khajna upto date for the Said Land and there are no impediments, defaults, omissions or constraints whatsoever with regard to the rights, ownership, title, estate, privileges and interests vesting in the Vendors

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7.9. No litigation: There are no pending or threatened litigation(s) including any appellate proceedings, arbitrations, suits, proceedings, disputes, lis-pendens, attachment, claims, demands, notices of acquisition or requisition, reservations, prohibitory orders, notices of any nature whatsoever concerning or relating to or involving the Said Land or the Vendors relating to the Said Land. There are no court orders or any orders / directions from any Governmental Authority or any other person, which may have any adverse effect on the ownership of the Said Land hereby conveyed;

7.10. No Encumbrance & Contiguous: The Said Land and all parts of its are free from all kinds of Encumbrance and third party claims including any prior sale / agreement to sell, gift, mortgage, tenancy, license, trust, exchange, lease, encroachment by or settled possession of a third party, legal flaw, claims, loan, surety, security, lien, court injunction, litigation, stay order, notices, charges, disputes, acquisition, attachment in the decree of any court, hypothecation, income tax or wealth tax attachment or any other registered or unregistered Encumbrance whatsoever. The Said Land is contiguous land and there are no impediments of whatsoever nature;

7.11. **Due disclosures:** All information contained or referred to in this Instrument which has been given to Purchasers, continues to be, true, complete and accurate in all respects and not misleading in any manner Nothing has occurred (since the time such information was given) that results in any information, provided by them or on their behalf in connection with the transaction contemplated herein, becoming untrue or only partially true in any respect;

7.12. Land Acquisition: The Vendors hall keep the Purchasers indemnified from any loss if it is caused due to any action etc. taken by any

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Governmental Authority in respect of acquisition or purchase of the Said Land, or any part thereof or any interest in it, revocation of any Development Rights, withdrawal of permission to convert land use such that it affects the transaction contemplated herein, by any Governmental Authority for any purpose whatsoever, etc. In any event, the Vendors shall always keep the Purchasers duly indemnified and harmless against any claim and demand whatsoever as may be made at any point of time in respect of or against the said Land hereby conveyed in future;

7.13. **Land Ceiling:** The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976 or any other statute for the time being in force.

7.14. Mutation: The Vendors and each of them hereby declare and affirm that the Purchasers are fully entitled to mutate their name in all public and statutory records in respect of the Said Land hereby conveyed.

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DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

SCHEDULE

(SAID LAND)

All That piece and parcel of Vacant Land having its Classification as **"Bagan"** admeasuring an area of **33 Decimal more or less** (out of total area of 43 Decimal in the Plot) comprised in **R.S. Dag No. 413** corresponding to **L.R. Dag No. 413** recorded under **L.R Khatian No. 2124** and All That piece and parcel of Vacant Land having its Classification as **"Danga"** admeasuring an area of **44 Decimal** more or less comprised in **R.S. Dag No. 423** corresponding to **L.R. Dag No. 423** recorded under **L.R Khatian No. 2124 and 2125,** in total **77 Decimal** more or less situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, **TOGETHER WITH** all the rights, liberties, easements, privileges, advantages and appurtenances thereto, morefully delineated and demarcated by Color **RED** in the annexed **PLAN** and is stated as follows:

District	Mouza	Block & Police Station	R.S/ L.R Dag No.	L.R Khatian No.	Classification	Area sold from each decimal	J.L No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadishpur	Rajarhat	413 (P)	2124	Bagan	**33 decimal** (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124	Danga	**36.67 decimal** (having L.R Share 0.8333)		44 decimal	44 decimal
				2125		**7.33 Decimal** (having L.R Share 0.1667)			

The said land is duly butted and bounded which are as follows:

L.R Dag No. 413:-

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 414 and 8 feet kaccha Road
SOUTH:	L.R dag No. 425
EAST:	L.R dag No. 423 & 422
WEST:	L.R dag No. 410, 411, 412

L.R Dag No. 423:-

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 419, 420, 422
SOUTH:	L.R dag No. 424 and 425
EAST:	Land of Mouza Kalaberia
WEST:	L.R dag No. 413 & 414

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

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DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

IN WITNESSES WHEREOF the Parties have executed this Indenture at Kolkata on the **25th Day of January 2024** as first above written.

Executed and Delivered by the **Vendor:**

LTI of Samsur Ali Tarafder
By The Pen of Abdul Wahed

SAMSUR ALI TARAFDER

LTI of Sufia Bibi alias Bibi Sufia
By the pen of Abdul Wahed

SUFIA BIBI

Executed and Delivered by the **Purchasers:**

AMBUD BUILDCON PVT. LTD.

AMBUD BUILDCON PRIVATE LIMITED
Ambud Properties LLP

AMBUD CONSTRUCTION LLP
Designated Partner

Rahara Realtors LLP

RAHARA REALTORS LLP
Nilgiri Infraproperties LLP

NILGIRI INFRAPROPERTIES LLP
Partner/Authorised Signatory

REKSHA SPACES PRIVATE LIMITED
Amit Singh

REKSHA SPACES PRIVATE LIMITED
Director/Authorised Signatory
REKSHA REAL ESTATES PVT. LTD.
Amit Singh

REKSHA REAL ESTATES PRIVATE LIMITED
DIRECTOR/AUTHORISED SIGNATORY
REKSHA HIGHRISE PVT. LTD.
Amit Singh

REKSHA HIGHRISE PRIVATE LIMITED
DIRECTOR/AUTHORISED SIGNATORY
REKSHA APARTMENTS PRIVATE LIMITED
Amit Singh

REKSHA APARTMENTS PRIVATE LIMITED
Director/Authorised Signatory
ATK CONTOURS INFRA LLP

ATK CONTOURS INFRA LLP.
ATK HOMES LLP
Designated Partner

ATK HOMES LLP.

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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IN WITNESSES WHEREOF the Parties have executed this Indenture at Kolkata on the **25th Day of January 2024** as first above written.

Executed and Delivered by the **Vendors:**

LTI of Samsur Ali Tarafder
By The Pen of Skilled Witness

SAMSUR ALI TARAFDER

LTI of Sufia Bibi alias Bibi Sufia
By the Pen of Skilled Witness

SUFIA BIBI

Executed and Delivered by the **Purchasers:**

AMBUD BUILDCON PVT. LTD.
Director/Authorised Signatory

AMBUD BUILDCON PRIVATE LIMITED

Ambud Properties LLP
Designated Partner

AMBUD PROPERTIES LLP.

AMBUD CONSTRUCTION LLP
Designated Partner

AMBUD CONSTRUCTION LLP.

Rahara Realtors LLP
Partner/Authorised Signatory

RAHARA REALTORS LLP.

Nilgiri Infraproperties LLP
Partner/Authorised Signatory

NILGIRI INFRAPROPERTIES LLP.

REKSHA SPACES PRIVATE LIMITED
Amit Singh
Director/Authorised Signatory

REKSHA SPACES PRIVATE LIMITED

REKSHA REAL ESTATES PVT. LTD.
Amit Singh
DIRECTOR/AUTHORISED SIGNATORY

REKSHA REAL ESTATES PRIVATE LIMITED

REKSHA HIGHRISE PVT. LTD.
Amit Singh
DIRECTOR/AUTHORISED SIGNATORY

REKSHA HIGHRISE PRIVATE LIMITED

REKSHA APARTMENTS PRIVATE LIMITED
Amit Singh
Director/Authrised Signatory

REKSHA APARTMENTS PRIVATE LIMITED

ATK CONTOURS INFRA LLP
Designated Partner

ATK CONTOURS INFRA LLP.

ATK HOMES LLP
Designated Partner

ATK HOMES LLP.

NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

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PLACID REALTORS LLP
Designated Partner
PLACID REALTORS LLP.

ATK DWELLERS LLP
Designated Partner
ATK DWELLERS LLP.

ATK BRICKS LLP
Designated Partner
ATK BRICKS LLP.

ATK CHATTELS REALTY PVT LTD
Director
ATK CHATTELS REALTY PVT LTD

A T K Stoneworks LLP
Designated Partner
ATK STONEWORKS LLP.

T.R. INFRAPROJECTS PVT. LTD.
Director
T.R.INFRAPROJECTS PRIVATE LIMITED

KZAR PROPERTIES PVT. LTD.
Director
KZAR PROPERTIES PRIVATE LIMITED

In the presence of witnesses below:

Witnesses:

1. Abdul Wahab

2. Samim Ali Tarafdar
Alghara- KOL- 136

Drafted on the basis of the available documents & information/instruction as provided by the client also read over and explained in Bengali and admitted the same by the executants as true and correct:

For DMD LEGAL CONSULTANTS

SOUMYA SUNDAR MUKHERJEE
Advocate
District Court at Barasat
Enrolment No.F/746/626/2014

NOTARY * GOVT. OF INDIA * KOLKATA MITA BISWAS REGN. NO.-13500

DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

RECEIPT AND MEMO OF CONSIDERATION FOR THE VENDORS

Vendors herein have received from the Purchasers the consideration of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)** by virtue of RTGS/Bank Transfer.

Sl. No.	By or out of Cash/Demand Draft/Cheque/RTGS/NEFT Number	Date	Bank	Amount (in Rs. P.)
1.	ICICR52024012400321784	24/01/2024	ICICI BANK LTD	6,20,000.00
2.	NEFT000143882766	24/01/2024	ICICI BANK LTD	1,50,000.00
3.	ICICR52024012400321943	24/01/2024	ICICI BANK LTD	6,20,000.00
4.	NEFT000143883166	24/01/2024	ICICI BANK LTD	1,50,000.00
5.	ICICR52024012400322183	24/01/2024	ICICI BANK LTD	6,20,000.00
6.	NEFT000143883023	24/01/2024	ICICI BANK LTD	1,50,000.00
7.	ICICR52024012400329363	24/01/2024	ICICI BANK LTD	6,20,000.00
8.	NEFT000143889489	24/01/2024	ICICI BANK LTD	1,50,000.00
9.	ICICR52024012400323783	24/01/2024	ICICI BANK LTD	6,20,000.00
10.	NEFT000143884583	24/01/2024	ICICI BANK LTD	1,50,000.00
11.	ICICR52024012400322976	24/01/2024	ICICI BANK LTD	6,20,000.00
12.	NEFT000143883805	24/01/2024	ICICI BANK LTD	1,50,000.00
13.	ICICR52024012400328670	24/01/2024	ICICI BANK LTD	6,20,000.00
14.	NEFT000143884809	24/01/2024	ICICI BANK LTD	1,50,000.00
15.	ICICR52024012400323415	24/01/2024	ICICI BANK LTD	6,20,000.00
16.	NEFT000143884115	24/01/2024	ICICI BANK LTD	1,50,000.00
17.	HDFCR52024012473380089	24/01/2024	HDFC BANK LTD	6,20,000.00
18.	N024242847119325	24/01/2024	HDFC BANK LTD	1,50,000.00
19.	HDFCR52024012473438250	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	6,20,000.00

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

20.	NEFT-N024242847535688	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	1,50,000.00
21.	HDFCR52024012473438461	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	6,20,000.00
22.	NEFT-N024242847555414	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	1,50,000.00
23.	HDFCR52024012473426037	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	6,20,000.00
24.	NEFT-N02424847537605	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKATA	1,50,000.00
25.	IBKLR92024012400097775	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKATA	6,20,000.00
26.	NEFT-IBKL240124348740	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKATA	1,50,000.00
27.	IBKLR92024012400097799	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKATA	6,20,000.00
28.	NEFT-IBKL240124349016	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKATA	1,50,000.00
29.	UTIBR52024012400354392	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	6,20,000.00
30.	NEFT-AXSK24024000408P	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	1,50,000.00
31.	UTIBR52024012400357862	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	6,20,000.00

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

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32.	NEFT-AXSU240240007843	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	1,50,000.00
33.	ICICR52024012400331206	24.01.2024	ICICI BANK PARK STREET,KOLKATA	6,20,000.00
34.	NEFT-000143890355	24.01.2024	ICICI BANK PARK STREET,KOLKATA	1,50,000.00
35.	KKBKR52024012400659154	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	6,20,000.00
36.	NEFT-KKBKH24024655305	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	1,50,000.00
37.	TDS	----------	----------	1,40,004.00
			TOTAL	Rs. 1,40,00,004/-
Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs and four only)				

LTI of Samim ali Tarafdar
By the Pen of Abdul Wahed
SIGNATURE OF VENDOR NO. 1

LTI of Bibi Sufia alias Sufia Bibi
By the Pen of Abdul Wahed
SIGNATURE OF VENDOR NO. 2

Witnesses:

(1) Abdul Wahed.

(2) Samim Ali Tarafdar

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500

==========

MADE THIS 25th DAY OF JANUARY 2024

==========

BETWEEN

SAMSUR ALI TARAFDER & ANR.

.....VENDORS / OWNER

AND

AMBUD BUILDCON PRIVATE LIMITED & ORS.

..... PURCHASERS

DEED OF CONVEYANCE FOR

All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 in total 77 Decimal more or less situated under L.R Khatian No. 2124 and 2125 situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India,

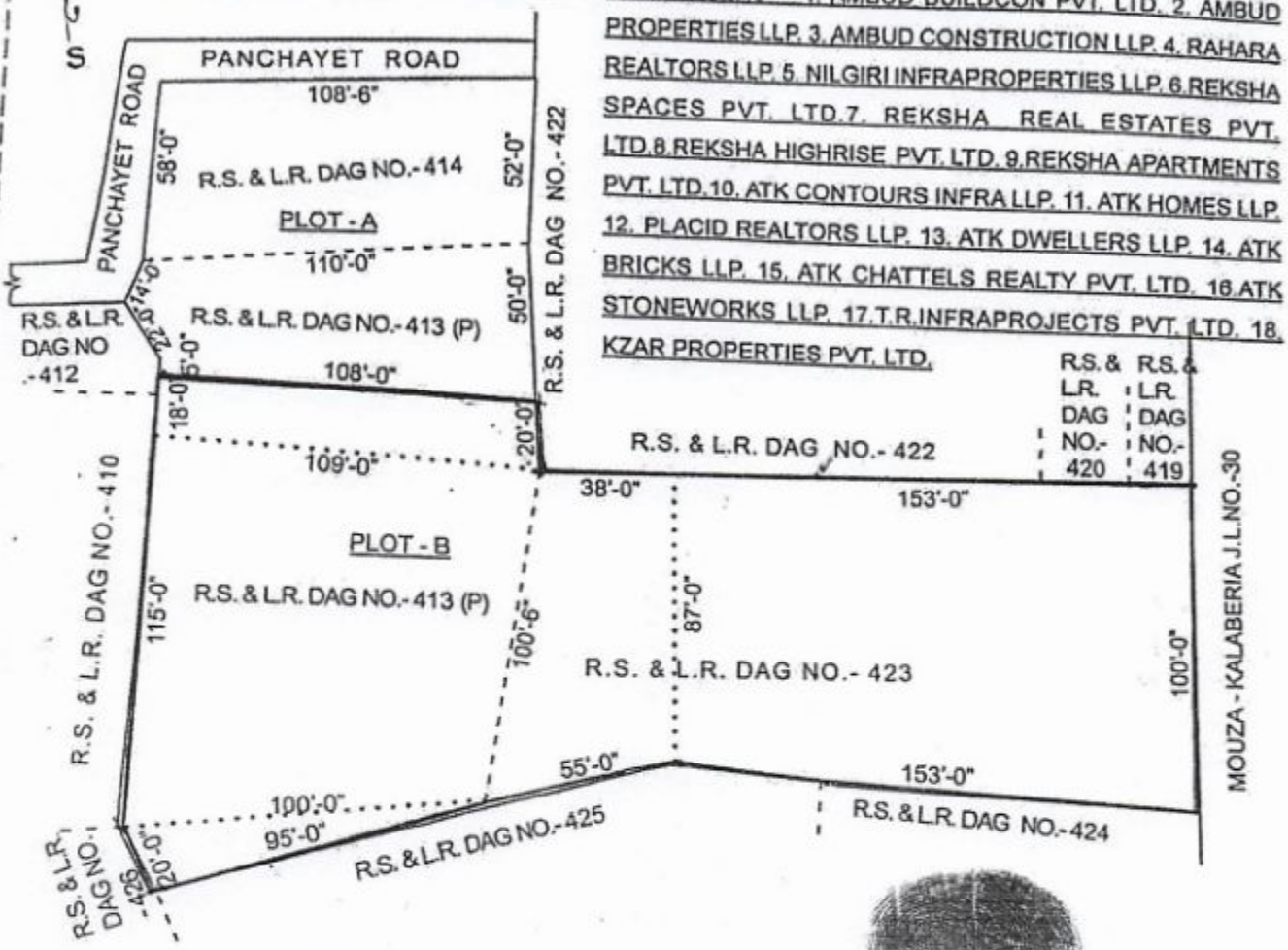
Prepared By

DMD LEGAL CONSULTANTS
Advocates & Legal Consultants
For being & becoming
Queens Mansion
12, Park Street
Gate No. 3, 5th Floor, Office No. 30,
Kolkata - 700 071
e-mail: helpdesk@dmdlegalconsultants.com
website: www.dmdlegalconsultants.com

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500

SITE PLAN OF PART OF R.S. & L.R. DAG NO. - 413 & 423, AT MOUZA - JAGADISH PUR , J.L. NO.- 27, R.S. NO. - 197, L.R. KHATIAN NO. - 2124 & 2125, P.S. - RAJARHAT, DIST. - NORTH 24 PARGANAS,UNDER RAJARHAT.- BISHNUPUR, 1 NO. GRAM PANCHAYET, DIST. - NORTH 24 PARGANAS, SCALE - 1 "= 50'-0".

PURCHASERS - 1. AMBUD BUILDCON PVT. LTD. 2. AMBUD PROPERTIES LLP. 3. AMBUD CONSTRUCTION LLP. 4. RAHARA REALTORS LLP. 5. NILGIRI INFRAPROPERTIES LLP. 6.REKSHA SPACES PVT. LTD.7. REKSHA REAL ESTATES PVT. LTD.8.REKSHA HIGHRISE PVT. LTD. 9.REKSHA APARTMENTS PVT. LTD.10. ATK CONTOURS INFRA LLP. 11. ATK HOMES LLP. 12. PLACID REALTORS LLP. 13. ATK DWELLERS LLP. 14. ATK BRICKS LLP. 15. ATK CHATTELS REALTY PVT. LTD. 16.ATK STONEWORKS LLP. 17.T.R.INFRAPROJECTS PVT. LTD. 18. KZAR PROPERTIES PVT. LTD.



COLOUR	REFERENCE	AREA			
		DEC	K.	C.H	S.F.T
P- B	R.S. & L.R. DAG NO.- 413 (P)	33	19	15	20
	R.S. & L.R. DAG NO.- 423	44	26	09	41
TOTAL AREA		77	46	09	16

MORE OR LESS

LTI of Samir alias Tarafdar By the pen of Abdul Wahed

SIGNATURE OF VENDORS

Amit Singh

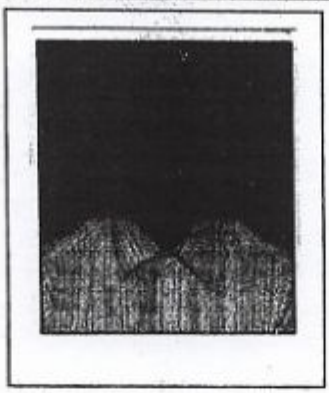
LTI of Babi Safai alias Babi By the pen of Abdul Wahab

SIGNATURE OF PURCHASERS

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

COPIED BY M. BISWAS. SURVEYER. RAJARHAT.

PHOTOGRAPHS AND FINGER PRINTS





LTI of Sonsir ali Zamadar
By the Pen of Abdul Wahab

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					





LTI of Bibi Sufra
alias Sufra Bibi
By the Pen of Abdul Ale

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

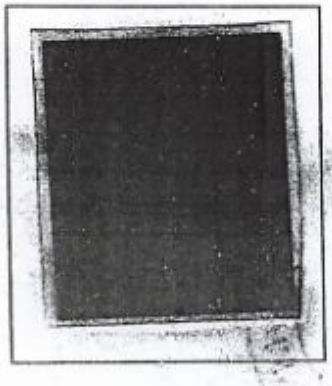
NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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PHOTOGRAPHS AND FINGER PRINTS



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO. 40500

PHOTOGRAPHS AND FINGER PRINTS



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	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

PHOTOGRAPHS AND FINGER PRINTS



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	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13503

	Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Baguiati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Male, By Caste: Muslim, Occupation: Service, Citizen of: India, PAN No.:: bbxxxxxx4q, Aadhaar No: 58xxxxxxxx8150, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office			
2	**Bibi Sufia, (Alias: Sufia Bibi)** Wife of Samsur Ali Tarafder Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office	 25/01/2024	 Captured LTI 25/01/2024	By the Hand of Self Writer 25/01/2024
	Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Baguiati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, PAN No.:: MRxxxxxx9c, Aadhaar No: 93xxxxxxxx6748, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office			

Buyer Details :

Sl No.	Name, Address, Photo, Finger print, Aadhaar No
1	**AMBUD BUILDCON PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
2	**AMBUD PROPERTIES LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
3	**AMBUD CONSTRUCTION LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
4	**RAHARA REALTORS LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
5	**NILGIRI INFRAPROPERTIES LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
6	**REKSHA SPACES PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
7	**REKSHA REAL ESTATES PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
8	**REKSHA HIGHRISE PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006 , PAN No.:: AAxxxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

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	Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Bagulati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Male, By Caste: Muslim, Occupation: Service, Citizen of: India, PAN No.:: bbxxxxxx4q, Aadhaar No: 58xxxxxxxx8150, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office			
2	**Bibi Sufia, (Alias: Sufia Bibi)** Wife of Samsur Ali Tarafder Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office	 25/01/2024	 Captured LTI 25/01/2024	By the Hand of Self Mark 25/01/2024
	Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Bagulati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, PAN No.:: MRxxxxxx9c, Aadhaar No: 93xxxxxxxx6748, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office			

Buyer Details :

Sl No.	Name, Address, Photo, Finger print and Signature
1	**AMBUD BUILDCON PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
2	**AMBUD PROPERTIES LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
3	**AMBUD CONSTRUCTION LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
4	**RAHARA REALTORS LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
5	**NILGIRI INFRAPROPERTIES LLP** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
6	**REKSHA SPACES PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
7	**REKSHA REAL ESTATES PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
8	**REKSHA HIGHRISE PRIVATE LIMITED** 11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006 , PAN No.:: AAxxxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

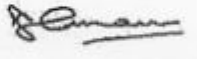
NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

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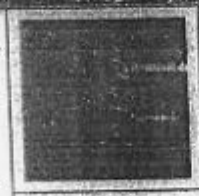
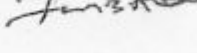
36, ROWLAND ROAD, City:- Not Specified, P.O:- BALLYGUNGE, P.S:-Ballygunge, District:-South 24-Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BKxxxxxx9G, Aadhaar No: 92xxxxxxxx3284 Status : Representative, Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES LLP (as DIRECTOR), AMBUD CONSTRUCTION LLP (as DIRECTOR), RAHARA REALTORS LLP (as DIRECTOR), NILGIRI INFRAPROPERTIES LLP (as DIRECTOR)

2				
Mr AMIT SINGH Son of Late LALIT MOHAN SINGH Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:38PM	 Captured LTI 25/01/2024	 25/01/2024	

2, BAISHNAB SETH 1ST LANE, City:- Kolkata, P.O:- BEADON STREET, P.S:-Jorabagan, District:-Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BFxxxxxx2C, Aadhaar No: 31xxxxxxxx0560 Status : Representative, Representative of : REKSHA SPACES PRIVATE LIMITED (as DIRECTOR), REKSHA REAL ESTATES PRIVATE LIMITED (as DIRECTOR), REKSHA HIGHRISE PRIVATE LIMITED (as DIRECTOR), REKSHA APARTMENTS PRIVATE LIMITED (as DIRECTOR)

3				
SYED ABRAR IMAM **(Presentant)** Son of SYED MOHAMMED NEMAT Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:32PM	 Captured LTI 25/01/2024	 25/01/2024	

72, TILJALA ROAD, City:- Not Specified, P.O:- GOBINDA KHATIK, P.S:-Beniapukur, District:-South 24-Parganas, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx1L, Aadhaar No: 67xxxxxxxx7855 Status : Representative, Representative of : ATK CONTOURS INFRA LLP (as DIRECTOR), ATK HOMES LLP (as DIRECTOR), PLACID REALTORS LLP (as DIRECTOR), ATK DWELLERS LLP (as DIRECTOR), ATK BRICKS LLP (as DIRECTOR), ATK CHATTELS REALTY PRIVATE LIMITED (as DIRECTOR), ATK STONEWORKS LLP (as DIRECTOR)

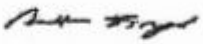
4				
FAIYAZ ALAM Son of BARKAT ALI Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:38PM	 Captured LTI 25/01/2024	 25/01/2024	

39, RIPON STREET, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AIxxxxxx3F, Aadhaar No: 48xxxxxxxx9010 Status : Representative, Representative of : T. R. INFRAPROJECTS PRIVATE LIMITED

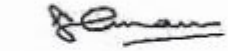


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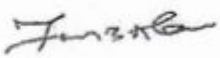
36, ROWLAND ROAD, City:- Not Specified, P.O:- BALLYGUNGE, P.S:-Bullygunge, District:-South 24-Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BKxxxxxx9G, Aadhaar No: 92xxxxxxxx3284 Status : Representative, Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES LLP (as DIRECTOR), AMBUD CONSTRUCTION LLP (as DIRECTOR), RAHARA REALTORS LLP (as DIRECTOR), NILGIRI INFRAPROPERTIES LLP (as DIRECTOR)

2	Name	Photo	Finger Print	Signature
	Mr AMIT SINGH Son of Late LALIT MOHAN SINGH Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:38PM	 Captured LTI 25/01/2024	 25/01/2024

2, BAISHNAB SETH 1ST LANE, City:- Kolkata, P.O:- BEADON STREET, P.S:-Jorabagan, District:-Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BFxxxxxx2C, Aadhaar No: 31xxxxxxxx0560 Status : Representative, Representative of : REKSHA SPACES PRIVATE LIMITED (as DIRECTOR), REKSHA REAL ESTATES PRIVATE LIMITED (as DIRECTOR), REKSHA HIGHRISE PRIVATE LIMITED (as DIRECTOR), REKSHA APARTMENTS PRIVATE LIMITED (as DIRECTOR)

3	Name	Photo	Finger Print	Signature
	SYED ABRAR IMAM (Presentant) Son of SYED MOHAMMED NEMAT Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:32PM	 Captured LTI 25/01/2024	 25/01/2024

72, TILJALA ROAD, City:- Not Specified, P.O:- GOBINDA KHATIK, P.S:-Beniapukur, District:-South 24-Parganas, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx1L, Aadhaar No: 67xxxxxxxx7855 Status : Representative, Representative of : ATK CONTOURS INFRA LLP (as DIRECTOR), ATK HOMES LLP (as DIRECTOR), PLACID REALTORS LLP (as DIRECTOR), ATK DWELLERS LLP (as DIRECTOR), ATK BRICKS LLP (as DIRECTOR), ATK CHATTELS REALTY PRIVATE LIMITED (as DIRECTOR), ATK STONEWORKS LLP (as DIRECTOR)

4	Name	Photo	Finger Print	Signature
	FAIYAZ ALAM Son of BARKAT ALI Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:38PM	 Captured LTI 25/01/2024	 25/01/2024

39, RIPON STREET, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AIxxxxxx3F, Aadhaar No: 48xxxxxxxx9010 Status : Representative, Representative of : T. R. INFRAPROJECTS PRIVATE LIMITED

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-135081

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5				
	FIROZ MOHAMMED, (Alias Name: MOHAMMED FIROZ) Son of Md AYUB Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:39PM	 Captured LTI 25/01/2024	25/01/2024
	39B, GOROSTHAN LANE, City:- Not Specified, P.O:- CIRCUS AVENUE, P.S:-Beniapukur, District:- South 24-Parganas, West Bengal, India, PIN:- 700017, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx5H, Aadhaar No: 32xxxxxxxx2314 Status : Representative, Representative of : KZAR PROPERTIES PRIVATE LIMITED (as DIRECTOR)			

Identifier Details :

Name	Photo	Finger Print	Signature
ABDUL WAHAB Son of ABDUL HAMID TARAFDAR PARA, DASHADRANOE, City:- Not Specified, P.O:- RAJARHAT GOPALPUR, P.S:-Rajarhat, District:-North 24-Parganas, West Bengal, India, PIN:- 700136		 Captured	
	25/01/2024	25/01/2024	25/01/2024
Identifier Of Samsur Ali Tarafder, Bibi Sufia, Mr ARPIT GIRIA, Mr AMIT SINGH, SYED ABRAR IMAM, FAIYAZ ALAM, FIROZ MOHAMMED			

Transfer of property for L1

Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-0.916667 Dec,AMBUD PROPERTIES LLP-0.916667 Dec,AMBUD CONSTRUCTION LLP-0.916667 Dec,RAHARA REALTORS LLP-0.916667 Dec,NILGIRI INFRAPROPERTIES LLP-0.916667 Dec,REKSHA SPACES PRIVATE LIMITED-0.916667 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec,ATK CONTOURS INFRA LLP-0.916667 Dec,ATK HOMES LLP-0.916667 Dec,PLACID REALTORS LLP-0.916667 Dec,ATK DWELLERS LLP-0.916667 Dec,ATK BRICKS LLP-0.916667 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.916667 Dec,ATK STONEWORKS LLP-0.916667 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.916667 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-0.916667 Dec,AMBUD PROPERTIES LLP-0.916667 Dec,AMBUD CONSTRUCTION LLP-0.916667 Dec,RAHARA REALTORS LLP-0.916667 Dec,NILGIRI INFRAPROPERTIES LLP-0.916667 Dec,REKSHA SPACES PRIVATE LIMITED-0.916667 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec,ATK CONTOURS INFRA LLP-0.916667 Dec,ATK HOMES LLP-0.916667 Dec,PLACID REALTORS LLP-0.916667 Dec,ATK DWELLERS LLP-0.916667 Dec,ATK BRICKS LLP-0.916667 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.916667 Dec,ATK STONEWORKS LLP-0.916667 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.916667 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

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Transfer of property for L2

Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec,AMBUD PROPERTIES LLP-1.01861 Dec,AMBUD CONSTRUCTION LLP-1.01861 Dec,RAHARA REALTORS LLP-1.01861 Dec,NILGIRI INFRAPROPERTIES LLP-1.01861 Dec,REKSHA SPACES PRIVATE LIMITED-1.01861 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec,REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec,REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec,ATK CONTOURS INFRA LLP-1.01861 Dec,ATK HOMES LLP-1.01861 Dec,PLACID REALTORS LLP-1.01861 Dec,ATK DWELLERS LLP-1.01861 Dec,ATK BRICKS LLP-1.01861 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-1.01861 Dec,ATK STONEWORKS LLP-1.01861 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec,KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec,AMBUD PROPERTIES LLP-1.01861 Dec,AMBUD CONSTRUCTION LLP-1.01861 Dec,RAHARA REALTORS LLP-1.01861 Dec,NILGIRI INFRAPROPERTIES LLP-1.01861 Dec,REKSHA SPACES PRIVATE LIMITED-1.01861 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec,REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec,REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec,ATK CONTOURS INFRA LLP-1.01861 Dec,ATK HOMES LLP-1.01861 Dec,PLACID REALTORS LLP-1.01861 Dec,ATK DWELLERS LLP-1.01861 Dec,ATK BRICKS LLP-1.01861 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-1.01861 Dec,ATK STONEWORKS LLP-1.01861 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec,KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec

Transfer of property for L3

Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec,AMBUD PROPERTIES LLP-0.203611 Dec,AMBUD CONSTRUCTION LLP-0.203611 Dec,RAHARA REALTORS LLP-0.203611 Dec,NILGIRI INFRAPROPERTIES LLP-0.203611 Dec,REKSHA SPACES PRIVATE LIMITED-0.203611 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec,ATK CONTOURS INFRA LLP-0.203611 Dec,ATK HOMES LLP-0.203611 Dec,PLACID REALTORS LLP-0.203611 Dec,ATK DWELLERS LLP-0.203611 Dec,ATK BRICKS LLP-0.203611 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.203611 Dec,ATK STONEWORKS LLP-0.203611 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec,AMBUD PROPERTIES LLP-0.203611 Dec,AMBUD CONSTRUCTION LLP-0.203611 Dec,RAHARA REALTORS LLP-0.203611 Dec,NILGIRI INFRAPROPERTIES LLP-0.203611 Dec,REKSHA SPACES PRIVATE LIMITED-0.203611 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec,ATK CONTOURS INFRA LLP-0.203611 Dec,ATK HOMES LLP-0.203611 Dec,PLACID REALTORS LLP-0.203611 Dec,ATK DWELLERS LLP-0.203611 Dec,ATK BRICKS LLP-0.203611 Dec,ATK CHATTELS REALTY PRIVATE LIMITED-0.203611 Dec,ATK STONEWORKS LLP-0.203611 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

Land Details as per Land Record

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Jagadishpur, JI No: 27, Pin Code : 700135

Sch No	Plot & Khatian Number	Details Of Land	Owner Name in English as per Govt. Applicant
L1	LR Plot No:- 413, LR Khatian No:- 2124	Owner:সামসুর আলি তরফদার, Gurdian:নূর বক্স, Address:আটঘড়া থানা - বাদুইআটী , Classification:বাগান, Area:0.36000000 Acre,	Samsur Ali Tarafder
L2	LR Plot No:- 423, LR Khatian No:- 2124	Owner:সামসুর আলি তরফদার, Gurdian:নূর বক্স, Address:আটঘড়া থানা - বাদুইআটী , Classification:ডাঙ্গা, Area:0.36000000 Acre,	Samsur Ali Tarafder
L3	LR Plot No:- 423, LR Khatian No:- 2125	Owner:সুফিয়া বিবি ., Gurdian:সামসুর আলি তরফদার, Address:আটঘড়া থানা - বাদুইআটী , Classification:ডাঙ্গা, Area:0.08000000 Acre,	Bibi Sufia

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 1904-2024, Page from 75170 to 75216

being No 190401129 for the year 2024.

Seal of the Additional Registrar of Assurances-IV, Kolkata

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2024.01.25 14:34:48 +05:30
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 25/01/2024
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
West Bengal.

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

~~176~~ 177

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 1904-2024, Page from 75170 to 75216

being No 190401129 for the year 2024.

Seal of the Additional Registrar of Assurances-IV, Kolkata

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2024.01.25 14:34:48 +05:30
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 25/01/2024
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
West Bengal.

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

178

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 1904-2024, Page from 75170 to 75216

being No 190401129 for the year 2024.

Seal of the Additional Registrar of Assurances-IV, Kolkata

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2024.01.25 14:34:48 +05:30
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 25/01/2024
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
West Bengal.

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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179
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Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/74/2025/DL&LRO/1596/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ কন্সট্রাকশন এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/843)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9555	579		556	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/74/2025/DL&LRO/1596/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

181 467 1019

Residential Building

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L- 13011(11)/72/2025/DL&LRO/1594/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ বিল্ডকন প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/842)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9556	579		556	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGD. NO.-13500

162 168

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(31)/72/2025/DL&LRO/1594/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

183 169

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/73/2025/DL&LRO/1592/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ প্রোপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/841)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9557	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: 1-13011(11)/73/2025/DL&LRO/1592/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

185 171

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/77/2025/DL&LRO/1590/2025 Date : 18/03/2025
19/03/2025

To

নাম: নীলগিরি ইনফ্রা প্রপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/838)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9551	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

186 172 1024

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/77/2025/DL&LRO/1590/1(i-iii)/2025 Dated: 18/03/2025 ~~19/03/2025~~

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

1025

187 178

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/80/2025/DL&LRO/1589/2025 Date : 18/03/2025
19/03/2025

To

নাম: রেক্সা এপার্টমেন্টস্ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/837)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

1856 174

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/80/2025/DL&LRO/1589/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

189 175

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L- 13011(11)/78/2025/DL&LRO/1588/2025 Date : 18/03/2025
19/03/2025

To

নাম: রেক্সা স্পেসেস্ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/836)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9550	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MRA BISWAS REGN NO.-13500

190 175

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/78/2025/DL&LRO/1588/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

THE ADM & DL & LRO North 24 Pgs

Certificate of Conversion

Memo : L-13011(11)/81/2025/DL&LRO/1585/2025 Date : 18/03/2025
19/03/2025

To

নাম: টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/834)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9549	579		555	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA REGN. NO.-13500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/81/2025/DL&LRO/1585/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

193 179 1031

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/76/2025/DL&LRO/1583/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে টাউনওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/833)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9548	579		555	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY OF INDIA KOLKATA MITABHA DAS REG. NO.-13500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/76/2025/DL&LRO/1583/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

195

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/79/2025/DL&LRO/1576/2025 Date : 18/03/2025
~~19/03/2025~~

To

নাম: এ টি কে ক্যাটলস্ রিয়েলিটি প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/829)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেফজোয়ানী, 13, রাজারহাট	9545	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA MITHU KHAWAS KOLKATA REGN NO.-13500

196 182

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/79/2025/DL&LRO/1576/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

197 183

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

OFFICE OF THE ADM & DL & LRO *North 24 Pgs.

Certificate of Conversion

Memo : L-13011(11)/277/2024/DL & LRO/1581/2025 Date : 18/03/2025
19/03/2025

To

নাম: রেক্সা হাইরাইজ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/831)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9547	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGD NO.-13500

1906 1814

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/277/2024/DL&LRO/1581/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

199 185

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/75/2025/DL&LRO/1578/2025 Date : 18/03/2025
19/03/2025

To

নাম: কেজার প্রোপারটিস্ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/830)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9546	579		555	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country Planning & Development) Act, 1979, if these are applicable to the land involved.

200 186

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L 13011(II)/75/2025/DLR LRO/1578/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record.

District Land & Land Reforms Officer

NOTARY ★ KOLKATA ★ GOVT. OF INDIA
SUMITA BISWAS
REGN. NO.-13500

201 187

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

~~Memo : I-1301(11)/97/2024/DL&LRO/1574/2025~~ ~~Date : 18/03/2025~~ 19/03/2025

To

নাম: এ টি কে ব্রিকস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/828)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9544	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY KOLKATA REGD. NO.-13500 MITA SINHA OF INDIA

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(31)/97/2024/DL&LRO/1574/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

203 184

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

OFFICE OF THE ADM & DL & LRO * North 24 Pgs. Barasat *

Memo : L-13011(11)/70/2025/DL&LRO/1572/2025 Date : 18/03/2025
19/03/2025

To

নাম: প্ল্যাসিড রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/826)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9542	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY * GOVT. OF INDIA * KOLKATA MITA BISWAS REG. NO.:-13500

204 190

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/70/2025/DL&LRO/1572/1(1-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA

205

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/55/2025/DL&LRO/1573/2025

Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে ডুয়েলার্স এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/827)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9543	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

206 192

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/55/2025/DL&LRO/1573/1(1-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

207 193

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/71/2025/DL&LRO/1569/2025 Date : 18/03/2025
19/03/2025

To

নাম: এটিকে কনটুরস ইনফ্রা এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/824)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9540	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOUSHIK MITRA BISWAS REGN. NO.-13500

208 194

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/71/2025/DL&LRO/1569/1(i-iii)/2025 Dated: 18/03/2025 13/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

209 195

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/300/2024/DL & LRO/1567/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে হোমস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/822)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9541	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITRA BISWAS REGN NO.-13500

210

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/300/2024/ DL& LRO/1567/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

211 197

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/83/2025/DL&LRO/1599/2025 Date : 18/03/2025 19/03/2025

To

নাম: রেক্সা রিয়েল এস্টেটস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/845)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9554	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954).

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY ★ KOLKATA ★ GOVT. OF INDIA

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/83/2025/DL&LRO/1599/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

213

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/82/2025/DL&LRO/1598/2025 Date : 18/03/2025
19/03/2025

To

নাম: রহরা রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/844)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9553	579		556	0.0500	পুকুর	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954).

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITABISWAS REGD. NO.-13500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/82/2025/DL&LRO/1598/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

215

1053

-F-

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 954 /BLLRO/RAJ/ 23 Dated. 31-07-2023

To

১ টি কে রিকস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2248)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বেরুজোয়ানী, 13, রাজারহাট	9544	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 2023

216

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500
28/07/2023

217

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/955 /BLLRO/RAJ/ 23 Dated. 31.07.2023

To

এ টি কে জুয়েলার্স এল এল পি

পিতা/স্বামীর নামঃ ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2245)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9543	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500 28/07/2023

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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA
28/07/2023

২১৭

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/956 /BLLRO/RAJ/ 23 Dated. 31-07-2023

এ টি কে ক্যাটেলস্ রিয়েলিটি প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2243)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9545	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 28/07/2023

220

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated:

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

221

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 927 /BLLRO/RAJ/23 Dated. 28.07.2023

To

অম্বুদ কন্সট্রাকশন এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2272)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9555	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA 27/07/2023 KOLKATA MITA BISWAS REGN. NO.-13500

222

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500
/07/2023

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Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 928 /BLLRO/RA/ 23 Dated. 28-07-2023

To

অধুন বিল্ডকন প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিক্লাইনটেড পার্টনার

লিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-i below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2267)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9556	1176		555	0.0500	ডাঙ্গা	বস্তুত আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 27/07/2023

224

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500
27/07/2023

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Govetnment of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/925/BLLRO/RAJ/23 Dated. 28.07.2023

রেক্সা এপার্টমেন্টস প্রাঃ লিঃ

পিতা/স্বামীর নামঃ ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2241)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	1176		555	0.0600	ভাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 27/07/2023

226

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500

227

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 926 /BLLRO/RAJ/23 Dated. 28.07.2023

To

রেক্সা হাইরাইজ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2263)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9547	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY KOLKATA MITA BISWAS REGN. NO.-13500 GOVT. OF INDIA 27/07/2023

228

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
27/07/2023
GOVT OF INDIA

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Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 923 /BLLRO/RAJ/ 23 Dated. 28.07.2023

To

রেঞ্জা রিয়েল এস্টেটস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2276)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9554	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500 28/07/2023

230

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner, General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500
27/07/2023

231

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 924 /BLLRO/RJ/ 23 Dated. 28-07-2023

To

অম্বুদ প্রোপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2275)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9557	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

232

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O, Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

233

Government of West Bengal

Office of the Block Land and Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ 921 /BLLRO/RAJ/ 23 Dated. 28.07.2023

To

রেক্সা স্পেসেস প্রাঃ লিঃ

পিতা/স্বামীর নামঃ ডিজাইনেটেড পার্টনার

লিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2239)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9550	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA SMITA BISWAS REGN. NO.-13500 27/07/2023

234

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

235

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা

To

Memo No.CON/922/BLLRO/RAJ/23 Dated. 28-07-2023

রহরা রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2268)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9553	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ KOLKATA ★ MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA ★

236

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Memo: Dated: 27/07/2023

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

23/1

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/939 /BLLRO/RAJ/23 Dated. 28.07.2023

নীলগিরি ইনফ্রা প্রপারটিস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2252)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9551	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ KOLKATA ★ GOVT. OF INDIA
27/07/2023
SUMITA BISWAS
REGN. NO.-13500

2356

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 40 of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

239

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/ 947/BLLRO/KAJ/ 23 Dated. 31.07.2023

কেজার প্রোপারটিস্ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2250)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9546	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

28/07/2023

240

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt: of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat
North 24-Parganas

Block Land & Land Reforms Officer

Memo: Dated: 28/07/2023

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

GOVT. OF INDIA ★ NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500

241

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/ ৭৫৪ /BLLRO/RAJ/ 23 Dated. 31.07.2023

টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ

পিতা/স্বামীর নামঃ ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2259)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9549	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13509 28/07/2023

242

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Memo: Dated:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
28/07/2023
GOVT. OF INDIA

243

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/ ৭৭৭ /BLLRO/RAJ/ 23 Dated. 31.07.2023

To

এ টি কে টোলওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2244)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9548	1176		557	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ KOLKATA ★ GOVT. OF INDIA
28/07/2023
MITA BISWAS
REGN. NO.-13500

২৫৫

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
28/07/2023
GOVT. OF INDIA

245

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To Memo No.CON/ 951 /BLLRO/RAJ/ 23 Dated. 31.07.2023

এটিকে কনটুরস্ ইনফ্রা এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2242)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9540	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 28/07/2023

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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat
North 24-Parganas

Block Land & Land Reforms Officer

Memo: Dated: 28/07/2023

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA
28/07/2023

247

Government of West Bengal

Office of the Block Land & Land Reforms Officer
রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No.CON/950 /BLLRO/RAJ/23 Dated. 31.07.2023

প্লাসিড রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2261)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9542	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500 28/07/2023

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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★
KOLKATA
MITA BISWAS
REGN. NO.-13500
28/07/2023

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Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No.CON/952/BLLROFRAJ/23 Dated. 31.07.2023

To

এ টি কে হোমস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2247)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9541	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.

b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.

d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.

e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

NOTARY ★ GOVT. OF INDIA ★ KOLKATA SMITA BISWAS REGN. NO.-13500 28/07/2023

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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24-Parganas
Block Land & Land Reforms Officer

Memo: Dated: 28/07/2023

(i) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

28/07/2023

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Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/73/2025/DL&LRO/1693/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ প্রপার্টিস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/726)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3765	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3765	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO. 3500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/73/2025/DL&LRO/1593/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record.

District Land & Land Reforms Officer

NOTARY ★ KOLKATA ★ MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA ★

253 203

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/77/2025/DL&LRO/1591/2025 Date : 18/03/2025
19/03/2025

To

নাম: নীলগিরি ইনফ্রা প্রপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/734)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3782	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3782	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA REGN NO

25⁴ 204

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/77/2025/DL&LRO/1591/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA ★ GOVT. OF INDIA
SUJATA BISWAS
REGN. NO.-13500

255 205

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/81/2025/DL&LRO/1586/2025 Date : 18/03/2025
19/03/2025

To

নাম: টি আর ইনফ্রা প্রোজেক্টস্ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/742)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3768	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3768	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

256 206

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/81/2025/DL&LRO/1586/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

25K 207

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/76/2025/DL&LRO/1584/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে স্টোন ওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/728)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3780	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3780	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITABIRWAS REGD. NO. 35001

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/76/2025/DL&LRO/1584/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

GOVT. OF INDIA NOTARY KOLKATA MITA BISWAS REGN. NO.-13500

259 209

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/79/2025/DL&LRO/1577/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে চ্যাটেলস্ রিয়েলটি প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/740)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3767	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3767	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act 1 of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT OF INDIA KOLKATA MITA BISWAS REGN. NO. 53500

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/ 79/2025/DL&LRO/ 1577/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/277/2024/DL&LRO/1582/2025 Date : 18/03/2025
19/03/2025

To

নাম: রেঞ্জা হাইরাইস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/753)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3778	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3778	423		370	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA REGD. NO.-13000

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/277/2024/DL&LRO/1582/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

GOVT. OF INDIA ★ NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500

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Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/76/2025/DL&LRO/1579/2025 Date : 18/03/2025
19/03/2025

To

নাম: কেজার প্রপারটিস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/757)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3769	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3769	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/75/2025/DL&LRO/1579/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

265

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Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/97/2024/ DL& LRO/1575/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে ব্রিকস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/754)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3766	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3766	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act 1 of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: 1-13011(11)/97/2024/DL & LRO/1575/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record.

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN NO.-13500

267 217

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/71/2025/DL&LRO/1570/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে কনটুরস্ ইনফ্রা এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/749)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3773	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3773	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provision of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MR. RUNWAL REGN NO. 13500

268 218

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/71/2025/DL&LRO/1570/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record.

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

269 219

Government of West Bengal

Office of the District Land & Land Reforms Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/300/2024/DL & LRO/1568/2025 Date : 18/03/2025
19/03/2025

To

নাম: এ টি কে হোমস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/730)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3774	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3774	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section (1) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY ★ GOVT OF INDIA ★ KOLKATA MITA BISWAS REGN NO 13500

270 220

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) **Where the application relates to permission for change, Conversion or alteration of any land** having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/300/2024/DL&LRO/1568/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500 ★ GOVT. OF INDIA

271 221

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/72/2025/DL&LRO/1596/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ বিল্ডকন প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/755)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Sata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3779	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3779	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN NO.-13600

272 222

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/72/2025/DL&LRO/1595/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY GOVT. OF INDIA
KOLKATA
SWETA BISWAS
REGN. NO.-13500

273 223

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/74/2025/DL&LRO/1597/2025 Date : 18/03/2025
19/03/2025

To

নাম: অম্বুদ কমটাকশন এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/746)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3770	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3770	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954).

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

NOTARY GOVT. OF INDIA KOLKATA

274 224

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/74/2025/DL& LRO/1597/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

GOVT. OF INDIA ★ NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500

275 225

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/83/2025/DL&LRO/1600/2025 Date : 18/03/2025
19/03/2025

To

নাম: রেঞ্জা রিয়েল এস্টেটস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/737)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3771	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3771	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

GOVT. OF INDIA NOTARY KOLKATA MRITYUNJOY BISWAS REG. NO.-15000

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo No: L-13011(11)/83/2025/DL&LRO/1600/1(i-iii)/2025 Dated: 18/03/2025 19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

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Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

OFFICE OF THE ADM & DL & LRO * North 24 Pgs. Barasat *

Certificate of Conversion

Memo : L-13011(11)/80/2025/DL&LRO/2335/2025 Date : 25/04/2025

To

নাম: রেঞ্জা এপার্টমেন্টস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/739)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3772	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3772	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub-section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

GOVT. OF INDIA * NOTARY * REGD. NO.: 1800

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

25/04/2025

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/80/2025/DL&LRO/2335/1(i-iii)/2025 Dated: 25/04/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record.

25/04/2025

District Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

OFFICE OF THE ADM & DL & LRO * North 24 Pgs. Barasat *

Certificate of Conversion

Memo : L-13011(11)/82/2025/DL&LRO/2336/2025 Date : 25/04/2025

To

নাম: রহরা রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/750)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3777	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3777	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3A) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act 1 of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

GOVT. NOTARY KOLKATA MITALI SINHA REGD NO-165000 OF INDIA

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

25/04/2025

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(11)/82/2025/DL&LRO/2336/1(i-iii)/2025 Dated: 25/04/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

GOVT. OF INDIA ★ NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500

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OFFICE OF THE ADM & DL & LRO * North 24 Pgs. Barasat *

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L- 13011(11)/55/2025/DL&LRO/1841/2025

Date : 26/03/2025
28/03/2025

To

নাম: এ টি কে ডুয়েলারস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/751)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3781	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3781	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter VII of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: ->1381(11)/55/2025/DLLRO/1841/1(i-iii)/2025 Dated: 26/03/2025 28/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

GOVT. OF INDIA ★ NOTARY ★ KOLKATA MITA BISWAS REGN. NO.-13500

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OFFICE OF THE ADM & DL & LRO North 24 Pgs. Barasat

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(10)/70/2025/DL&LRO/1838/2025 Date : 26/03/2025
28/03/2025

To

নাম: প্ল্যাসিড রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/744)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3775	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3775	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act-I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(10)/70/2025/DL&LRO/1838/1(i-iii)/2025 Dated: 26/03/2025
28/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-1 for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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OFFICE OF THE ADM & DL & LRO North 24 Pgs. Barasat

Government of West Bengal

Office of the District Land & Land Reforms Officer

উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/78/2025/DL&LRO/1842/2025 Date : 26/03/2025 28/03/2025

To

নাম: রেঞ্জা স্পেসেস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/758)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3776	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3776	423		555	0.0300	ডাঙ্গা	পুকুর

Schedule – II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(4) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General,Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&
District Land & Land Reforms Officer

Memo
No: L-13011(31)/78/2025/DLLRO/1842/1(i-iii)/2025 Dated: 26/03/2025
28/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিষ্ণুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

NOTARY ★ GOVT. OF INDIA ★ KOLKATA MITA BISWAS REGN. NO.-13500

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Dag No(LR)	Khatian No	Date	Name	Memo No.	Share	Area (In Acres)	Classification As per ROR	Classification for which Permission accorded
579	9555	18-03-2025	Ambud Construction LLP	L-13011(11)/74/2025/DL& LRO/1596/2025	556	0.05	Pukur	Multistoried Building
579	9556	18-03-2025	Ambud Buildcon P LTD	L-13011(11)/72/2025/DL& LRO/1594/2025	556	0.05	Pukur	Multistoried Building
579	9557	18-03-2025	Ambud Properties LLP	L-13011(11)/73/2025/DL& LRO/1592/2025	556	0.04	Pukur	Multistoried Building
579	9551	18-03-2025	Nilgiri Infra Properties LLP	L-13011(11)/77/2025/DL& LRO/1590/2025	555	0.04	Pukur	Multistoried Building
579	9552	18-03-2025	Reksha Apartments Private Ltd	L-13011(11)/80/2025/DL& LRO/1589/2025	555	0.04	Pukur	Multistoried Building
579	9550	18-03-2025	Reksha Space Private Ltd	L-13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9549	18-03-2025	TR Infraprojects Pvt Ltd	L-13011(11)/81/2025/DL& LRO/1585/2025	555	0.05	Pukur	Multistoried Building
579	9548	18-03-2025	ATK Stoneworks LLP	L-13011(11)/76/2025/DL& LRO/1583/2025	555	0.05	Pukur	Multistoried Building
579	9545	18-03-2025	ATK Chattles Reality Pvt Ltd	L-13011(11)/79/2025/DL& LRO/1576/2025	556	0.04	Pukur	Multistoried Building
579	9547	18-03-2025	Reksha Highrise Pvt Ltd	L-13011(11)/277/2025/DL& LRO/1581/2025	555	0.04	Pukur	Multistoried Building
579	9546	18-03-2025	KZAR Properties Pvt Ltd	L-13011(11)/75/2025/DL& LRO/1578/2025	555	0.05	Pukur	Multistoried Building
579	9544	18-03-2025	ATK Bricks LLP	L-13011(11)/97/2025/DL& LRO/1574/2025	556	0.04	Pukur	Multistoried Building
579	9542	18-03-2025	Placid Realtors LLP	L-13011(11)/70/2025/DL& LRO/1572/2025	556	0.03	Pukur	Multistoried Building
579	9543	18-03-2025	ATK Dwellers LLP	L-13011(11)/55/2025/DL& LRO/1573/2025	556	0.03	Pukur	Multistoried Building
579	9540	18-03-2025	ATK Contours Infra LLP	L-13011(11)/71/2025/DL& LRO/1569/2025	556	0.03	Pukur	Multistoried Building
579	9541	18-03-2025	ATK HOMES LLP	L-13011(11)/300/2025/DL& LRO/1567/2025	556	0.03	Pukur	Multistoried Building
579	9554	18-03-2025	Reksa Real estates Pvt Ltd	L-13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9553	18-03-2025	Rahara Realtors LLP	L-13011(11)/82/2025/DL& LRO/1598/2025	556	0.05	Pukur	Multistoried Building
				Total Area (Acres)		0.74		
1176	9544	31-07-2023	ATK Bricks LLP	CON/954/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9543	31-07-2023	ATK Dewellers LLP	CON/955/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9545	31-07-2023	ATK Chattels reality P ltd	CON/956/BLLRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9555	28-07-2023	Ambud Construction LLP	CON/927/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9556	28-07-2023	Ambud Buildcon P Ltd	CON/928/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9552	28-07-2023	Reksha Apartments P Ltd	CON/925/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9547	28-07-2023	Reksha Highrise P Ltd	CON/926/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9554	28-07-2023	Reksha real Estates Pvt Ltd	CON/923/BLLRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9557	28-07-2023	Ambud Properties LLP	CON/924/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9550	28-07-2023	Reksha Spaces Pvt Ltd	CON/921/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building



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1176	9553	28-07-2023	Rahara realtor LLP	CON/922/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9551	28-07-2023	Nilgiri Infra Properties LLP	CON/939/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9546	31-07-2023	KZAR Properties Pvt Ltd	CON/947/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9549	31-07-2023	TR Infra Projects p Ltd	CON/948/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9548	31-07-2023	ATK Stoneworks LLP	CON/949/BLLRO/RAJ/23	557	0.05	Danga	Multistoried Building
1176	9540	31-07-2023	ATK contours infra LLP	CON/951/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9542	31-07-2023	Placid realtors LLP	CON/950/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9541	31-07-2023	ATK Homes LLP	CON/952/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
				Total		0.99		
413	3765	18-03-2025	Ambud Properties LLP	L-13011(11)/73/2025/DL& LRO/1593/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3782	18-03-2025	Nilgiri Infra Properties LLP	L-13011(11)/77/2025/DL& LRO/1591/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3768	18-03-2025	TR Infra Properties Pvt Ltd	L-13011(11)/81/2025/DL& LRO/1586/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3780	18-03-2025	ATK Stoneworks LLP	L-13011(11)/76/2025/DL& LRO/1584/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3767	18-03-2025	ATK Chattles Reality Pvt Ltd	L-13011(11)/79/2025/DL& LRO/1577/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3778	18-03-2025	Reksa highrise Pvt Ltd	L-13011(11)/277/2025/DL& LRO/1582/2025	426	0.02	Bagan	Pukur
423					370	0.02	Danga	Pukur
413	3769	18-03-2025	KZAR Properties P Ltd	L-13011(11)/75/2025/DL& LRO/1579/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3766	18-03-2025	ATK bricks LLP	L-13011(11)/97/2025/DL& LRO/1575/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3773	18-03-2025	ATK Contours INFRA LLP	L-13011(11)/71/2025/DL& LRO/1570/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3774	18-03-2025	ATK Homes LLP	L-13011(11)/300/2025/DL& LRO/1568/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3779	18-03-2025	Ambud Buildcon P ltd	L-13011(11)/72/2025/DL& LRO/1595/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3770	18-03-2025	Ambud Construction LLP	L-13011(11)/74/2025/DL& LRO/1597/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur

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413 423	3771	18-03-2025	Reksha Real Estates p Ltd	L-13011(11)/83/2025/DL& LRO/1600/2025	427 555	0.02 0.02	Bagan Danga	Pukur Pukur
413 423	3772	25-04-2025	Reksha Aparments P Ltd	L-13011(11)/80/2025/DL& LRO/2335/2025	427 555	0.02 0.02	Bagan Danga	Pukur Pukur
413 423	3777	25-04-2025	Rahara Realtors LLP	L-13011(11)/82/2025/DL& LRO/2336/2025	427 555	0.02 0.02	Bagan Danga	Pukur Pukur
413 423	3781	26-03-2025	ATK Dewellers LLP	L-13011(11)/55/2025/DL& LRO/1841/2025	426 556	0.02 0.03	Bagan Danga	Pukur Pukur
413 423	3775	26-03-2025	Placid Realtors LLP	L-13011(11)/70/2025/DL& LRO/1838/2025	426 556	0.01 0.03	Bagan Danga	Pukur Pukur
413 423	3776	26-03-2025	Reksha Spaces P Ltd	L-13011(11)/78/2025/DL& LRO/1842/2025	426 555	0.02 0.03	Bagan Danga	Pukur Pukur
				Total Area (Acres)		0.76		

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

IN THE COURT OF LD. JUDICIAL MAGISTRATE

AT BARASAT

Misc. Case no. 708 of 2025

POLICE STATION: RAJARHAT

IN THE MATTER OF;

An application under section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023;

-And -

IN THE MATTER OF;

1. AMBUD BUILDCOM PRIVATE LIMITED
2. AMBUD PROPERTIES LLP
3. AMBUD CONSTRUCTION LLP
4. RAHARA REALTORS LLP
5. NILGIRI INFRAPROPERTIES LLP
6. REKSHA SPACES PRIVATE LIMITED
7. REKSHA REAL ESTATES PRIVATE LIMITED
8. REKSHA HIGHRISE PRIVATE LIMITED
9. REKSHA APARTMENTS PRIVATE LIMITED

1 to 9 represented by their Authorised Signatory Mr. Amit Singh, having their office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020, Police Station: Park Street;

10. ATK CONTOURS INFRA LLP
11. ATK HOMES LLP
12. PLACID REALTORS LLP
13. ATK DWELLERS LLP
14. ATK BRICKS LLP

NOTARY KOLKATA MITA BISWAS REGN NO.-135003 NOTARY INDIA

AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRAPROPERTIES LLP
DIRECTOR / PARTNER / AUTHORISED SIGNATORY

ATK CHATTELS REALTY PVT. LTD.
Authorised Signatory

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED
DIRECTOR / AUTHORISED SIGNATORY

ATK DWELLERS LLP
Authorised Signatory

T. R. INFRAPROJECTS PVT. LTD.
Authorised Signatory

ATK HOMES LLP
Authorised Signatory

ATK BRICKS LLP
Authorised Signatory

KZAR PROPERTIES PVT. LTD.
Authorised Signatory

ATK Stoneworks LLP
Authorised Signatory

PLACID REALTORS LLP
ATK CONTOURS INFRA LLP
Authorised Signatory

15. ATK CHATTELS REALTY PVT LTD
16. ATK STONEWORKS LLP
17. T.R. INFRAPROJECTS PRIVATE LIMITED
18. KZAR PROPERTIES PRIVATE LIMITED

10 to 18 represented by their Authorised representative Mr. Amit Singh, having their office at 63, Raf Ahmed Kidwai Road, Police Station Park street, Kolkata- 700016;

.....Complainants/Petitioners

-Versus-

Unknown Local Musclemen

..... Opposite Parties

The humble petition of the complainants above named

MOST RESPECTFULLY SHEWETH:-

1. The complainants and its representatives are peace loving citizens of India.

2. The Complainants state that by a registered Deed of Conveyance dated June 15, 2023 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2023, pages 408142 to 408253, being no. 190408448 for the year 2023 the complainants jointly purchased and became owners of **ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as **"the first property"**) and by another registered Deed of Conveyance dated January 25, 2024 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2024, pages 75170 to 75216, being no. 190401129 for the year 2024 the complainants also jointly purchased **ALL THAT** piece and parcel of

Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as **"the Second property")** and the first property and the second property is jointly referred to as the **"whole property/said property".** Copies of the deed of Conveyance dated June 15, 2023 and January 25, 2024 are annexed hereto and marked as "A" and "B" respectively.

3. The complainants further state that the whole property is an undivided and contiguous piece of land contained under a single boundary wall. It is further stated that the classification of the first property was Pukur in the records of the District Land and Land Reforms officer and classification of the second property was "Bagan" and "Danga" and accordingly, with an intention of construction of a multi-storeyed building, the complainants decided to convert the classification of the first property contained in L.R. Dag no. 579 from "Pukur" to "Bahutal Abasan", and the classification of the second property contained in L.R. Dag nos. 413 and 423 "Bagan" and "Danga" to "Pukur" and accordingly applied for conversion.

4. The complainants state that the said conversion was granted by the office of the District Land and Land Reform Officer by issuing the Certificate of conversions, all dated March 18, 2025 and March 19, 2025. Copies of the said conversion certificates for Dag no. 579 and Dag nos. 413 and 423 are annexed hereto and marked "C" and "D" respectively.

5. The Complainant after obtaining the said conversion, started its construction work and in the interregnum, on the day of April 07, 2025 at or about 11:00 AM, the opposite parties, being large number of musclemen, unknown to the complainant, intervened and created huge ruckus and stopped the construction work on the said property that was going on and further threatened the persons of the complainants of dire consequences, in case the construction work is resumed again. These unknown musclemen represented themselves to be local people

claiming to have strong and high connections in media, politics and otherwise.

6. The Complainant states that the complainants informed the said opposite parties regarding the fact that the complainants have all the necessary permissions required under the law and requested the opposite parties to not disturb the peaceful possession of the complainant in the said property and further requested the opposite parties to not interfere with the construction work being carried thereat. The complainants also tried to explain to the opposite parties that the complainants are within the boundary law and are entitled to carry on the construction work at the said property.

7. However, the opposite parties not pay any heed to the said requests of the complainants' representatives and hurled out abuses, threats and also tried to attack the complainants' representatives and men at the said property.

8. The Complainants immediately on April 08, 2025 filed a written complaint before the Officer-in-Charge, Rajarhat Police Station, requesting to take immediate action by restraining the opposite parties from entering the said property and to restrain the opposite parties from disturbing the peaceful possession of the complainants at the said property and further restrain the opposite parties from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property. A copy of the said letter of Complaint dated April 08, 2025 which was received is annexed hereto and marked as "E".

9. The complainants state that the complainants have made huge investment for purchase of the said whole property and are now in the process of commencing construction work by investing huge amounts and interference by the opposite parties and stopping construction work by the opposite parties is causing day to day losses to the complainants.

10. The opposite parties have taken law in their own hands and have resorted to unlawful actions as stated hereinabove and are abusive towards the complainants and their representatives. The opposite parties are threatening the petitioners of dire consequences.

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claiming to have strong and high connections in media, politics and otherwise.

6. The Complainant states that the complainants informed the said opposite parties regarding the fact that the complainants have all the necessary permissions required under the law and requested the opposite parties to not disturb the peaceful possession of the complainant in the said property and further requested the opposite parties to not interfere with the construction work being carried thereat. The complainants also tried to explain to the opposite parties that the complainants are within the boundary law and are entitled to carry on the construction work at the said property.

7. However, the opposite parties not pay any heed to the said requests of the complainants' representatives and hurled out abuses, threats and also tried to attack the complainants' representatives and men at the said property.

8. The Complainants immediately on April 08, 2025 filed a written complaint before the Officer-in-Charge, Rajarhat Police Station, requesting to take immediate action by restraining the opposite parties from entering the said property and to restrain the opposite parties from disturbing the peaceful possession of the complainants at the said property and further restrain the opposite parties from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property. A copy of the said letter of Complaint dated April 08, 2025 which was received is annexed hereto and marked as "E".

9. The complainants state that the complainants have made huge investment for purchase of the said whole property and are now in the process of commencing construction work by investing huge amounts and interference by the opposite parties and stopping construction work by the opposite parties is causing day to day losses to the complainants.

10. The opposite parties have taken law in their own hands and have resorted to unlawful actions as stated hereinabove and are abusive towards the complainants and their representatives. The opposite parties are threatening the petitioners of dire consequences.

11. The Complainants state and submit that there is a serious apprehension of breach of peace at the locale. The situation is grave, tensed and alarming. The Complainants and its persons at the said property have been receiving continuous threats and intimidations by the said opposite parties, being unknown persons and their associates, men and agents.

12. It is necessary that the opposite parties be restrained from entering the said property and the opposite parties be further restrained from disturbing the peaceful possession of the complainants at the said property and from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property and the illegal, wrongful and forceful threats made by the opposite parties who are hell bent upon to take law in their own hands be restrained from continuing their illegal acts and activities.

13. It is necessary that the Officer-in-Charge, Rajarhat Police Station, is directed to enquire and report the matter and take immediate steps to maintain peace and tranquility at the schedule property and also restrain the Opposite Parties from disturbing and/or threatening the peaceful use, occupation of the said property, by use of muscle power or any Criminal force or by any other unlawful means be directed to ensure that no breach of peace can take place by or at the instance of the opposite parties at the said locale so that so that the complainants are able to carry the construction work smoothly at the said property.

14. Unless the orders are passed as prayed for, the complainant/ petitioner shall suffer irreparable loss, injury and prejudice.

15. The petition is bonafide and made in the end of justice.

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It is therefore prayed that Your Honour be pleased to draw a proceeding under Section 163 (2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, against Opposite Party and to pass the following orders:

a) Officer-in-Charge, Rajarhat be directed to enquire and report the matter and take immediate steps to maintain peace and tranquility at the schedule property and also be directed to ensure that no breach of peace takes place by or at the instance of the opposite parties.

b) To restrain the Opposite Parties from disturbing and/or threatening the peaceful use, occupation of the said property, by use of muscle power or any Criminal force or by any other unlawful means;

c) To allow peaceful ingress and egress of the petitioners at the said property and to allow construction work at the said property by the petitoners;

d) To pass such further order or orders as this Learned Court may deem fit and proper.

And for this act of kindness your petitioner as in duty bound shall ever pray

NOTARY GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRAPROPERTIES
DIRECTOR/PARTNER/AUTHORISED
REKSHA SPACES PRIV
REKSHA HIGHRISE PR
REKSHA REAL ESTATES
REKSHA APARTMENTS
DIRECTOR/AUTHO
T. R. INFRAPROJEC
Author
A T K Stonewor
Authorised Si
PLACID REA
Author
ATK DWELLER
Authorised
ATK CONTOURS IN
Authorised S
KZAR PROPERTIES
Authorised Si
ATK HOM
ATK BRICKS LLP
ATK CHATTELS REALTY PVT. LTD.

SCHEDULE

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ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as **"the first property")**

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as **"the Second property")**

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AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith – Hindu, by occupation – Service, residing at 2 Baishnab Seth 1st Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. I am the authorized representative of the Complainants in this application and am well conversant with the facts and circumstances of the case.

2. That the statements made in the paragraphs No. 1 to 6 of foregoing application are true to the best of my knowledge and rest along with the prayer portion are my humble submissions before this Learned Court.

3. The statements made above are true to best of my knowledge and belief.

Amit Singh

Prepared in my office

DEPONENT

Sd-

Advocate

NOTARY
GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

Ambud Buildcon Pvt. Ltd -vs- Unknown Local Miscl
& 17 (Sanjay Sahu & Others.

ORDER SHEET

(N) 24 Parganas M.P. – 708/25

U/s – 163 (2) B.N.S.S.

01 16/04/25	Petitioner has filed a petition, vokalatnama along with necessary documents through Ld. Advocate. B.L.&L.R.O. Rajarhat is directed to cause an enquiry into the matter and also submit a report by the next date. In the meantime I/C Rajarhat P/S is directed to enquire into the matter and submit a report by the next date. He is also directed to keep a strict vigil on the law & order situation of the area Concerned. To – 24/06/25

Executive Magistrate
Barasat (Sadar)
North 24-Parganas

Copy forwarded to B.L.&L.R.O. Rajarhat
And I/C. O/C. Rajarhat P/S. for taking necessary action

16/4/25
Bench Clerk
Barasat (Sadar)
North 24-Parganas

THE COURT OF THE EXECUTIVE MAGISTRATE BARASAT (N)

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13607

300

-K-

DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

IN THE MATTER OF:

An application under Article 226 of the Constitution of India;

Subject matter relating to:
Police-In-Action

UNDER

Group IX, Head of the Classification List;

CAUSE TITLE

IN THE MATTER OF:

AMBUD BUILDCOM PRIVATE LIMITED & ORS

.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS

.....RESPONDENTS

Rahul Poddar.

RAHUL PODDAR
ADVOCATE
10 OLD POST OFFICE STREET
RIGHT WING, 2ND FLOOR, ROOM NO. 66
KOLKATA-700001 9748921386
Email: legal@rahulpoddarandcompany.com
F/08/16/2016

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
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DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
W.P.A. NO. OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE LIMITED & ORS
.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS
.....RESPONDENTS

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KOLKATA
MITA BISWAS
REGN. NO.-13500
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DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
W.P.A. NO. OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE LIMITED
& ORS

.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS

.....RESPONDENTS

SYNOPSIS

The Petitioners, comprising of Private Limited Companies and LLPs, are bona fide purchasers of two parcels of land located in Mouzas Reckjoani and Jagdishpur under Rajarhat Police Station, North 24 Parganas, West Bengal, acquired through registered sale deeds for valuable consideration with the objective of developing multi-storied residential buildings. Following the purchase, the Petitioners applied for and obtained land conversion permissions from the appropriate authorities, including the State Government, thereby converting the land use classification from "Pukur," "Danga," and "Bagan" to "Bahutal Abasan" and vice versa, as required under applicable environmental and planning laws. Upon receipt of all statutory approvals and compliance with due legal processes, construction work commenced. However, on April 7, 2025, a group of unidentified individuals claiming affiliation with a local club, "Rajarhat Reckjoani Grambasi Brinda," unlawfully obstructed the work, issued threats, and demanded extortion money from the petitioners' representatives. A written complaint was lodged on April 8, 2025, with the Officer-in-Charge, Rajarhat Police Station, but no preventive or remedial steps were taken. Left with no alternative, the petitioners invoked Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, before the Executive Magistrate, who, by an order dated April 16, 2025, directed the police to investigate the matter and maintain public order. Despite such clear directions, the respondent police authorities, particularly Respondent No. 3, have failed to act, resulting in continued unlawful obstruction, total stalling of the construction project, severe financial losses, and infringement of the petitioners' fundamental rights under Articles 14, 19(1)(g), 21, and 300A of the Constitution. Aggrieved by such arbitrary and prejudicial inaction, the petitioners have approached this Hon'ble Court under Article 226 of the Constitution of India seeking urgent relief and protection of their lawful rights and interests.

NOTARY
KOLKATA
SUMITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
W.P.A. NO. OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE LIMITED
& ORS

.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS

.....RESPONDENTS

SHORT LIST OF DATES

June 15, 2023	Sale deed for the First Property executed.
January 25, 2024	Sale deed for the Second Property executed.
March 18, 2025	The Concerned authorities granted land conversion certificate.
April 7, 2025	Construction work was interrupted by individuals demanding money.
April 8, 2025	Petitioners filed a written complaint to Rajarhat Police Station
April 16, 2025	The Executive Magistrate at Barasat directed the Rajarhat Police to investigate and submit a report on the next date.

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

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DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
W.P.A. NO. OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE LIMITED
& ORS

.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS

.....RESPONDENTS

LIST OF DATES

June 15, 2023	Sale deed for the First Property executed.
January 25, 2024	Sale deed for the Second Property executed.
March 18, 2025	The Concerned authorities granted land conversion certificate.
April 7, 2025	Construction work was interrupted by individuals demanding money.
April 8, 2025	Petitioners filed a written complaint to Rajarhat Police Station
April 16, 2025	The Executive Magistrate at Barasat directed the Rajarhat Police to investigate and submit a report on the next date.



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DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
W.P.A. NO. OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE LIMITED
& ORS

.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL & ORS

.....RESPONDENTS

POINTS OF LAW

I. WHETHER the continued inaction on the part of the respondent police authorities despite the filing of a complaint and the order of the Learned Executive Magistrate amounts to a violation of the petitioners' fundamental rights under Articles 14, 19(1)(g), 21 and 300A of the Constitution of India.

II. WHETHER the failure of the respondent no. 3 to comply with the direction issued by the Executive Magistrate under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 constitutes willful disobedience of lawful authority and neglect of official duties.

III. WHETHER the Investigating Officer is failing to properly investigate the case and is colluding with the accused persons, thereby compromising the integrity of the investigation.

IV. WHETHER the inaction of respondent authorities in the face of threats and illegal demands made by musclemen at the petitioners' project site leads to infringement of the petitioners' right to carry on trade or business under Article 19(1)(g) of the Constitution of India.

V. WHETHER the failure of the respondent police authorities to ensure maintenance of law and order in accordance with their statutory obligations adversely affects public confidence in state machinery and merits judicial intervention.

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DISTRICT: NORTH 24 PARGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

W.P.A. No. OF 2025

IN THE MATTER OF :

An application under Article 226 of the Constitution of India;

AND

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;

2. AMBUD PROPERTIES LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310,

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

24731(1)

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AJC Bose Road, Kolkata-700020;

3. AMBUD CONSTRUCTION LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;

4. RAHARA REALTORS LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;

5. NILGIRI INFRAPROPERTIES LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;

6. REKSHA SPACES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its

NOTARY KOLKATA MITA PISWAS REGN. NO.-13500 GOVT. OF INDIA

office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020;

7. REKSHA REAL ESTATES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020;

8. REKSHA HIGHRISE PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020;

9. REKSHA APARTMENTS PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block,

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3

Unit No.- N310, AJC Bose Road, Kolkata- 700020;

10. ATK CONTOURS INFRA LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

11. ATK HOMES LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

12. PLACID REALTORS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

13. ATK DWELLERS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

14. ATK BRICKS LLP a Limited Liability Partnership Firm having its office at 63, Rafi

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4

Ahmed Kidwai Road, Kolkata-700016;

15. ATK CHATTELS REALTY PVT LTD a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

16. ATK STONEWORKS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;

17. T.R. INFRAPROJECTS PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

18. KZAR PROPERTIES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;

NOTARY
KOLKATA
MITA BISWAS
REGN. NO.-13500
GOVT. OF INDIA

.....PETITIONERS

-Versus-

1. STATE OF WEST BENGAL, service through the Secretary, Home Department, Government of West Bengal, having office at "Nabanna", 325 Sarat Chatterjee Road, Howrah, 711102;

2. COMMISSIONER OF POLICE, Bidhannagar Police Commissionerate, having office at No.3, Salt Lake Stadium Road, JB-Block, Sector-III, Bidhannagar, Kolkata, West Bengal – 700106;

3. OFFICER-IN-CHARGE, Rajarhat Police Station working for gain at Rajarhat Police Station, SRCM Road, Rajarhat, Kolkata, West Bengal – 700135;

..... Respondents

To

The Hon'ble T.S. Sivagnanam, Chief Justice and His companion Justices of the said Hon'ble Court

NOTARY GOVT. OF INDIA KOLKATA MITA BISWAS REGN. NO.-13500

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The humble petition of the petitioners above named most respectfully –

S H E W E T H :

1. The petitioner nos.1 to 18 are either private limited companies duly incorporated under the provisions of the Companies Act, 1956 and function under the aegis of the provisions of the Companies Act, 2013 or Limited Liability Partnership Firms functioning under the aegis of Limited Liability Partnership Act, 2008 and function within the ambit thereof. The petitioners are aggrieved by the inactions of the respondent police authorities and as such, are constrained to approach this Hon'ble Court by filing the instant petition under Article 226 of the Constitution of India for safeguarding its rights and interests being caused pursuant to the inactions of the respondents which are adversely affecting the fundamental rights of the petitioners.

2. The respondent no. 1 is the State of West Bengal, represented through the Secretary, Home Department, working for gain at the address more fully mentioned in the cause title herein

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above. The respondent no. 2 is the Commissioner of Police, Bidhannagar Police Commissionerate and the respondent no. 3 is the Officer-in-Charge, Rajarhat Police Station. The Respondent Nos. 2 and 3 function under the aegis of the Respondent No. 1, the State of West Bengal. The respondents are "State" within the meaning of Article 12 of the Constitution of India and as such are amenable to the writ jurisdiction of this Hon'ble Court.

3. Your petitioners state that the brief conspectus of the facts is necessary for giving context to the grounds and prayers made in the instant petition. The facts are briefly stated to highlight the material facts while maintaining the brevity of the petition.

4. The petitioners had purchased the following properties from the erstwhile owners with all rights, title and interest over the said properties and the brief description of the said properties are as follows:-

Property in Schedule-I

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in

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Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "the first property")

Property in Schedule-II

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the Second property")

Copies of the Sale Deeds of the said properties, as referred to hereinabove dated June 15, 2023 and January 25, 2024 are serially annexed hereto and are marked with the letters "P-1" and "P-2" respectively. The properties are individually referred to as the 1st property and 2nd property and collectively referred to as "the said properties", for ease of reference.

5. The petitioners are bona fide purchasers of the said properties against valuable consideration and have acquired absolute

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right, title and interest in the said properties which are not encumbered in any manner. The said properties were purchased by the petitioners for the purpose of constructing multi-storied buildings for which conversion of the land was necessary. It is pertinent to state that the land against Dag No. 579 was recorded as a "Pukur" (pond) and the plot against L.R. Dag No. 1176 was recorded as "Danga". Moreover, the plot against L.R. Dag Nos. 413 and 423 were recorded as "Bagan" and "Danga" respectively.

6. The petitioners for the purpose of proceeding with the construction, duly applied for conversion of the said land and the said conversion was duly permitted by the authorities. The said respondent was pleased to permit the conversion of the land against L.R. Dag No. 579 from "Pukur" to "Bahutal Abasan" (multi-storied building) and the land against L.R. Dag No. 1176 was converted from "Danga" to "Bahutal Abasan" (multi-storied building). The land against L.R. Dag nos. 413 and 423 which were original classified as "Bagan" and "Danga" were converted to "Pukur". Copies of the said conversion certificates permitting the respective conversion by the Respondent No. 1 in favour of the petitioners are serially marked with the letters "P-3", "P-4" and "P-5" respectively.

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7. It is pertinent to state that the area of the converted plot of land from "Bagan" and "Danga" to "Pukur" in L.R. Dag Nos. 413 and 423 is much more than the original "Pukur" as existed in L.R. Dag No. 579 and the petitioners, to dispel any apprehension, have tabulated a chart which indicates the area and the classification to evince that the conversion of land as aforesaid to "Pukur" not only safeguards the original area of the "Pukur", but in fact provides for an area which is much more than the original "Pukur" which existed in Dag No. 579. A copy of the said chart, for ease and convenience, is annexed hereto and is marked with the letter "P-6".

8. The petitioners, after the permission being granted for conversion of the said land by the Respondent No.1 which was duly granted after necessary inspection, initiated the work of construction.

9. On April 7, 2025 at about 11.00 a.m., individuals and musclemen interrupted the work of construction and demanded money from the petitioners' representative who were present at the said premises, for permitting the construction to be carried on. The same was not acceded to by the petitioners and/ or their representatives and as such, the individuals

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threatened to have the construction stalled while they boasted of their high connections in media and political circles. It was also informed by the said individuals that they were/are members of a club which was famous in the area, allegedly by the name of "Rajarhat Reckjoani Grambasi Brinda". The petitioners requested the said individuals not to impede the work of construction since the said work was being carried out by following due process of law and taking necessary permission for such construction.

10. The said individuals persisted with their threat while hurling out abusive threats and also attempted to attack the representatives of the petitioners who were present at the site of the property. It has become clear to the petitioners and their representatives that the said individuals, identities of whom are not known to the petitioners or their representatives, that unless the money what has been illegally demanded by them is paid, they would not permit the construction process to proceed and they would, with the connivance of the media, make sure that the work of construction is stalled.

11. The petitioners having no other remedy, approached the Officer-in-Charge, Rajarhat Police Station by a written complaint on April 8, 2025. A copy of the written complaint

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filed by the petitioners on April 08, 2025 is annexed hereto and is marked with the letter "P-7".

12. The police authorities failed to take any step which compelled the petitioners to file a petition before the Court of the Learned Judicial Magistrate at Barasat in M.P. Case No. 708 of 2025. A copy of the said application filed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 is annexed hereto and is marked with the letter "P-8".

13. On April 16, 2025, the Executive Magistrate at Barasat was pleased to direct the Officer-in-Charge, Rajarhat Police Station, to enquire into the matter and submit a report by the next date and to keep strict vigil on the law and order situation in the concerned area and the Block Land & Land Reforms Officer, Rajarhat was also directed to submit report on the next date which has been fixed on June 24, 2025. A copy of the said order passed by the Learned Executive Magistrate at Barasat, North 24 Parganas on April 16, 2025 is annexed hereto and is marked with the letter "P-9".

14. Your petitioners state that the respondent no. 3 has not taken any effective step pursuant to the said order being passed by the Learned Executive Magistrate at Barasat, North 24

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Parganas on April 16, 2025 and the unidentified musclemen have caused the work at the said premises to remain stalled which is adversely affecting the rights of the petitioners since the petitioners have stipulated time-frame for completion of construction of the said project and has invested huge sums of money.

15. Your petitioners state that the inactions of the respondent police authorities have resulted in a situation where the petitioners are not in a position to proceed with the work of construction at the said premises even after having due approvals from all the concerned authorities and by following the due process of law and such inactions and situation caused are arbitrary, harassive and prejudicial to the interest of the petitioners and are required to be remedied through issuance of appropriate high prerogative writs by this Hon'ble Court.

16. Your petitioners state that the respondent authorities, specially the respondent no. 3 herein has failed to act in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and the inaction of the police authorities has adversely affected the rights of the petitioners.

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17. Your petitioners state that the respondent authorities have failed to consider that the petitioners are bona fide purchasers of the said properties against valuable consideration and have undertaken the work of construction in the said premises upon due approvals from all concerned authorities as statutorily required and any hindrance to such construction by unknown individuals are adversely affecting the rights of the petitioners guaranteed under Article 300A of the Constitution of India.

18. Your petitioners state that the respondents authorities have failed to consider that the petitioners have acted in terms of the law in force in the country and have not taken any step dehors any law of privilege which could mandate any action imputing any charges far less an action by unauthorized goons for which the petitioners were compelled to initiate proceedings before the Learned Executive Magistrate, Barasat (Sadar), North 24 Parganas.

19. Your petitioners state that the respondent authorities have failed to consider that the petitioners have invested huge sums of money and the same has been invested on the premise and understanding that the work would be completed within the stipulated time-frame and delay as has been caused by

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unauthorized goons and musclemen are adversely affecting the petitioners financially and slowly financially asphyxiating the petitioners thereby affecting and denying the fundamental rights of the petitioners.

20. Your petitioners state that the respondents authorities have failed to consider that any delay in carrying out with the legally valid work of construction, as has been carried out on behalf of the petitioners which now remain stalled due to the inaction of the respondents police authorities, would be an unwarranted impediment on the progress of the work which would, in turn, affect the petitioners adversely whereby the fundamental rights of the petitioners would be infringed and/or breached.

21. Your petitioners state that the respondents authorities have failed to consider that vide an order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar) directed the respondent no. 3 herein to enquire into the matter and to keep strict vigil on the law and order situation in the concerned area which the said respondent has failed to adhere to thereby adversely affecting the right of the petitioners.

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22. Your petitioners state that the respondents authorities have failed to consider that the inaction on the part of the police authorities, specially on the part of the respondent no.3 herein has resulted in stoppage of the work of construction which was being lawfully carried out by the petitioners and the same is bad in law.

23. Your petitioners state that the respondent authorities have failed to act expeditiously and in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and as such, have failed to exercise its official duties mandated by law.

24. Your petitioners state that the inaction on the part of the respondent police authorities in failing to act as mandated by law and such actions and/or inactions of the respondents are bad in law, prejudicial to the interest of the petitioners and violates the fundamental rights of the petitioner specially enshrined under Article 14, 19(1)(g) and 21 of the Constitution of India as well as Article 300A of the Constitution of India.

25. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are in excess of their

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lawful official duties and are liable to be set right by this Hon'ble Court.

26. Your petitioners state that the impugned actions and/or inactions of the respondent police authorities are contrary to the statute.

27. Your petitioners state that the respondent authorities have failed to take into consideration the relevant materials made available by the petitioner to the said authorities and on record which renders the actions and/or inactions of the respondent police authorities as bad in law and liable to be set right by this Hon'ble Court.

28. Your petitioners state that the respondent authorities have taken into consideration irrelevant materials while perpetrating in their inactions and while failing to take appropriate actions as mandated by law and such actions and/or inactions of the respondent authorities are liable to be set right by this Hon'ble Court.

29. Your petitioners state that while perpetrating in their inactions and while failing to take appropriate actions as mandated by law, the respondent authorities have failed to apply their mind and without any reason perpetrated their inactions and failed

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to take appropriate actions as mandated by law and such actions and/or inactions are liable to be set right by this Hon'ble Court.

30. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are arbitrary and the respondents' failure to act in accordance with law, as mandated dehors the actions to be taken by any reasonable person in similar facts and circumstances.

31. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are required to be set right by this Hon'ble Court.

32. Being aggrieved by and dissatisfied with actions and/or inactions on the part of the respondent police authorities because of which the lawful projects of the petitioners remain stalled, being impugned herein, which are bad in law and in the facts and circumstances of the case and are liable to be set right by this Hon'ble Court, the petitioners seek to move the instant petition, inter alia, on the following amongst other:

GROUNDS

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I. FOR THAT the respondent authorities, specially the respondent no. 3 herein has failed to act in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and the inaction of the police authorities has adversely affected the rights of the petitioners.

II. FOR THAT the respondent authorities have failed to consider that the petitioners are bona fide purchasers of the said properties against valuable consideration and have undertaken the work of construction in the said premises upon due approvals from all concerned authorities as statutorily required and any hindrance to such construction by unknown individuals are adversely affecting the rights of the petitioners guaranteed under Article 300A of the Constitution of India.

III. FOR THAT the respondent authorities have failed to consider that the petitioners have acted in terms of the law in force in the country and have not taken any step dehors any law of privilege which could mandate any action imputing any charges far less an action by unauthorized goons for which the petitioners were compelled to initiate proceedings before the Learned Executive Magistrate, Barasat (Sadar), North 24 Parganas.

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IV. FOR THAT the respondent authorities have failed to consider that the petitioners have invested huge sums of money for purchase and construction of the project and the said investment has been made on the premise and understanding that the work would be completed within the stipulated time-frame and delay as has been caused by unauthorized goons and musclemen are adversely affecting the petitioners financially and slowly financially asphyxiating the petitioners thereby affecting and denying the fundamental rights of the petitioners.

V. FOR THAT the respondent authorities have failed to consider that any delay in carrying out with the legally valid work of construction, as has been carried out on behalf of the petitioners which now remain stalled due to the inaction of the respondents police authorities, would be an unwarranted impediment on the progress of the work which would, in turn, affect the petitioners adversely whereby the fundamental rights of the petitioners would be infringed and/or breached.

VI. FOR THAT the respondent authorities have failed to consider that vide an order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar) directed the

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respondent no. 3 herein to enquire into the matter and to keep strict vigil on the law and order situation in the concerned area which the said respondent has failed to adhere to thereby adversely affecting the right of the petitioners.

VII. FOR THAT the respondent authorities have failed to consider that the inaction on the part of the police authorities, specially on the part of the respondent no.3 herein has resulted in stoppage of the work of construction which was being lawfully carried out by the petitioners and the same is bad in law.

VIII. FOR THAT the respondent authorities have failed to act expeditiously and in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and as such, have failed to exercise its official duties mandated by law.

IX. FOR THAT the inactions on the part of the respondent police authorities in failing to act as mandated by law and such actions and/or inactions of the respondents are bad in law, prejudicial to the interest of the petitioner and violated the fundamental rights of the petitioner specially enshrined under Article 14, 19(1)(g) and 21 of the Constitution of India as well as Article 300A of the Constitution of India.

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X. FOR THAT the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are in excess of their lawful official duties and are liable to be set right by this Hon'ble Court.

XI. FOR THAT the impugned actions and/or inactions of the respondent police authorities are contrary to the statute.

XII. FOR THAT the respondent authorities have failed to take into consideration the relevant materials made available by the petitioner to the said authorities and on record which renders the actions and/or inactions of the respondent police authorities as bad in law and liable to be set right by this Hon'ble Court.

XIII. FOR THAT the respondent authorities have taken into consideration irrelevant materials while perpetrating in their inactions and while failing to take appropriate actions as mandated by law and such actions and/or inactions of the respondent authorities are liable to be set right by this Hon'ble Court.

XIV. FOR THAT while perpetrating in their inactions and while failing to take appropriate actions as mandated by law, the

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respondent authorities have failed to apply their mind and without any reason perpetrated their inactions and failed to take appropriate actions as mandated by law and such actions and/or inactions are liable to be set right by this Hon'ble Court.

XV. FOR THAT the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are arbitrary and the respondents' failure to act in accordance with law, as mandated dehors the actions to be taken by any reasonable person in similar facts and circumstances.

XVI. FOR THAT the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are required to be set right by this Hon'ble Court.

33. Your petitioners state that the petitioners have already demanded justice by filing appropriate proceedings under section 163 (2) of Bhartiya Nagarik Suraksha Sanhita, 2023 and obtaining appropriate orders and inspite of the same, the said order has not been complied with and any further notice will be an idle and empty formality.

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34. Your petitioners have no other adequate and/or alternative and/or efficacious remedy and the reliefs sought for herein if granted would afford complete redress to your petitioner.

35. The records relating to the case are lying with the respondent authorities at their offices, within the jurisdiction of this Hon'ble Court.

36. The balance of convenience and inconvenience is in favour of your petitioners.

37. Your petitioners have not filed any other application before this Hon'ble Court or in any other Court relating to the instant cause of action.

38. Unless orders as prayed for are made, your petitioners will suffer grave and irreparable loss, harm and injury.

39. This application is made bona fide and in the interest of justice.

In the circumstances aforesaid, your petitioners most humbly pray Your Lordships for:

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(a) A writ of and/or order and/or direction in the nature of Mandamus directing the Respondent authorities and specifically the respondent no. 3 to proceed with the enquiry into the matter and maintain strict vigil on the law and order situation at the demised premises in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, and to act in accordance with law;

(b) A writ of and/or order and/or direction in the nature of Mandamus directing the respondent police authorities to expeditiously complete the enquiry as directed by the order dated April

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16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas and take appropriate steps in law which would permit the petitioners to carry out the work of construction in the said premises and to act in accordance with law;

(c) A writ of and/or order and/or direction in the nature of Certiorari commanding the respondents to certify and transmit all the records relating to the actions and/or inactions of the respondent police authorities as directed by the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, as

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complained of by the petitioners herein, to this Hon'ble Court so that such actions and/or inactions of the respondent police authorities may be set right by appropriate order so that conscionable justice can be rendered;

(d) Rule NISI in terms of prayers above;

(e) Direction on the Respondent police authorities to proceed with the enquiry into the matter and maintain strict vigil on the law and order situation at the demised premises in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, and to act in accordance with law;

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(f) Direction on the respondent police authorities to expeditiously complete the enquiry as directed by the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas and take appropriate steps in law which would permit the petitioners to carry out the work of construction in the said premises and to act in accordance with law;

(g) Ad-interim orders in terms of prayers above;

(h) Costs of and incidental to this application be directed to be borne by the Respondents;

(i) Such further and/or other order or orders be made and/or direction

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or directions be given as would afford complete relief to your petitioners.

And for this act of kindness, your petitioners, as in duty bound, shall ever pray.

Amit Singh
07 MAY 2025

Pal Mallar
Advocate.

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FILING CLERK
- 7 MAY 2025
HIGH COURT A.S. CALCUTTA

AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith – Hindu, by occupation – Service, residing at 2 Baishnab Seth 1st Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. That I am the ~~Petitioner~~ Authorized Signatory and the Authorised Representative of the Petitioners in the instant case. I am fully conversant with the facts and circumstances of this case and as such I am competent to sign the instant petition.

2. That the statements made above in paragraphs 1 to 13 including the sub-paragraphs of the petition are true to my knowledge and belief and those contained in paragraph Nos. 14 to 39 along with the prayers are my respectful submissions before this Hon'ble Court.

Amit Singh

Prepared in my office
Rahul Poddar.
Advocate

The Deponent is known to me
Kalikankar Santra.
Clerk to Mr. T. M. Talukdar. T-01.

Advocate

Solemnly affirmed before me on
this 07 MAY 2025 day of May, 2025

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KOLKATA
MITA BISWAS
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Rahul Poddar
Advocate

07 MAY 2025

COMMISSIONER
Commissioner of Affidavit
High Court, Appellate Side
Calcutta

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23.12.2025
rc/ct.no.26
Item No.31

WPA No. 10540 of 2025
Ambud Buildcom Private Limited & Ors.
Versus
The State of West Bengal & Ors.

Mr. Pramit Bag
Mr. Rahul Pddar
Mr. Souvik Banerjee ..for the Petitioner

Ms. Ashmita Chakraborty ... for the State

Mr. Billwadal Bhattacharjee
Ms. Tanushree Kar
...for the Intervenor/Added Respondent

Learned counsel for the petitioners submits that the petitioners do not intend to proceed with the matter any further.

In view of the above, the writ petition is dismissed for non-prosecution.

There shall, however, be no order as to costs.

Urgent certified website copy of this order, if applied for, be supplied to the parties upon compliance with all requisite formalities.

(Suvra Ghosh,J)

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GOVT. OF INDIA
KOLKATA
MITA BISWAS
REGN. NO.-13500

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
In O.A No 65/2025/EZ

IN THE MATTER OF;
NARATTAM DATTA RAY
...APPLICANT

-Versus-

STATE OF WEST BENGAL & ORS
... RESPONDENTS



AFFIDAVIT IN OPPOSITION

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